

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN BENCH, PUNE
ORIGINAL APPLICATION NO. 27 OF 2020**

IN THE MATTER OF:

Roshni B. Patel ...Applicant

Versus

Union of India & Ors. ...Respondents

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FILED THROUGH



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DATE: 28.10.2020

PLACE: NEW DELHI

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REPLY ON BEHALF OF THE RESPONDENT NO. 8

MOST RESPECTFULLY SHOWETH:

1. That the Applicant by way of the captioned Original Application has approached this Hon'ble Tribunal regarding the issue of dumping of hazardous waste by Respondent No. 7 and Respondent No. 8.
2. At the outset it is submitted that the name of Respondent No. 8 has changed from Essar Steel India Limited to ArcelorMittal Nippon Steel India Limited ("**Answering Respondent**"). Copy of Certificate of Incorporation pursuant to change of name dated 08.01.2020 is annexed herewith as **ANNEXURE R-8/1**.
3. It is submitted that save and except those which are a matter of record, all averments and submissions made by the Applicant are disputed and denied by the Answering Respondent as if traversed seriatim unless specifically admitted herein and therefore no part of this Reply should be deemed to be an admission for want of specific denial.
4. It is submitted that the Answering Respondent is an environmentally conscious, law-abiding company and had in bona fide interest applied for all clearances in accordance with the law and obtained all requisite approvals, including permission of Gujarat Pollution Control Board ("**GPCB**") for operating the integrated steel manufacturing plant

(“**the Plant**”). It is humbly submitted that the Answering Respondent has been regularly submitting its half-yearly compliance reports to MoEF&CC to show that it is in compliance with the environment clearance conditions.

5. It is submitted that the sustainability initiatives of the Answering Respondent have been acknowledged by the Ministry of Steel, Government of India in its Annual Report 2019-20 wherein the Answering Respondent has been applauded and commended in the following words:

“Arcelor Mittal Nippon Steel India Ltd. (AMNSIL) lays a great emphasis on sustainability and is aligned with the World Steel Association’s (WSA) sustainability indicators. AMNSIL is a climate action member and a signatory to the Sustainability Charter, WSA and has been recognized for Safety and Health Excellence many times in last six years from WSA.”

6. That before furnishing a paragraph-wise reply to the Application, the Answering Respondent craves leave to make the preliminary submissions.

PRELIMINARY SUBMISSIONS:

(A) BACKGROUND OF THE ANSWERING RESPONDENT

7. Essar Steel India Limited (“**ESIL**”), the Answering Respondent was admitted to insolvency under the provisions of the Insolvency and Bankruptcy Code, 2016 (“**IBC**”). By an Order dated 02.08.2017 passed by the Hon’ble National Company Law Tribunal, Ahmedabad Bench (“**Hon’ble NCLT**”) in a petition under Section 7 of the IBC, the corporate insolvency resolution process (“**CIRP**”) against ESIL was commenced. By this order, the Hon’ble NCLT

appointed Mr. Satish Kumar Gupta as the interim resolution professional and declared a moratorium under Section 13(1)(a), read with Section 14 of the IBC. Mr. Kumar was subsequently confirmed as the resolution professional (“**RP**”) by ESIL’s Committee of Creditors (“**CoC**”).

8. Following the commencement of the CIRP, the management of ESIL was vested in the interim resolution professional under Section 17 of the IBC, and thereafter in the RP, who was to manage the operations of ESIL as a going concern, under the directions of the CoC.
9. It is submitted that under Section 30 of the IBC (read with Regulation 38 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016), any person interested in reviving ESIL, was entitled to submit a resolution plan to the RP, *inter alia* providing for the management of the affairs of ESIL after the approval of the plan.
10. Accordingly, ArcelorMittal India Private Limited (“**AMIPL**”) submitted a resolution plan, which came to be approved by the CoC on 25.10.2018 (“**Resolution Plan**”) and thereafter by the Hon’ble Supreme Court of India on 15.11.2019 in the case of *Committee of Creditors of Essar Steel Limited v. Satish Kumar Gupta & Ors.* [2019 (16) SCALE 319].
11. Following approval by the Hon’ble Supreme Court, the Resolution Plan was implemented. On 16.12.2019 (the ‘Effective Date’ as per the Resolution Plan), AMIPL acquired 100% of the shareholding of ESIL and the management of ESIL was handed over to AMIPL. Accordingly, since then the Answering Respondent has been working to turnaround the business of the Answering Respondent as

per the Resolution Plan and is in the process of reviewing its contractual and commercial positions.

12. Subsequently, on 08.01.2020, the name of the Answering Respondent was changed from 'Essar Steel India Limited' to 'ArcelorMittal Nippon Steel India Limited'.

(B) LAND PRESENTLY BEARING SURVEY NO. 261 IS NOT OWNED BY THE ANSWERING RESPONDENT

13. That the land presently bearing survey no. 261 is not owned by the Answering Respondent. It has been alleged in the Application against the Answering Respondent that the Answering Respondent is disposing of hazardous waste such as ETP sludge, Corex plant slag, fly ash on a land bearing survey no. 261 owned by Answering Respondent which is adjacent to the land of Respondent No. 7 and that the aforementioned land bearing survey no. 261 falls within Coastal Regulation Zone (CRZ) as per the approved Gujarat Coastal Zone Management Plan. However, it is submitted that the land presently bearing survey no. 261 which is adjacent to the land of Respondent No. 7 is not owned by the Answering Respondent. It is most sincerely submitted that the Answering Respondent neither owns the land presently bearing survey no. 261 which is adjacent to the land of Respondent No. 7 nor is it disposing of any hazardous waste on the aforementioned land.

Copy of original and translated land record for land presently bearing survey no. 261 is annexed herewith as **ANNEXURE R-8/2**.

14. It is submitted that the Answering Respondent owned the earlier land bearing survey no. 261 which was subsequently numbered as survey no. 83 and this land owned by the Answering Respondent is located well within the premises of the Plant.

15. It is submitted that the Answering Respondent is not violating any provisions of the Coastal Regulation Zone (CRZ) Notification, 2019 or the erstwhile CRZ Notification, 2011.
16. It is further submitted that activities of the Answering Respondent are not polluting land or water of Hazira area. It is submitted that the Answering Respondent has always been abiding with the directions and conditions issued by GPCB from time to time. There is no adverse impact to the livelihood of the habitants of Hazira area due to any activities of the Answering Respondent. In fact, the Answering Respondent has been undertaking several programs/activities/initiatives for the benefit of people residing in and around Hazira as a part of its Corporate Social Responsibility (“CSR”) initiatives. Some of the selected CSR initiatives of the Answering Respondent undertaken in and around Hazira area are as follows:
 - a. General Health Checkup services conducted in neighbouring village of Hazira belt and reached out to 6500 patients;
 - b. Computer, spoken English and science subject teachers have been provided in Nav Jagruti Vidhya Vihar School in Hazira;
 - c. Empowering 1500 Women of Hazira, Junagam, Mora and Damka village by imparting tailoring training through Lok Vikas Kendra;
 - d. Partnered with the Gujarat Rural Industries Making Corporation (GRIMCO), Gandhinagar to conduct a one-month training program from 1st October to 30th October 2019 at Junagam village and provided certificates on 5th May, 2020;
 - e. Strengthening community infrastructure and ensuring 24/7 drinking water supply to Hazira village to fetch population of 16750 persons;

- f. Cleanliness drive conducted under “Swatch Bharat Abhiyan” in Hazira Village; and
- g. Tree Plantation drive on World Environment Day at NJVV School, Hazira.

Copy of the Corporate Social Responsibility (CSR) report of the Answering Respondent for Hazira area is annexed herewith as **ANNEXURE R-8/3**.

- 17. It is pertinent to mention that the Applicant in the instant Application has raised whimsical and vague allegations against the Answering Respondent which are unsubstantiated by any cogent material proof.
- 18. It is humbly submitted that the present Application has not been filed in public interest and hence, entertaining the present Application would amount to an abuse of the process of law. It is therefore most sincerely submitted that the name of the Answering Respondent be deleted from the array of parties in this Application and this Application be dismissed with heavy cost.

(C) ENVIRONMENTAL COMPLIANCE BY THE ANSWERING RESPONDENT

- 19. It is most sincerely reiterated that the Answering Respondent is an environmentally conscious company and that it has undertaken every possible due diligence to operate in harmony with environment. The said industrial unit as mentioned in the Original Application has been operating in compliance with the relevant environmental and regulatory requirements. In this regard the Answering Respondent would like to place reliance on following documents:
 - a. Environmental Clearance granted by Ministry of Environment, Forest and Climate Change dated 09.03.2016;

- b. Consent Order No. AWH-107721 under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974, Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and authorisation under Rule 6(2) of the Hazardous and Other Waste (Management and Transboundary) Rules, 2016 dated 07.04.2020;
- c. Consent Order No. AWH-107720 under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974, Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and authorisation under Rule 6(2) of the Hazardous and Other Waste (Management and Transboundary) Rules, 2016 dated 07.04.2020;
- d. Consent Order No. AWH-107719 under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974, Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and authorisation under Rule 6(2) of the Hazardous and Other Waste (Management and Transboundary) Rules, 2016 dated 07.04.2020
- e. Consent Order No. AWH-108150 under Section 25 of the Water (Prevention and Control of Pollution) Act 1974, Section 21 of the Air (Prevention and Control of Pollution) Act 1981 and authorisation under Rule 6(2) of the Hazardous and Other Waste (Management and Transboundary) Rules 2016 dated 20.05.2020; and
- f. Biomedical Waste Authorisation bearing BMW Auth. No. BMW-348639 dated 28.08.2019

Copy of Environmental Clearance granted by Ministry of Environment, Forest and Climate Change dated 09.03.2016 is annexed herewith as **ANNEXURE R-8/4**.

Copy of Consent Order No. AWH-107721, Consent Order No. AWH-107720, Consent Order No. AWH-107719, Consent Order

No. AWH-108150 and Biomedical Waste Authorisation bearing BMW Auth. No. BMW-348639 is annexed herewith as **ANNEXURE R-8/5 (Colly.)**.

It is therefore most respectfully submitted that the Answering Respondent is operating in compliance with the regulations and conditions imposed by or under existing laws in India.

(D) DISPOSAL OF HAZARDOUS WASTE

20. That the main allegation made in the Application against the Answering Respondent is that the Answering Respondent is disposing of hazardous waste on a land bearing survey no. 261 owned by Answering Respondent which is adjacent to the land of Respondent No. 7 and that the aforementioned land bearing survey no. 261 falls within Coastal Regulation Zone (CRZ) as per the approved Gujarat Coastal Zone Management Plan. However, it is submitted that the land bearing survey no. 261 which is adjacent to the land of Respondent No. 7 is not owned by the Answering Respondent. The Answering Respondent neither owns the land bearing survey no. 261 which is adjacent to the land of Respondent No. 7 as alleged by the Applicant nor is it disposing of any hazardous waste on the aforementioned land.
21. It is submitted that the Answering Respondent owns the land presently bearing survey no. 83 (the erstwhile land bearing survey no. 261) which is located inside the Plant and not adjacent to the land of Respondent No. 7, as alleged by the Applicant to mislead this Hon'ble Tribunal.
22. It is most respectfully submitted that the Answering Respondent has always been ensuring that the hazardous waste generated at the Plant is disposed of in compliance with the applicable laws and conditions

imposed on the Answering Respondent by the relevant regulatory authorities. Details of hazardous waste generated at the Plant and its disposal by the Answering Respondent is shown in the table below:

S. No.	Particulars	Disposal/recycling
1.	Chemical sludge from waste water treatment	Disposal at GPCB approved TSDF site.
2.	Used or spent oil	Sent to registered re-refiner.
3.	Empty barrels/Containers/Liners contaminated with hazardous chemicals/waste	Sent to registered re-refiner.
4.	Zinc Dross	Sent to authorised recycler.
5.	Iron slag	Being recycled internally in the Blast Furnace, Corex and also being used for construction of internal plant roads and village roads.
6.	Granulated slag	Being sold to authorised personnel/agencies.
7.	Fly ash	There is no generation of fly ash from the Plant.

23. It is submitted that there is no generation of fly ash from the Plant of the Answering Respondent. Pursuant to a Power Purchase Agreement dated 10th March 2010 with Essar Power Hazira Limited (hereinafter referred to as 'PPA'), the Answering Respondent

procures power which is very much essential for the seamless operation of its Plant. As per the terms of the PPA, the Answering Respondent is being supplied with fly ash generated from Essar Power Hazira Limited and the same is thereafter in a compliant manner either utilized for reclamation of Answering Respondent's low-lying areas or is sold to third parties who inter alia undertake to comply with all applicable environmental compliances in this regard.

24. That it is pertinent to mention that the instant Application creates an illusion that fly ash is a hazardous waste, however, fly ash is excluded from the category of hazardous wastes as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. The Note to Schedule I of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 reads as:

“Note: The high volume low effect wastes such as fly ash, Phosphogypsum, red mud, jarosite, Slags from pyrometallurgical operations, mine tailings and ore beneficiation rejects are excluded from the category of hazardous wastes. Separate guidelines on the management of these wastes shall be issued by Central Pollution Control Board.”

(E) RESPONDENT NO. 7 REQUESTED FOR WASTE MATERIAL FROM ANSWERING RESPONDENT BY PROMISING COMPLIANCE WITH ENVIRONMENTAL LAWS

25. It is submitted that Respondent No. 7 has been requesting the Answering Respondent for providing waste material for developing or reclaiming their land.

Copy of letters from Respondent No. 7 to the Answering Respondent dated 15.08.2019, 30.04.2019 and 06.07.2018 respectively are annexed herewith as **ANNEXURE R-8/6 (Colly.)**.

26. The letter dated 15.08.2019 from Respondent No. 7 requesting the Answering Respondent to provide them Iron/Steel slag as filling material on their land reads as:

“We take responsibility for complying with Statutory Environment Acts/Rules/Norms in this regard.”

27. The letter dated 30.04.2019 from Respondent No. 7 requesting the Answering Respondent to provide Fly Ash as filling material for the purpose of reclamation & compaction of their plot reads as:

“Our request is in line with MOEF notification S.O. 763 (E) dated September 14, 1999 for Utilisation of Fly Ash from Coal or Lignite based Thermal Power Plants under clause 7 (Annexure 2), we take responsibility for complying with environment ruled in this regard.”

28. It is therefore most sincerely submitted that any waste material provided by the Answering Respondent to Respondent No. 7 was based on the undertaking that Respondent No. 7 would comply with relevant statutory environment Acts/Rules/Norms in this regard.

(F) ALLEGATIONS RAISED AGAINST THE ANSWERING RESPONDENT ARE VAGUE AND CRYPTIC

29. That the Applicant has made whimsical, vague and cryptic allegations against the Answering Respondent without supplying specific materials before this Tribunal to substantiate the said allegations.

30. That the Applicant has alleged that the Respondent is disposing of hazardous waste such as ETP sludge, Corex plant slag, fly ash on its land bearing survey no. 261 which is adjacent to the land of Respondent No. 7. However, it is pertinent to mention that the Applicant has not placed any material on record to substantiate the aforementioned allegation.
31. It is reiterated that the Answering Respondent owns the land presently bearing survey no. 83 (the erstwhile land bearing survey no. 261) which is located inside the Plant and not the land adjacent to the land of Respondent No. 7 as alleged by the Applicant in its Application.
32. It is submitted that the one of the grounds raised by the Applicant in its Application is the violation of the Wildlife (Protection) Act, 1972. The Answering Respondent denies the same as there is no violation of the said Act, as alleged by the Applicant. Further, the Answering Respondent would like to humbly submit that any allegation regarding the violation of the provisions of the Wildlife (Protection) Act, 1972 would lie only before an appropriate authority and not before this Hon'ble Tribunal as this Hon'ble Tribunal has no jurisdiction to adjudicate issues arising out of the Wildlife (Protection) Act, 1972 under Section 14 r/w Schedule I of the NGT Act, 2010.
33. The Hon'ble Supreme Court of India in the case of *Dhampur Sugar (Kashipur) Ltd. vs. State of Uttranchal and Ors.* [2007 (8) SCC 418] observed:

“...It is, therefore, necessary for the person making such allegations to supply full particulars in the petition. If sufficient averments and requisite materials are not on record, the court would not make 'fishing' or roving inquiry.”

34. The Hon'ble Supreme Court of India in the case of *Chandra Prakash Singh and Ors. Vs. Chairman, Purvanchal Gramin Bank and Ors.* [2008 (12) SCC 292] observed:

“19. Thus, as a proposition of law, the burden of proving mala fide is very heavy on the person who alleges it. Mere allegation is not enough. Party making such allegations is under the legal obligation to place specific materials before the Court to substantiate the said allegations. There has to be very strong and convincing evidence to establish the allegations of mala fides specifically and definitely alleged in the petition as the same cannot merely be presumed. The presumption under law is in favour of the bona fides of the order unless contradicted by acceptable material.”

35. It is submitted that the Applicant in the present application has made vague, cryptic, sweeping and unfounded allegations in the Application. It is further submitted that the Applicant has failed to place any specific proof or acceptable material warranting the allegations made against the Answering Respondent.

As such, it is prayed that this Hon'ble Tribunal may be pleased to dismiss the Application with heavy costs since the Applicant has not adduced any specific information qua the Answering Respondent and has merely made vague and whimsical allegations, without any documentary or other evidence. In terms of the law laid down by the Hon'ble Supreme Court in the aforesaid decisions, it is submitted that the Applicant be put to strict test of establishing any non-compliance on part of the Answering Respondent.

(G) THE APPLICATION DOES NOT DISCLOSE CAUSE OF ACTION AGAINST THE ANSWERING RESPONDENT

36. It is most respectfully submitted that the Applicant is abusing the process of law and the present Application filed by the Applicant does not disclose any cause of action against the Answering Respondent and therefore, this Hon'ble Tribunal is duty bound to dismiss this Application with heavy cost.
37. That the broad allegation made in the Application against the Answering Respondent is that the Answering Respondent is disposing of hazardous waste on a land bearing survey no. 261 owned by Answering Respondent which is adjacent to the land of Respondent No. 7 and that the aforementioned land bearing survey no. 261 falls within Coastal Regulation Zone (CRZ) as per the approved Gujarat Coastal Zone Management Plan. However, it is pertinent to mention that the Application does not provide necessary material facts and particulars with regards to the allegations made against the Answering Respondent in this instant Application.
38. That it is reiterated that the Answering Respondent owns the land bearing survey no. 83 (the erstwhile land bearing survey no. 261) which is located inside the Plant and not the land adjacent to the land of Respondent No. 7 as alleged by the Applicant in its Application. As such, the Answering Respondent neither owns the land bearing survey no. 261 which is adjacent to the land of Respondent No. 7 as alleged by the Applicant nor is it disposing off any hazardous waste on the aforementioned land.
39. It submitted that the area shown in the Annexure A/3(Colly) annexed by the Applicant in the instant Application is the land presently bearing survey number 261 which is not owned by the Answering Respondent.
40. The Applicant has only made vague, cryptic and baseless allegations against the Answering Respondent without being warranted by

empirical information or specific proof or acceptable material. As such, the Applicant in the instant Application through clever drafting has created an illusion of a cause of action which does not arise and therefore the present Application must not be entertained by this Hon'ble Tribunal.

41. The Hon'ble Supreme Court of India in the case of *The Union of India (UOI) vs. Pandurang Kashinath More* [AIR 1962 SC 630] held that:

“...It is well known that when an improper conduct is alleged, it must be set out with all particulars. In *Wallingford v. Mutual Society* (1880) 5 AC 685 (697) Lord Selborne observed,

“With regard to fraud, if there be any principle which is perfectly well settled, it is that general allegations, however strong may be the words in which they are stated, are insufficient even to amount to an averment of fraud of which any Court ought to take notice”

We think what was said about fraud would equally apply to any improper conduct”.

42. The Hon'ble Supreme Court of India in the case of *Bharat Aluminium Company and Ors. vs. Kaiser Aluminium Technical Service, Inc. and Ors.* [(2012) 9 SCC 552] observed,

“Order VII Rule 1(e) mandates the Plaintiff to state the facts constituting the cause of action and when it arose. Order VII Rule 11(a) provides the plaint shall be rejected where it does not disclose a cause of action.”

(H) THE APPLICANT IS TRYING TO MISLEAD THIS HON'BLE TRIBUNAL

43. That the Applicant by way of this instant Application is trying to obtain relief by misleading this Hon'ble Tribunal.

44. It is submitted that the broad allegation made in the Application against the Answering Respondent is that the Answering Respondent is disposing of hazardous waste such as ETP sludge, Corex plant slag, fly ash on its land bearing survey no. 261 owned by Answering Respondent which is adjacent to the land of Respondent No. 7 and that the aforementioned land bearing survey no. 261 falls within Coastal Regulation Zone (CRZ) as per the approved Gujarat Coastal Zone Management Plan. However, it is submitted that the land presently bearing survey no. 261 which is adjacent to the land of Respondent No. 7 is not owned by the Answering Respondent. As such, the Answering Respondent neither owns the land presently bearing survey no. 261 which is adjacent to the land of Respondent No. 7 nor is it disposing off any hazardous waste on the aforementioned land.
45. It is submitted that the Answering Respondent owns the land bearing survey no. 83 at present and this land is located within the Plant. It is pertinent to mention that the land record annexed by the Applicant in its complaint to Respondent No. 1 dated 19.08.2019 which is also annexed with the instant Application as part of Annexure A/10 (Colly) clearly shows that the land owned by the Answering Respondent is the land bearing survey no. 83.
46. That the Applicant has made false averment in Para 17 by stating that no inspection was conducted by GPCB/Respondent No. 5 in the premise of Answering Respondent. It is submitted that officials of Respondent No. 5 had made an inspection of industrial unit of Answering Respondent on 05.09.2019 and directed the Answering Respondent to submit its compliance to the observations made by them to the Surat regional office as well as Gandhinagar Head office of Respondent No. 5.

47. That it is further submitted that the Answering Respondent in its reply to the observations raised by Respondent No. 5 informed their Surat regional office as well as Gandhinagar Head office that Hazira Container Freight Station Pvt. Ltd./Respondent No. 7 vide a letter dated 15.08.2019 requested the Answering Respondent to provide 2,00,000 MT of Iron/Steel slag for the purpose of filling the low lying area and reclamation of their plot and gave a representation to the Answering Respondent that Respondent No. 7 undertakes the responsibility for complying with statutory requirements in this regard. As such, it is explicitly clear that the Applicant has wilfully made false submissions and as such, is deliberately trying to mislead this Hon'ble Tribunal by concealing material facts

Copy of reply submitted by Answering Respondent to Surat regional office and Gandhinagar Head office of Respondent No. 5 dated 07.09.2019 is annexed herewith as **ANNEXURE R-8/7 (Colly.)**.

48. That Respondent No. 5 inspected the premise of Answering Respondent on 23.09.2020 in furtherance to this instant Application and raised certain observation with respect to generation and disposal of Fly Ash at the Plant of the Answering Respondent vide a letter bearing ID – 14186 dated 23.09.2020. The Answering Respondent has submitted its reply to the aforementioned observation raised by Respondent No. 5 vide a letter dated 28.09.2020.

Copy of the original and translated copy of Respondent No. 5 letter bearing ID-14186 dated 23.09.2020 and the reply dated 28.09.2020 submitted by Answering Respondent to Respondent No. 5 are annexed herewith as **ANNEXURE R-8/8 (Colly.)**.

PARA-WISE REPLY OF THE ORIGINAL APPLICATION

1. The contents of Para 1 and 2 merit no reply as they are part of record.
2. The contents of Para 3 to the extent they pertain to the Answering Respondent are denied in toto. It is submitted that the allegations made by the Applicant in the instant Application i.e., *inter alia* Answering Respondent is dumping hazardous waste such as ETP sludge, Corex plant slag, fly ash on its own land bearing survey no. 261 at Hazira, Surat, Gujarat are false and baseless.

It is submitted that the land presently bearing survey no. 261 which is adjacent to the land of Respondent No. 7 is not owned by the Answering Respondent. As such, the Answering Respondent neither owns the land presently bearing survey no. 261 which is adjacent to the land of Respondent No. 7 nor is it disposing off any hazardous waste on the aforementioned land.

That it is further submitted that the Answering Respondent owns the erstwhile land bearing survey no. 261 which is presently bearing survey no. 83 and this land is located within the Plant.

3. The contents of Para 4 to the extent they pertain to the Answering Respondent are vehemently denied. It is submitted that any contents of this Paragraph unless expressly accepted may please be considered as denied. It is submitted that Answering Respondent is not disposing of hazardous waste on open land and as such, there is no run-off from such open land into the sea. It is therefore most respectfully submitted that there is no need to pass any order for stoppage of the activities of Answering Respondent.

It is further submitted that the Answering Respondent treats the sewage in a sewage treatment plant and uses the treated water for

greenbelt development and the sewage sludge as manure within the plant premises.

That all the waste generated from the Plant are properly disposed off.

PARA-WISE REPLY OF THE FACTS OF THE CASE

4. The contents of Para 1 are denied except to the extent they form part of record.
5. The contents of Para 2 and 3 merits no reply as they do not pertain to the Answering Respondent.
6. The contents of Para 4 merits no reply as it is part of record. As stated by the Applicant in this Para 4, the Respondent No. 1 after applying its mind and following due process has granted the Environmental Clearance to the Answering Respondent. It is further submitted that the Executive Summary of the EIA Report annexed by the Applicant in its Application while discussing details of hazardous waste generation and disposal method clearly mentions that the Granulated Slag generated from Blast Furnace will be used as input material in cement plant or for landfill, ETP sludge generated from coke oven plant will be mixed with coal blend for charging in the coke oven batteries and BOF slag will be used for land filling & road construction.
7. The contents of Para 5 are denied. It is submitted that the land presently bearing survey no. 261 which is adjacent to the land of Respondent No. 7 is not owned by the Answering Respondent. As such, the Answering Respondent neither owns the land presently bearing survey no. 261 which is adjacent to the land of Respondent

No. 7 nor is it disposing off any hazardous waste on the aforementioned land.

8. The contents of Para 6 are vehemently denied except to the extent they form part of record.

It is pertinent to note that the area shown in the Annexure A/3(Colly) annexed by the Applicant in the instant Application is the land presently bearing survey number 261 which is not owned by the Answering Respondent. The Answering Respondent is not disposing of any hazardous waste on the said land presently bearing survey no. 261 as alleged by the Applicant.

9. The contents of Para 7 to the extent they pertain to the Answering Respondent are vehemently denied. It is submitted that any contents of this Paragraph unless expressly accepted may please be considered as denied.

That it is submitted that the land presently bearing survey no. 261 which is adjacent to the land of Respondent No. 7 is not owned by the Answering Respondent. The Answering Respondent neither owns the land presently bearing survey no. 261 which is adjacent to the land of Respondent No. 7 nor is it disposing of any hazardous waste on the aforementioned land.

It is further submitted that the Answering Respondent is not disposing of any hazardous waste on any forest land.

10. The contents of Para 8 to the extent they pertain to the Answering Respondent are vehemently denied. It is submitted that the Answering Respondent has obtained all the required permissions and clearances for operating the Plant. The Answering Respondent

is operating the Plant in compliance with the stipulated guidelines and prescribed standards.

11. The contents of Para 9 merits no reply as they do not pertain to the Answering Respondent.
12. The contents of Para 10 to the extent they pertain to the Answering Respondent are denied.
13. The contents of Para 11 and 12 merit no reply as they do not pertain to the Answering Respondent. It is submitted that any contents of these paragraphs unless expressly accepted may please be considered as denied.
14. The contents of Para 13 are vehemently denied.
15. The contents of Para 14 are denied except to the extent they form part of record.
16. The contents of Para 15 and 16 merit no reply as they are part of record.
17. The contents of Para 17 are denied except to the extent they form part of record. It is submitted that the Applicant has made false averment in Para 17 by stating that no inspection was conducted by GPCB/Respondent No. 5 in the premise of Answering Respondent. It is submitted that officials of Respondent No. 5 had made an inspection of industrial unit of Answering Respondent on 05.09.2019 and directed the Answering Respondent to submit its compliance to the observations raised by them to the Surat regional office as well as Gandhinagar Head office of Respondent No. 5. That it is further submitted that the Answering Respondent in its reply to the observations raised by Respondent No. 5 informed their Surat regional office as well as Gandhinagar Head office that Hazira

Container Freight Station Pvt. Ltd./Respondent No. 7 vide a letter dated 15.08.2019 requested the Answering Respondent to provide 2,00,000 MT of Iron/Steel slag for the purpose of filling the low lying area and reclamation of their plot and gave a representation to the Answering Respondent that Respondent No. 7 undertakes the responsibility for complying with statutory Environment Acts/Rules/Norms in this regard.

18. The contents of Para 18 to the extent they pertain to the Answering Respondent are vehemently denied.
19. The contents of Para 19 and 20 merit no reply as they do not pertain to the Answering Respondent.
20. The contents of Para 21 are denied except to the extent they form part of record. It is submitted that the Answering Respondent is operating in compliance with the stipulated guidelines and prescribed standards.

PARA WISE REPLY TO THE GROUNDS

21. The contents of Ground A to the extent they pertain to the Answering Respondent are denied in toto as they are vague, cryptic and baseless allegations made without being supported by empirical information or specific proof or acceptable material.
22. The contents of Ground B merit no reply as they do not pertain to the Answering Respondent.
23. The contents of Ground C are vehemently denied except to the extent they form part of the record. It is pertinent to mention that this Tribunal has no jurisdiction to adjudicate issues arising out of

the Wildlife (Protection) Act, 1972 under Section 14 r/w Schedule I of the NGT Act, 2010.

24. The contents of Ground D to the extent they pertain to the Answering Respondent are vehemently denied as they are vague, cryptic and baseless allegations made without being warranted by empirical information or specific proof or acceptable material. It is submitted that any contents of this Ground unless expressly accepted may please be considered as denied. It is further submitted that the Answering Respondent is operating after obtaining consent orders under the Water (Prevention and Control of Pollution) Act 1974, Air (Prevention and Control of Pollution) Act 1981 and Hazardous and Other Waste (Management and Transboundary) Rules 2016. As such, there has been no adverse impact on the intertidal area of village Hazira by the activities of the Answering Respondent.
25. The Contents of Ground E are denied except to the extent they form part of record.
26. The Contents of Ground F are vehemently denied as they are vague, cryptic and baseless allegations made without being warranted by empirical information or specific proof or acceptable material.
27. The Contents of Ground G merits no reply as it does not pertain to the Answering Respondent.
28. That it is submitted that the Answering Respondent is operating the Plant in compliance with the stipulated guidelines and prescribed standards.

In view of the submissions made above, the Answering Respondent most respectfully prays that this Hon'ble Tribunal may be pleased to delete the name of the Respondent from the array of respondents and dismiss the instant Application with heavy costs.

For ARCELORMITTAL NIPPON STEEL INDIA LIMITED

24



Authorised Signatory

RESPONDENT NO. 8

Rajesh Raktate

FILED THROUGH



NAWNEET VIBHAW

SHARDUL AMARCHAND MANGALDAS AND CO.

ADVOCATES FOR THE RESPONDENT NO. 8

216, OKHLA INDUSTRIAL ESTATE, PHASE III

NEW DELHI – 110 020

E-MAIL: nawneet.vibhaw@amsshardul.com, M.: 8800491477

DATE: 28.10.2020

PLACE: NEW DELHI

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN BENCH, PUNE
ORIGINAL APPLICATION NO. 27 OF 2020**

IN THE MATTER OF:

Roshni B. Patel

....Applicant

Versus

Union of India & Ors.

....Respondents

AFFIDAVIT

I, Rajesh Prabhakar Raktate S/o Prabhakar Nathu Raktate aged about 45 years presently working as Legal Counsel of Respondent No. 8 having office at 2nd Floor, Birla Centurion, Pandurang Budhakar Marg, Worli Century Mills Compound, Mumbai, Maharashtra – 400030 presently at Mumbai, do hereby solemnly affirm and declare as under:

1. That I am fully acquainted with the facts and circumstances of the matter and am duly authorized to swear this affidavit on behalf of Respondent No. 8.
2. That the contents of the accompanying Reply filed on behalf of Respondent No. 8 are true and correct to the best of my knowledge and have been drafted by the counsel on my instructions and nothing material has been concealed therefrom.
3. That the Annexures annexed with the accompanying Reply are either true copies of their original or true printouts.
4. I am advised to state that the conditions of Section 65B of the Indian Evidence Act, 1872 are complied with, in filing the accompanying Reply. I state that I have taken printout of the relevant page and information from the World Wide Web (Internet) as downloaded by me on my computer system and no manipulations have been done.

I state that printout(s) were taken using a computer, which was operating properly and under my lawful control. I state that the said computer is being regularly used to send e-mails and electronic communication in the ordinary course of its use.



Authorised Signatory

DEPONENT
Rajesh Raktate

Verification:

I, the above named deponent do hereby verify that all the facts mentioned in the affidavit are true to my knowledge and that no part thereof is false and nothing material has been concealed therefrom.

Verified at Mumbai on this 28th day of October 2020.

For ARCELORMITTAL NIPPON STEEL INDIA LIMITED



Authorised Signatory

DEPONENT
Rajesh Raktate



सत्यमेव जयते
GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS

Office of the Registrar of Companies

RoC Bhavan, Opp Rupal Park Society Behind Ankur Bus Stop, Ahmedabad, Gujarat, India, 380013

Certificate of Incorporation pursuant to change of name
[Pursuant to rule 29 of the Companies (Incorporation) Rules, 2014]

Corporate Identification Number (CIN): U27100GJ1976FLC013787

I hereby certify that the name of the company has been changed from ESSAR STEEL INDIA LIMITED to ARCELORMITTAL NIPPON STEEL INDIA LIMITED with effect from the date of this certificate and that the company is limited by shares.

Company was originally incorporated with the name Essar Constructions Limited.

Given under my hand at Ahmedabad this Eighth day of January two thousand twenty.



MANOJA KUMAR SAHU

Registrar of Companies

RoC - Ahmedabad

Mailing Address as per record available in Registrar of Companies office:

ARCELORMITTAL NIPPON STEEL INDIA LIMITED

27km,SURAT HAZIRA ROAD, HAZIRA, SURAT, Gujarat, India, 394270



9/4/2020

::: Any RoR @ Anywhere :::

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ગામ નમૂના નંબર - ૭ ની વિગતો

૧) અહીં દર્શાવેલ જમીનની વિગતો ફક્ત આપની જાણ માટે જ છે જેને સત્તાવાર નકલ તરીકે ગણવામાં આવશે નહીં.
૨) આ વિગતો અંગે કોઈ પણ વધારાની માહિતી મેળવવી હોય તો જે તે મામલતદાર કચેરી અથવા કલેક્ટર કચેરીનો સંપર્ક કરવો.

* તા.16/12/2010 07:32:30 ની સ્થિતિએ

District (જિલ્લો)

સુરત

Taluka (તાલુકો)

યોરાસી

Village (ગામ)

હજીરા

Survey/ Block Number (સરવે/ બ્લોક નંબર)

૪૪૦ પૈકી ૧

Land Details (જમીનની વિગતો)

Total Area (H.Are.SqMt.) (કુલ ક્ષેત્રફળ હે.આરે.ચોમી.) :

૦-૮૦-૯૪

Total Assessment Rs. (કુલ આકાર રૂ.) :

૩.૦૦

Tenure (સત્તાપ્રકાર) :

ગણોત ધારા કલમ૪૩ પ્રસપ્ર

Land Use (જમીનનો ઉપયોગ) :

ખેતીલાયક ઉપયોગ

Name of farm (ખેતરનું નામ) :

Other Details (રીમાર્ક્સ) :

સર્વે નંબર-૨૬૧/p૧

Ownership Details (ખાતેદારની વિગતો)

ખાતા નંબર ક્ષેત્રફળ આકાર	નોંધ નંબરો તથા ખાતેદાર	Top

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https://anyror.gujarat.gov.in/Information_pages/Info712Details.aspx

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9/4/2020

::: Any RoR @ Anywhere :::

	૧૨૪૦,૬૧૪,૬૮૫,
-----	-----
૨૧૯ ૦-૮૦-૯૪ ૩.૦૦	કેશવભાઈ લખીયાભાઈ(૧૨૪૦)
	રમેશભાઈ છગનભાઈ(૧૨૪૦)
	નરેશભાઈ છગનભાઈ(૧૨૪૦)
	રવિન્દ્રકુમાર છગનભાઈ(૧૨૪૦)
	ભાનુબેન છગનભાઈ(૧૨૪૦)
	સીતાબેન છગનભાઈ(૧૨૪૦)

Boja and Other Rights Details (બોજા અને બીજા હક્ક ની વિગતો)

બોજા અને બીજા હક્ક ની વિગતો

- ૧) અહીં દર્શાવેલ જમીનની વિગતો ફક્ત આપની જાણ માટે જ છે જેને સત્તાવાર નકલ તરીકે ગણવામાં આવશે નહીં.
૨) આ વિગતો અંગે કોઈ પણ વધારાની માહિતી મેળવવી હોય તો જે તે મામલતદાર કચેરી અથવા કલેક્ટર કચેરીનો સંપર્ક કરવો.

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🏠 ગામ નમૂના નંબર - ૭ ની વિગતો

૧) અહીં દર્શાવેલ જમીનની વિગતો ફક્ત આપની જાણ માટે જ છે જેને સત્તાવાર નકલ તરીકે ગણવામાં આવશે નહીં.
૨) આ વિગતો અંગે કોઈ પણ વધારાની માહિતી મેળવવી હોય તો જે તે મામલતદાર કચેરી અથવા કલેક્ટર કચેરીનો સંપર્ક કરવો.

* તા.16/04/2015 01:02:09 ની સ્થિતિએ

District (જિલ્લો)

સુરત

Taluka (તાલુકો)

યોરાસી

Village (ગામ)

હજીરા

Survey/ Block Number (સરવે/ બ્લોક નંબર)

૪૪૦/૧

Land Details (જમીનની વિગતો)

Total Area (H.Are.SqMt.) (કુલ ક્ષેત્રફળ હે.આરે.ચોમી.) :

૧-૭૫-૦૩

Total Assessment Rs. (કુલ આકાર રૂ.) :

૬.૫૦

Tenure (સત્તાપ્રકાર) :

બીન ખેતી પ્રિપાત્ર

Land Use (જમીનનો ઉપયોગ) :

ખેતીલાયક ઉપયોગ

Name of farm (ખેતરનું નામ) :

Other Details (રીમાર્ક્સ) :

સર્વે નંબર-૨૬૧/૧

Ownership Details (ખાતેદારની વિગતો)

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ખાતા નંબર ક્ષેત્રફળ આકાર	નોંધ નંબરો તથા ખાતેદાર
	૯૫,૧૦૭,૫૪૦,૧૪૮૨,૨૩૭૩,૨૩૭૪,૨૫૨૦,૨૫૬૧,
-----	-----
૫૫૯ ૧-૭૫-૦૩ ૬.૫૦	રમીલાબેન તે મફતલાલ મોતીરામ પટેલની દિકરી તથા જીવરામભાઈ શંકરભાઈ પટેલની ધણીયાણી(૨૫૬૧)

Boja and Other Rights Details (બોજા અને બીજા હક્ક ની વિગતો)

બોજા અને બીજા હક્ક ની વિગતો
૧૨૫૫,૨૦૯૧,૨૫૧૮,

માત્ર બીનખેતીના હેતુ માટે પ્રીમીયમને પાત્ર<૨૦૯૧>

- ૧) અહીં દર્શાવેલ જમીનની વિગતો ફક્ત આપની જાણ માટે જ છે જેને સત્તાવાર નકલ તરીકે ગણવામાં આવશે નહીં.
૨) આ વિગતો અંગે કોઈ પણ વધારાની માહિતી મેળવવી હોય તો જે તે મામલતદાર કચેરી અથવા કલેક્ટર કચેરીનો સંપર્ક કરવો.

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🏠 ગામ નમૂના નંબર - ૭ ની વિગતો

૧) અહીં દર્શાવેલ જમીનની વિગતો ફક્ત આપની જાણ માટે જ છે જેને સત્તાવાર નકલ તરીકે ગણવામાં આવશે નહીં.
૨) આ વિગતો અંગે કોઈ પણ વધારાની માહિતી મેળવવી હોય તો જે તે મામલતદાર કચેરી અથવા કલેક્ટર કચેરીનો સંપર્ક કરવો.

* તા.15/12/2017 01:03:57 ની સ્થિતિએ

District (જિલ્લો)

સુરત

Taluka (તાલુકો)

યોરાસી

Village (ગામ)

હજીરા

Survey/ Block Number (સરવે/ બ્લોક નંબર)

૪૪૦/૨

Land Details (જમીનની વિગતો)

Total Area (H.Are.SqMt.) (કુલ ક્ષેત્રફળ હે.આરે.ચોમી.) :

૨-૫૪-૯૫

Total Assessment Rs. (કુલ આકાર રૂ.) :

૯.૫૦

Tenure (સત્તાપ્રકાર) :

જુની શરત (જુ.શ)

Land Use (જમીનનો ઉપયોગ) :

ખેતીલાયક ઉપયોગ

Name of farm (ખેતરનું નામ) :

Other Details (રીમાર્ક્સ) :

સર્વે નંબર-૨૬૫/૨

Ownership Details (ખાતેદારની વિગતો)

ખાતા નંબર ક્ષેત્રફળ આકાર	નોંધ નંબરો તથા ખાતેદાર	Top

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	૯૬,૫૪૫,૫૬૬,૧૩૫૬,૨૨૬૧,૨૫૮૦,૨૬૨૦,
-----	-----
૫૬૬ ૨-૫૪-૮૫ ૮.૫૦	મહેશભાઈ ડાહ્યાભાઈ આહીર(૨૬૨૦)
	ચંપાબેન મહેશભાઈ આહીર(૨૬૨૦)

Boja and Other Rights Details (બોજા અને બીજા હક્ક ની વિગતો)

બોજા અને બીજા હક્ક ની વિગતો	
	૪૩૪,૫૫૬,૭૨૮,૧૦૭૧,૨૬૨૩,

	બારમા એડી.સીની.સીવીલ જજ સાહેબ ,સુરતના એ તા.૧/૦૮/૨૦૧૫ ના રોજ આપેલ હુકમ નં.સ્પે.દિવાની મુકદમા નં.૧૬૪-૧૫ની નોંધ કરી.<૨૫૮૦>
	સિંડિકેટબેંક, હજીરા શાખાનો અંકે રૂપીયા ૧૦,૦૦,૦૦૦/- નો બોજો<૨૬૨૩>

- ૧) અહીં દર્શાવેલ જમીનની વિગતો ફક્ત આપની જાણ માટે જ છે જેને સત્તાવાર નકલ તરીકે ગણવામાં આવશે નહીં.
૨) આ વિગતો અંગે કોઈ પણ વધારાની માહિતી મેળવવી હોય તો જે તે મામલતદાર કચેરી અથવા કલેક્ટર કચેરીનો સંપર્ક કરવો.

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Details of Village Form No. 7

1) The details shown here are only for your knowledge which will not be considered as official document.

2) If any further information is required regarding these details, then office of the Mamlatdar or office of the Collector be contacted.

As on 16/12/2010 07:32:30

District

Surat

Taluka

Choryasi

Village

Hajira

Survey/Block Number

440 paiki 1

Land Details

Total Area (H.Are.Sq.Mtr.)

0-80-94

Total Assessment Rs.

3.00

Tenure:

Section 43 of Tenancy Act

Land Use:

Agricultural use

Name of farm:

-

Other Details:

Survey No. 261/p1

Ownership Details

Account Number / Area / Assessment Entry Nos. and

Accountholders

1240,614,685

219|0-80-94|3.00

Keshavbhai Lakhiyabhai(1240)

Rameshbhai Chhaganbhai(1240)

Nareshbhai Chhaganbhai(1240)

Ravindrakumar Chhaganbhai(1240)

Bhanuben Chhaganbhai(1240)

Sitaben Chhaganbhai(1240)

Mortgage and other details

Details of Mortgage and Other Rights

1) The details shown here are only for your knowledge
which will not be considered as official document.

2) If any further information is required regarding these
details, then office of the Mamlatdar or office of the
Collector be contacted.

Details of Village Form No. 7

1) The details shown here are only for your knowledge which will not be considered as official document.

2) If any further information is required regarding these details, then office of the Mamlatdar or office of the Collector be contacted.

As on 16/04/2015 01:02:09

District

Surat

Taluka

Choryasi

Village

Hajira

Survey/Block Number

440/1

Land Details

Total Area (H.Are.Sq.Mtr.)

1-75-03

Total Assessment Rs.

6.50

Tenure:

Non-agriculture – eligible for premium

Land Use:

Agricultural use

Name of farm:

-

Other Details:

Survey No.261/1

Ownership Details

Account Number / Area / Assessment Entry Nos. and

Accountholders

95,107,540,1482,2373,2374,2520,2561

559 1-75-03 6.50	Ramilaben daughter of Mafatlal Motiram Patel and wife of Jivrambhai Shankarbhai Patel (2561)
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Mortgage and other details

Details of Mortgage and Other Rights

1255,2091,2518

Only for non-agricultural use eligible for premium<2091>

- 1) The details shown here are only for your knowledge which will not be considered as official document.
- 2) If any further information is required regarding these details, then office of the Mamlatdar or office of the Collector be contacted.

Details of Village Form No. 7

1) The details shown here are only for your knowledge which will not be considered as official document.

2) If any further information is required regarding these details, then office of the Mamlatdar or office of the Collector be contacted.

As on 15/12/2017 01:03:57

District

Surat

Taluka

Choryasi

Village

Hajira

Survey/Block Number

440/2

Land Details

Total Area (H.Are.Sq.Mtr.)

2-54-95

Total Assessment Rs.

9.50

Tenure:

Old tenure

Land Use:

Agricultural use

Name of farm:

-

Other Details:

Survey No. 265/2

Ownership Details

Account Number / Area / Assessment Entry Nos. and

Accountholders

96,545,566,1356,2261,2590,2620

566|2-54-95|9.50 Maheshbhai Dahyabhai Ahir (2620)

Champaben Maheshbhai Ahir (2620)

Mortgage and other details

Details of Mortgage and Other Rights

434,556,728,1071,2623

Entry made pursuant to order dated 1/08/2015 passed in Sp.
Civil Suit No.164 of 15 by the 12th Add. Sen. Civil Judge, Surat
Mortgage of Syndicate Bank, Hajira branch for Rs.10,00,000/-

1) The details shown here are only for your knowledge
which will not be considered as official document.

2) If any further information is required regarding these
details, then office of the Mamlatdar or office of the
Collector be contacted.

AM/NS INDIA

Corporate Social Responsibility

Hazira



A. Health

B. Education

C. Livelihood/Women Empowerment

D. Potable water/Infrastructure

E. Other Initiatives

F. Beneficiaries Impacted

CSR Highlights:

- General Health Checkup services conducted in neighboring village of Hazira belt and reached out to 6500 patients.
- More than 3 lakh lives touched through COVID- 19 response measures.
- Menstrual Hygiene Awareness camp was conducted befitting 4250 women.
- 3000 patients benefited from Hemophilia Care Center at New Civil Hospital Surat.
- Supported Taluka Panchayat Education Officer (TPO) for organizing medical Checkup for the students.
- Computer, spoken English and science subject teacher have been provided in Nav Jagruti Vidhya Vihar School in Hazira.
- Summer vacation activities such as Dance and Drawing Classes were conducted and benefited 220 children.
- Freedom Cup 2018, cricket tournament was organized with the Viklang Kalyan Society Trust Surat on 3rd and 4th December 2018 for differently abled person. Four teams participated in this tournament.
- 30- students were imparted basic computer class at Lok Vikas Kendra, Hazira.
- Organized an exposure visit at Apparel Park, Surat for school going students.
- Empowering 1500 Women of Hazira, Junagam, Mora and Damka village by imparting tailoring training through Lok Vikas Kendra.
- Local festival celebrated with school children's and surrounding villages.
- Every year celebrating International Women's Day with village women's.
- Partnered with the Gujarat Rural Industries Making Corporation (GRIMCO), Gandhinagar to conduct a one-month training program from 1st October to 30th October 2019 at Junagam village and provided certificates on 5th May'-2020.
- Strengthening community infrastructure and ensuring 24/7 drinking water supply to Hazira village to fetch population of 16750 persons.
- Cleanliness drive conducted under "Swachh Bharat Abhiyan" in Hazira Village.
- Tree Plantation drive on World Environment Day at NJVV School, Hazira.

A. Health

■ **Conduct of Health Check Up camp**

The Monthly Health Checkup camp were conducted with the support of Unity Hospitals Surat for General checkup, Prizma Eye care Surat for Eye checkup and Sumirow Dental Surat for Dental Checkup at Rajgari & Damka villages. 1200 targeted beneficiaries were covered in various camps.



■ **Health Checkup camp**

Organized monthly free Health checkup (Height, Weight and blood group) camp with support of health team of our Care Nursing Home (CNH) at Primary Government School, Hazira. 1111 students undergone health checkup. And we have given Medicine and Blood group card to each student.



■ **Awareness Meeting on Menstrual Health and Hygiene**

To increase awareness about health of female in and around the villages, monthly Menstrual Health and Hygiene Awareness camp was conducted with support of Orkid Magukiya hospital, Surat. Dr. Kajal Magukiya (M.D, D.G.O) Gynecologist & Dr. Heenaben (F.H.W) on awareness on cancer and cleanliness in this camp.



■ Hemophilia Day Care Centre

Supported Hemophilia Care Center at New Civil Hospital Surat. The support was provided towards manpower to run this center. Around 3000 patient benefited till Sept'-2019.



■ Health Awareness Camp

To increase awareness about health of female in and around the villages, health awareness camp was organized on January 29, 2020 at PHC Center Mora village, with esteemed presence of Dr. Dr. Kajal Magukiya (MD DGO Mumbai), Orkid Magukiya Hospital, Surat, organized female health checkup special focus on gynecological health issues prime focus given to the female who face challenges in conceiving the first child along with consulting



free of cost at their hospital which includes sonography also, around 600 female received the benefit through this awareness program.

■ COVID -19 Response

- To protect against Covid-19, raised awareness through poster and announcements and sanitization in the surrounding villages namely Hazira, Junagam, Rajgari, Suwali, Mora, Bhatlai, Damka and Vansva.
- Supply of food grains and ration (350 quintals Rice, 80 quintals Dal, 3500 liters' edible oil) for migrant labor to Surat Municipal Cooperation.
- Food packets provided to daily wage laborer, distributing 500 packets daily.
- 1200 Hygiene kits were given to daily wage workers.
- 3000 packed energy drink provided to police personnel for 3 Days.
- Distribution of 500 ration kits in Hazira village for migrant labors.



Supply of food grains and ration for homeless migrant labor to Surat Municipal Cooperation



Sanitization in Hazira village



Energy Drinks distributed among police personnel on COVID 19 duty



B. Education:

- Computer classes were conducted at our Lok Vikas Kendra, Hazira and 30 students imparted with basic computer learning course.
- On 21st June 2019 International Yoga Day was celebrated in Primary School Hazira, and Lok Vikas Kendra and 425 students were benefited.
- Supporting Nav Jagruti Vidhya Vihar Hazira for improving the quality of education. Two additional community teachers (Science and Computer) have been provided benefitting 160 Students
- One-month summer vacation camp was successfully conducted for children's of Hazira village. 75 students completed one-month Dance training and 45 students completed Drawing classes.
- Exposure visit of 153 - Student's from Hazira Primary School, Hazira at Aaspandada Temple, Surat. We have provided two buses.



Computer Class



Yoga Session



Nav Jagruti Vidhya Vihar Hazira



Summer Vacation Camp



Exposure visit for students

C. Livelihood/Women Empowerment:

■ Skill Development Training

300- village women undertook tailoring training at our four Our Lok Vikas Kendra, Hazira, Mora, Junagam and Damka village.



■ Competition at Lok Vikas Kendra

As a part of motivational program, organized one-day competition of frock and dress making on 4th July'19 for all the villages and 150 women participated and were benefited from this initiative.



■ Exposure visit

Organized an exposure visit for women of Lok Vikas Kendra. The purpose of this visit was to show a working model and provide information of the overall process of Apparel Park where 600 women are working in their unit. Mr. Nishikant (GM- HR&ADMIN) and his team have briefed about the entire process of the Unit. All our Lok Vikas Kendra Hazira, Rajgari, Junagam, Damka, Mora & Bhatlai women (Tailoring students) were taken to their unit where women were working as per their daily schedule. Our students reached the unit which created an altogether a different atmosphere. They asked many questions related to their learning and quality aspects as well.



■ Making of cotton masks at Lok Vikas Kendra

The women of our Lok Vikas Kendra, Hazira, Damka, Mora and Junagam village in Corona lockdown received an order from Sarpanch of Junagam village to make 10,000 masks in which they also earned about 40,000 rupees.



- **Mehndi Classes**

As a part of income generation activity, organized mehndi classes at Rajgari village. The trainer was from the same village which helped in flexible timing for the interested women, because they were engaged in farming activities also.



- **Flower show -2020**

Organized an exposure visit to Nand Niketan Flower Show-2020 with the help of Administration department on 12th February 2020. Around 250 ladies visited and enjoyed the show. Team of horticulture briefed about the flower show and participants gained knowledge about how to make a garden at their own home.



- **Partner with state agencies to train rural women in Natural Fiber Articles making**

With the aim of making diverse livelihood options available for rural women in the state, AM/NS India partnered with the Gujarat Rural Industries Making Corporation (GRIMCO), Gandhinagar to conduct a one-month training Programme from 1st October to 30th October 2019 at Lok Vikas Kendra, Junagam. Total 30-women were selected to undergo the training. Essar steel facilitated the overall implementation of the programme. GRIMCO will provide marketing support to the articles for sale of their finished products.



■ Celebration of Diwali festival'-2019

Diwali with Rangoli competition was held on the occasion of the Diwali festival at our 4 Lok Vikas Kendra which are Mora, Junagam, Damka and Hazira. In the end of competition 3 students each from each location were given prizes and the judges for the competition were Mrs. Jyoti Misarani (Wife of Baiju Misarani Vice President SMP2) and Mrs. Divyangi Sheth (Wife of Hitesh Sheth) and Mora village Sarpanch was also present during the event.



■ Important Day's Celebration:

Every year we are celebrating Independence Day / Republic Day at Hazira Matafaliya Primary (Government) school. School students give performance as part of culture program. According to Government rule, the female student, who rank first in academic do the hosting of flag. Snacks and refreshment are also provided to the school students and villagers attending the event.



■ Christmas Day Celebration

Christmas celebration are also organized in schools for the students. We celebrated in Halpati Primary School, Hazira and Lok Vikas Kendra on December 24, 2019. Santa clause was attraction in this celebration who engaged students in dancing, singing and sharing love through chocolates. Students and Teachers enjoyed the events and extend their Christmas wishes to each other and to the CSR team.



■ Teacher's Day Celebration

Every year we celebrated of Teacher's day in Hazira School and Lok Vikas Kendra.

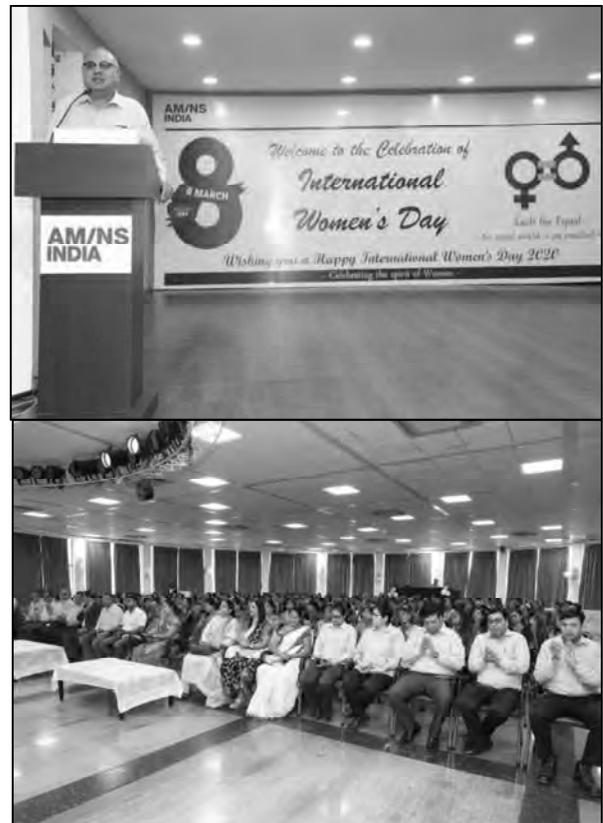


■ International Women's Day Celebration

AM/NS India, celebrated Women's Day by inviting women from eight villages to an award function, which was organized to felicitate women achievers in the community function. More than 300 women and young girls from surrounding Hazira villages participated in the event. Each village also performed cultural show to the audience such song, drama and traditional dance of their community,

On the occasion the key Speaker was Mrs. Amita Mehta (M. Com, P.G. Diploma in Journalism), a social worker, editor of Gujarat Mitra and Sandesh newspaper, Surat. Mrs. Amita Mehta spoke on the good and bad touches, discrimination, each are equal and self-defense.

Dr. Kajal Magukiya a renowned gynecologist spoke on the maternal and child health issues. She also laid emphasis on the Menstrual hygiene among the adolescent girls.



D. Potable Drinking Water:

Every day around 9 lakh liters of drinking water is supplied through pipeline to Hazira, Matafaliya and Gundardi villages benefitting 15000 villagers benefited.



E. Other Initiatives:

- Freedom Cup 2018 was organized with the Viklang Kalyan Society Trust Surat on 3rd and 4th December 2018. Around four teams participated in this tournament.
- The Society for Physically handicapped Ahmedabad organized Special Khel Maha Kumbh 2018 at Ahmedabad. Our company employee Ms. Versha Rupreliya participated and got bronze medal on 29th December 2018.



- **Plantation drive on Environment Day**

Every year we are celebrating world Environment Day at Nav Jagruti Vidhya Vihar School, Hazira. Tree plantation was done with village Sarpanch, Dharmendrabhai Patel, Vice Sarpanch, Bharatbhai Patel, Gram panchayat members, School Principal, Mitesh Parikh and school teachers and AM/NS India, Hazira HR and CSR officials in the school premise.



F. Beneficiaries Impacted:

S. No	Focus Area	Lives Touched
1	Health	10500
2	Education	2250
3	Livelihood & Women Empowerment	3550
4	Potable Drinking Water	16750
5	Other Initiatives – Covid	300000
Total		333050

F. No. J-11011/381/2014-IA II (I)
Government of India
Ministry of Environment, Forest and Climate Change
(I.A. Division)

Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj,
New Delhi - 110003
E-mail: satish.garkoti@nic.in
Tel: 011- 24695316

Dated: 8th March, 2016

To

M/s. Essar Steel India Limited
Hazira industrial area, Village Hazira,
Tehsil Choryasi, District Surat,
Gujarat-394270

Subject: Replacement of existing Hot Briquetted Iron (HBI)/Direct Reduced Iron (DRI) Modules I to IV with Blast Furnace and associated facilities like Sinter Plant, Coke Oven Plant and existing Electric Arc Furnace (EAF) facility with Basic Oxygen Furnace (BOF) facility in the existing integrated steel plant of M/s. Essar Steel India Limited located in Hazira Notified industrial area, Village Hazira, Tehsil Choryasi, District Surat, Gujarat - Environment Clearance regarding.

Sir,

This has reference to your online application no. IA/GJ/IND/28742/2014 dated 25th June, 2015 along with copies of EIA/EMP report seeking Environment Clearance under the provisions of the EIA Notification, 2006 for the project mentioned above and subsequent letter No. ESTIL/ENV/JP/EC/11-15 dated 9th November, 2015. The ToRs to the project was awarded by Ministry of Environment, Forest and Climate Change vide letter No. J-11011/381/2014-IA.II (I) dated 12th February, 2015 for preparation of EIA/EMP report.

2.0 Based on the TORs prescribed to the project; the project proponent submitted an application for environmental clearance to the Ministry online on 02.08.2015. The project was appraised by the Expert Appraisal Committee (Industry) during its meeting held on 03.09.2015 and desired to revise the EIA & EMP report. The revised EIA & EMP report was received by the Ministry on 09.11.2015.

3.0 The proposal is for replacement of existing Hot Briquetted Iron (HBI)/Direct Reduced Iron (DRI) Modules I to IV with Blast Furnace and associated facilities like Sinter Plant, Coke Oven Plant and existing Electric Arc Furnace (EAF) facility with Basic Oxygen Furnace (BOF) facility. Details of existing and proposed configuration, production facilities and products are as follows.

Recd on
22/03/16
L

No.	Name of Production Unit/Products	Unit	Capacity			Status of Existing Units
			Existing	Proposed	Total	
1.	HBI Plant (DRI Mod. I to VI)	MTP A	7.83	-4.0	3.83	Only Mod V & VI are in operation.
2.	Blast Furnace	MTP A	2.04	3	5.04	In operation
3.	Sinter Plant	MTP A	1.48	7	8.48	In operation
4.	Coke Oven (Recovery Type)					
	Gross Coke	MTPA	1.2	1.35	2.55	Under construction.
	Crude tar (by-product)	TPA	52,200	63,000	1,15,200	
	Sulphur (by-product)	TPA	1,700	1,980	3,680	
	Crude Benzol (by-product)	TPA	0	18,243	18,243	
	Naphthalene	TPA	130	0	130	
5.	Air Separation					
	Oxygen Gaseous	Nm ³ /hr	3,60,544	64,200	4,24,744	In operation
	Oxygen liquid		2,950	500	3,450	
	Nitrogen		1,19,944	25,700	1,45,644	
	Argon		3,470	1,500	4,970	
6.	Steel Melt Shop-1 (EAF) (4 Nos)	MTP A	4.6	- 4.6	0	In operation (Partial)
7.	Basic Oxygen Furnace (BoF) (3 Nos)	MTP A	0	4.6	4.6	Proposed
8.	Steel Melt Shop-2 (4 EAF & 4 LF)	MTP A	5.0	0	5.0	In operation
9.	Corex Plant (2 Nos)	MTP A	1.7	0	1.7	In operation
10.	Lime Plant (Lime /Dolime)	MTP A	0.93	0	0.93	In operation
11.	CPP	MW	31	0	31	In operation (Partial)
		MW	48	0	48	Not yet established
		MW	525	0	525	Not in operation
12.	Plate Mill	MTP A	1.5	0	1.5	In operation
13.	Pellet plant	MTP A	4.0	0	4.0	Not yet established

No.	Name of Production Unit/Products	Unit	Capacity			Status of Existing Units
			Existing	Proposed	Total	
14.	CSP, Hot Rolling Mill & Long Product - HRC	MTPA	3.5	0	3.5	In operation
	Rebar		1.6	0	1.6	Not yet established
	Wire Rod		0.7	0	0.7	
15.	Caster Shop	MTPA				
	Slabs from slab caster		4.9	0	4.9	In operation
	Billets from Billet caster		2.37	0	2.37	Not yet established
16.	CRM	MTPA				
	Hot Rolled Pickled Coils/Sheets		1.5	0	1.5	In operation
	CR Coils/Sheets		1.3	0	1.3	
	Galvanized Coils/Sheets		0.65	0	0.65	
	Coated Sheets/Coils		0.1	0	0.1	
17.	Extension of Existing Jetty	Meters	734	0	734	In operation
18.	Waste Heat Recovery Based Power Plant	MW	25	20	45	In operation
19.	Pipe Mill	MTPA				
	H Saw Pipes		0.15	0	0.15	In operation
	L Saw Pipes		0.33	0	0.33	

4.0 The total land required for the project is 50.163 ha. The proposed replacement will be carried out in the existing units after dismantling and at other vacant areas. No additional land will be acquired. No forest land involved. The topography of the area is flat and reported to lie between 21° 6'15.07" to 21° 7'26.78" N Latitude and 72° 38'28.24" to 72° 39'1.29" E Longitude in Survey of India topo sheet No. F43M12, at an elevation of 9 m AMSL. The Tapi River passes adjacent to the project area. It has been reported that no modification/diversion in the existing natural drainage pattern at any stage has not been proposed. It has been reported that Dumas Reserved Forest is located towards south-east direction of the project.

5.0 The targeted production capacity of the plant will not be increased and remained 9.6 million TPA. The ore in the form of DR and BF Grade Pellets for the plant would be procured from Essar's Pelletization plant located at Visakhapatnam & Paradeep, Calibrated Lump Ore would be procured from NMDC mines in Kirandul, District Dantewada, Chhattisgarh and Oxide Fines would be procured from Goa, Orissa and NMDC mines in Kirandul. The ore transportation will be done through sea route. The details of raw material is as under:

No.	Name of Raw Material	Requirement (MTPA)			Source	Mode of Transportation
		Existing	Proposed	Total		
1	DR Grade Pellets	83,91,000	- 44,03,000	39,88,000	Essar's Pelletization Plant located at Visakhapatnam & Paradeep	Sea Route
2	BF Grade Pellets	45,00,000	1,72,000	46,72,000		
3	Calibrated Lump Ore	21,65,000	- 11,47,000	10,18,000	NMDC mines in Kirandul, Dist Dantewada, CG.	Sea Route
4	Oxide Fines	6,12,000	52,18,000	58,30,000	Goa, Orissa, NMDC mines in Kirandul	Sea Route
	Total Iron Bearing material	1,56,68,000	-1,60,000	1,55,08,000	-	-

6.0 The ground water table reported to ranges between 0.80 m to 9 m below the land surface during the post-monsoon season and 2 m to 6 m below the land surface during the pre-monsoon season. Water for the project is/will be sourced from Tapi River at Variav, 31 km upstream from Hazira.

7.0 The water requirement of the project is estimated as 1,375 m³/hr, while total water requirement for the facilities/unit to be dismantled (HBI / DRI Modules I to IV and EAF 4 nos.) is around 1,400 m³/hr. Total water requirement of complex will be 8,499 m³/hr. Entire water is being sourced from existing water source i.e. Tapi River at Variav, 31 km upstream from Hazira. The power requirement of the project is estimated as 101MW. Total power for the facilities/unit to be dismantled (HBI/DRI Modules I to IV and EAFs 4 nos.) is around 330 MW. Total power requirement of complex will be 623 MW. Power is being sourced from 400 KV transmission tower line.

8.0 Solid waste to the tune of 85,21,352 MTPA will be generated due to the project, out of which 38,50,852 MTPA will be used as raw material within steel complex, 15,52,000 MTPA will be used for land filling and road construction, 23,52,000 will be sent to cement plant and 7,66,500 MTPA will be sold to authorized party. It has been informed that 49,247 MTPA of hazardous waste will be generated due to the project, out of which 17,600 MTPA will be used in sinter plant as iron bearing material by the way of micro pellets or disposal at GPCB approved TSDF site, 3,079 MTPA will be sold to registered re-refiners, 15,090 nos./MTPA will be sent to authorised recyclers/reprocessors, 11,138 MTPA will be disposed at GPCB approved CHWIF and 2,340 MTPA will be Sold to authorized recyclers. It has been reported that an area of 159 ha is already developed as green belt and envisaged

additional 93 ha to be developed as green belt around the project site to attenuate the noise levels and trap the dust generated due to the project development activities.

10.0 The Public hearing is exempted for the proposed project as it is located within the notified Hazira industrial area.

9.0 The capital cost of the project is Rs. 8,097 Crores and the capital cost for environmental protection measures is proposed as Rs. 1,543 Crores. The annual recurring cost towards the environmental protection measures is proposed as Rs. 185.85 Crores. The proponent has mentioned that there is no court case to the project or related activity.

10.0 The matter was considered by the Expert Appraisal Committee (Industry-I) in its 2nd meeting held on 28th -30th December, 2015. After detailed deliberations, the EAC (I) recommended the project for Environmental Clearance and stipulated Specific Conditions along with other environmental conditions while considering for accord of Environmental Clearance.

11.0 The Ministry of Environment, Forest and Climate Change has considered the application based on the recommendations of the Expert Appraisal Committee (Industry-I) and hereby decided to grant Environmental Clearance to the above mentioned proposal of Replacement of existing Hot Briquetted Iron (HBI)/Direct Reduced Iron (DRI) Modules I to IV with Blast Furnace and associated facilities like Sinter Plant, Coke Oven Plant and existing Electric Arc Furnace (EAF) facility with Basic Oxygen Furnace (BOF) facility in the existing integrated steel plant of M/s. Essar Steel India Limited under the provision of EIA Notification dated 14th September, 2006, as amended, subject to strict compliance of the following Specific and General conditions:

A. SPECIFIC CONDITION:

- i. The project proponent shall install 24x7 air monitoring devices to monitor air emissions, as provided by the CPCB and submit report to Ministry and its Regional Office.
- ii. Continuous stack monitoring facilities for all the stacks shall be provided and sufficient air pollution control devices viz. Electrostatic precipitator (ESP), bag house, bag filters etc. shall be provided to keep the emission levels below 50 mg/Nm³ and installing energy efficient technology.
- iii. Efforts shall further be made to use maximum water from the rain water harvesting sources. Use of air cooled condensers shall be explored and closed circuit cooling system shall be provided to reduce water consumption and water requirement shall be modified accordingly. All the effluent should be treated and used for ash handling, dust suppression and green belt development.
- iv. All the coal fines and char shall be utilized within the plant and no char shall be used for briquette making or disposed off anywhere else. Scrap shall be used in steel melting shop (SMS) and SMS slag and kiln accretions shall be properly utilized. All the other solid waste including broken refractory mass shall be properly disposed off in environment-friendly manner.

- v. All internal roads shall be black topped. The roads shall be regularly cleaned with mechanical sweepers. A 3-tier avenue plantation using native species shall be developed along the roads. Facilities for parking of trucks carrying raw coal from the linked coalmines shall be created within the Unit.
- vi. The Standards issued by the Ministry vide G.S.R. No. 277(E) dated 31st March, 2012 regarding integrated iron and steel plant shall be followed.
- vii. The National Ambient Air Quality Emission Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 shall be followed.
- viii. Gaseous emission levels including secondary fugitive emissions from all the sources shall be controlled within the latest permissible limits issued by the Ministry vide G.S.R. 414(E) dated 30th May, 2008 and regularly monitored. Guidelines / Code of Practice issued by the CPCB shall be followed.
- ix. Vehicular pollution due to transportation of raw material and finished product shall be controlled. Proper arrangements shall also be made to control dust emissions during loading and unloading of the raw material and finished product.
- x. 'Zero' effluent discharge shall be strictly followed and no wastewater shall be discharged outside the premises.
- xi. Regular monitoring of influent and effluent surface, sub-surface and ground water shall be ensured and treated wastewater shall meet the norms prescribed by the State Pollution Control Board or described under the E(P) Act whichever are more stringent.
- xii. Proper handling, storage, utilization and disposal of all the solid waste shall be ensured and regular report regarding toxic metal content in the waste material and its composition, end use of solid/hazardous waste shall be submitted to the Ministry's Regional Office, SPCB and CPCB.
- xiii. A time bound action plan shall be submitted to reduce solid waste generated due to the project related activities, its proper utilization and disposal.
- xiv. Proper utilization of fly ash shall be ensured as per Fly Ash Notification, 1999 and subsequent amendment in 2003 and 2009. All the fly ash shall be provided to cement and brick manufacturers for further utilization and Memorandum of Understanding shall be submitted to the Ministry's Regional Office at Chennai.
- xv. A Risk and Disaster Management Plan shall be prepared and a copy submitted to the Ministry's Regional Office, SPCB and CPCB within 3 months of issue of environment clearance letter.
- xvi. Green belt shall be developed in at least 33% of the project area by planting native and broad leaved species in consultation with local DFO and local communities as per the CPCB guidelines.

- xvii. At least 5 % of the total cost of the project shall be earmarked towards the Enterprise Social Commitment based on locals need and item-wise details along with time bound action plan shall be prepared and submitted to the Ministry's Regional Office. Implementation of such program shall be ensured by constituting a Committee comprising of the proponent, representatives of village Panchayat and District Administration. Action taken report in this regard shall be submitted to the Ministry's Regional Office.
- xviii. The proponent shall prepare a detailed CSR Plan for every year for the next 5 years for the existing-cum-expansion project, which includes village-wise, sector-wise (Health, Education, Sanitation, Health, Skill Development and infrastructure requirements such as strengthening of village roads, avenue plantation, etc) activities in consultation with the local communities and administration. The CSR Plan will include the amount of 2% retain annual profits as provided for in Clause 135 of the Companies Act, 2013 which provides for 2% of the average net profits of previous 3 years towards CSR activities for life of the project. A separate budget head shall be created and the annual capital and revenue expenditure on various activities of the Plan shall be submitted as part of the Compliance Report to RO. The details of the CSR Plan shall also be uploaded on the company website and shall also be provided in the Annual Report of the company.
- xix. The Company shall submit within three months their policy towards Corporate Environment Responsibility which shall inter-alia address (i) Standard operating process/procedure to being into focus any infringement/deviation/ violation of environmental or forest norms/conditions, (ii) Hierarchical system or Administrative order of the Company to deal with environmental issues and ensuring compliance to the environmental clearance conditions and (iii) System of reporting of non-compliance/violation environmental norms to the Board of Directors of the company and/or stakeholders or shareholders.
- xx. The project proponent shall provide for solar light system for all common areas, street lights, villages, parking around project area and maintain the same regularly.
- xxi. The project proponent shall provide for LED lights in their offices and residential areas.
- xxii. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, Safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

B. GENERAL CONDITIONS:

- i. The project authorities must strictly adhere to the stipulations made by the Gujarat Pollution Control Board and the State Government.
- ii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEFCC).

- iii. At least four ambient air quality monitoring stations should be established in the downward direction as well as where maximum ground level concentration of PM₁₀, PM_{2.5}, SO₂ and NO_x are anticipated in consultation with the SPCB. Data on ambient air quality and stack emission shall be regularly submitted to this Ministry including its Regional Office at Bhopal and the SPCB/CPCB once in six months.
- iv. Industrial wastewater shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. The treated wastewater shall be utilized for plantation purpose.
- v. The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (daytime) and 70 dBA (nighttime).
- vi. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- vii. The company shall develop rain water harvesting structures to harvest the rain water for utilization in the lean season besides recharging the ground water table.
- viii. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes, drinking water supply and health care etc.
- ix. Requisite funds shall be earmarked towards capital cost and recurring cost/annum for environment pollution control measures to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change (MoEFCC) as well as the State Government. An implementation schedule for implementing all the conditions stipulated herein shall be submitted to the Regional Office of the Ministry at Bhopal. The funds so provided shall not be diverted for any other purpose.
- x. A copy of clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/Municipal Corporation, Urban Local Body and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the web site of the company by the proponent.
- xi. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MOEFCC at Bhopal. The respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; PM₁₀, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects

shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

- xii. The project proponent shall also submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional Office of MOEFCC, the respective Zonal Office of CPCB and the SPCB. The Regional Office of this Ministry at Bhopal / CPCB / SPCB shall monitor the stipulated conditions.
- xiii. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental conditions and shall also be sent to the respective Regional Office of the MOEFCC at Bhopal by e-mail.
- xiv. The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB and may also be seen at Website of the Ministry of Environment, Forests and Climate Change (MoEFCC) at <http://envfor.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same should be forwarded to the Regional office at Bhopal.
- xv. Project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.

12.0 The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

13.0 The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.

14.0 The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and the Public (Insurance) Liability Act, 1991 along with their amendments and rules.

Sd/-
09/13/2016
(Dr. Satish C. Garkoti)
Scientist 'F'

Copy to:-

1. The Secretary, Department of Environment, Government Gujarat.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi, 110 032.

3. The Chairman, Gujarat State Pollution Control Board, 4, Paryavaran Bhavan, Opp. Bij Nigam, CHH Road, Sector 10A, Sector 10, Gandhinagar, Gujarat 382010.
4. The Additional Principal Chief Conservator of Forests (C), Ministry of Environment, Forest and Climate Change, Regional Office (WZ), E-5, Kendriya Paryavaran Bhawan, E-5 Arera Colony, Link Road-3, Ravishankar Nagar, Bhopal – 462016.
5. Guard File / Record File/Monitoring file.

(Dr. Satish C. Garkoti)
Scientist 'F'



GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

R.P.A.D

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous And Other Waste (Management and Transboundary) Rules, 2016 framed under the Environmental (Protection) Act-1986. This Board is empowered to Grant CC&A.

And whereas Board has received consolidated consent application letter no. 170162 dated 14-02-2020 for the Consolidated Consent and Authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts. Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORISATION:

(Under the provisions / rules of the aforesaid environmental acts)

To,

M/s. Essar Steel India Limited (Plate Mill Division)

Surat-Hazira Road,

Post Hazira-394270,

Tal: Chorasi, Dist: Surat.

1. Consent Order No. AWH-107721 Date of issue: 07-04-2020.
2. The consents shall be valid upto 30-09-2020 for the use of outlet for the discharge of treated effluent and emission due to operation of industrial plant for manufacturing of the following items/ products:

Sr. No.	Product	Quantity
1	Hot Rolled Plate	1,25,000 MT/Month
2	Mill Scale	3000 MT/Month

Subject to specific condition:

1. Unit shall maintain zero discharge of wastewater. The evaporator shall be adequate to maintain zero liquid discharge.
2. Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).
3. As per Provisions of Rule 18 of Solid Waste Management Rules-2016 you are directed to make an arrangement in Utilities to replace at least five percent (5%) of your solid fuel requirement by 'refused derived fuel'.

3. CONDITIONS UNDER THE WATER ACT:

- 3.1. Source of water: - Tapi River.
- 3.2. The quantity of the water consumption for industrial purpose shall not exceed 10,000 KL/Day.
- 3.3. The quantity of the fresh water consumption for domestic purpose shall not exceed 30 KL/Day
- 3.4. The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall not exceed 1920 KL/Day.

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M/s. Essar Steel India Limited (Plate Mill Division)(ID-22968)

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- 3.5. The applicant shall operate effluent treatment system efficiently so that treated effluent from the industrial unit shall conform to the norms mentioned below.

PARAMETERS	GPCB NORMS
PH	6.5 TO 8.5
Temperature	40° C
Colour (Pt. co. scale) inn units	100
Suspended Solids	100 mg/l
Oil and Grease	10 mg/l
Phenolic Compounds	1 mg/l
Sulphides	2 mg/l
Ammonical Nitrogen	50 mg/l
Total Chromium	2 mg/l
Hexavelent Chromium	0.1 mg/l
BOD (5 days at 20°C)	30 mg/l
COD	100 mg/l
Cyanides	0.2 mg/l
Fluorides	1.5 mg/l
Lead	0.1 mg/l
Copper	2 mg/l
Nickel	3 mg/l
Zink	5 mg/l
Lron	3 mg/l

- 3.6. The final treated effluent shall conform to the above standards, shall be recycled/re-circulated to maximum extent & rest shall be discharged into Estuary Zone of River Tapi through closed pipeline.
- 3.7. The quantity of domestic waste water shall not exceed 20 KL/Day.
- 3.8. Domestic effluent shall be disposed off through septic tank/soak pit system.

4. CONDITIONS UNDER THE AIR ACT:

- 4.1. The following shall be used as a fuel.

Sr. No.	Fuel	Quantity
1	Gas fired Reheating Furnace NG/Corex gas or NGL/Naptha	19,000 Nm ³ /Hr
2	Heat treatment Furnace NG	7,694 Nm ³ /Hr

- 4.2. The applicant shall install & operate comprehensive adequate air pollution control system in order to achieve prescribed norms.
- 4.3. The flue gas emission through stack attached to furnace shall conform to the following standards:

Stack No.	Stack attached to	Stack height in Meter	Air Pollution Control System	Parameters	Permissible Limit
1	RHF-1 & 2 (Plant Mill)	106	-----	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm



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2	Normalizing Furnace (2 nos) (Plant Mill)	30	----	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
3	Austinising Furnace (2 nos) (Plant Mill)	30	----	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
4	Tempering Furnace (Plant mill)	30	----	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
5	Cold leveler De-dusting system (Plant Mill)	30	Bag Filter	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm

- 4.4. There shall be no process emission from the manufacturing process as well as any other ancillary process.
- 4.5. The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10 meters from the source) other than the stack/vent) shall not exceed the following levels.

PARAMETERS	PERMISSIBLE LIMIT (Microgram/M ³)	
	Annual	24 Hrs Average
Particulate Matter-10 (PM ₁₀)	60	100
Particulate Matter- 2.5 (PM _{2.5})	40	60
SO ₂	50	80
NO _x	40	80

- 4.6. The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/displayed to facilitate identification.
- 4.7. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

5. AUTHORIZATION as per HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]

Form for grant of authorization for occupier or operator handling Hazardous waste

5.1 Authorization order No:- AWH-107721 date of Issue: 07-04-2020.

5.2 M/s. Essar Steel India Limited (Plate Mill Division), is hereby granted an authorization to operate facility of below for following hazardous wastes on the premises situated at Surat-Hazira Road, Post Hazira-394270, Tal: Chorasi, Dist: Surat.

Sr. No	Waste	Quantity MT/Year	Schedule-I/ Category	Facility
1	Used Oil	330	5.1	Collection, storage, transportation and disposal by selling to Registered re-refiners.

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M/s. Essar Steel India Limited (Plate Mill Division)(ID-22968)

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2	Empty barrels/containers/ liners contaminated with hazardous- chemicals/ wastes	1650	33.1	Collection, storage transportation and disposal to authorized decontaminator
---	--	------	------	--

5.3 The authorization shall be valid up to 30-09-2020.

5.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

5.5 The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no.5.2 to the industry having valid CCA of this Board.

6. TERMS AND CONDITIONS OF AUTHORISATION

1. The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.
3. The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Wastes and Penalty".
7. It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorization shall be made as laid down in rules 6(2) under Hazardous Waste and Other Waste Rules, 2016.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. The waste generator shall be totally responsible for (i.e. collection, storage, transportation and ultimate disposal) the wastes generated.
15. Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form-4 by 30th day of June of every year for the preceding period April to March.



GUJARAT POLLUTION CONTROL BOARD

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16. In case of any accident, details of the same shall be submitted on Form-II to Gujarat Pollution Control Board.
17. As per "Public Liability Insurance Act-91" company shall get Insurance Policy, if applicable.
18. Empty drums and containers of toxic and hazard material shall be treated as per guideline published for "Management & Handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
19. In case of transport of hazardous wastes to a facility for (i.e. treatment, storage and disposal) existing in a State other than the State where hazardous wastes are generated, the occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board or Committee of the concerned State of Union Territory Administration where the facility exists.
20. Unit shall take all concrete measures to show tangible results in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with Form-4.
21. Industry shall have to display the relevant information with regards to hazardous waste as indicated in the Hon. Supreme Court's Order in W.P. No.657 of 1995 dated 14th October, 2003.
22. Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.

7. SPECIFIC CONDITIONS:-

- 7.1. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
- 7.2. Handling over of the hazardous and other wastes to the authorized actual user shall be only after making the entry in the passbook of the actual user.
- 7.3. In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to SPCB.
- 7.4. The occupier of the facility shall comply Standard operating procedure/guidelines published by MOEF&CC or CPCB or GPCB from time to time.
- 7.5. Unit shall comply provisions of E-Waste Management Rules-2016.
- 7.6. The disposal of Hazardous Waste shall be carried out as per the waste Management hierarchy.
- 7.7. The occupiers of facilities shall not store the hazardous and other wastes for a period not exceeding ninety days. Prior permission of the Board shall be obtained for extension of the storage period.
- 7.8. The occupier shall maintain the records of generation, sale, storage, transport, recycling, co processing and disposal of hazardous waste and make available during the inspection.
- 7.9. The transportation of the hazardous waste shall be carried out in GPS mounted dedicated vehicles.

8. GENERAL CONDITIONS:-

- 8.1. Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 8.2. Applicant shall also comply with the general conditions given in annexure I.

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M/s. Essar Steel India Limited (Plate Mill Division)(ID-22968)

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- 8.3. Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body.
- 8.4. In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.
- 8.5. The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environmental safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell/Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.
- 8.6. The Environmental audit shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.

For and on behalf of
Gujarat Pollution Control Board


(N.M Tabbani)

Deputy Chief Environment Engineer

NO: GPCB/CCA-SRT-1162(2)/ID_22968/ 5 5 25 23

Date:- 19 | 06 | 2020

Issued to:
M/s. Essar Steel India Limited (Plate Mill Division)
Surat-Hazira Road,
Post Hazira-394270,
Tal: Chorasi, Dist: Surat.



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

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By R.P.A.D

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous And Other Waste (Management and Transboundary) Rules, 2016 framed under the Environmental (Protection) Act-1986. This Board is empowered to Grant CC&A.

And whereas Board has received consolidated consent application letter no. **170164** dated **14-02-2020** for the **Consolidated Consent and Authorization (CC & A)** of this Board under the provisions / rules of the aforesaid Acts. Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

To,

M/s. Essar Steel India Limited (Pipe Mill Division)

Plot No: 198, 197, 195, 418, 425, 426, 427, 428, 194, 421, 191, 192, 193, 422,

27 KM Surat Hazira Road,

Hazira-394270,

Tal: Chorasi, Dist: Surat.

1. Consent Order No. **AWH-107720** Date of issue: **07-04-2020**.
2. The consents shall be **valid upto 30-09-2020** for the use of outlet for the discharge of treated effluent and emission due to operation of industrial plant for manufacturing of the following items/ products:

Sr. No.	Product	Quantity
1	H Saw Pipes	25,000 MT/Month
2	L Saw Pipes	27,500 MT/Month
3	Coating Plant	40,000 MT/Month

Subject to specific condition:

1. Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).
2. As per Provisions of Rule 18 of Solid Waste Management Rules-2016 you are directed to make an arrangement in Utilities to replace at least five percent (5%) of your solid fuel requirement by 'refused derived fuel'.
3. Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water.
4. Industry shall provide dedicated storage facility for fly ash.
5. Industry shall comply with fly ash notification 1999 as amended from time to time.
6. Please submit justification with disposal details of Oily Waste
7. Industry shall provide STP since domestic waste water generation and submit documentary proof to the Board within 3 month and inform Head Office & Regional Office.
8. Submit Environment Audit Report for the year 2018-2019 with compliance.
9. Please submit justification with disposal details Oily waste for last '3' Years.

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M/s. Essar Steel India Limited (Pipe Mill Division)(ID-28839)

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3. CONDITIONS UNDER THE WATER ACT:

- 3.1. Source of Water:- Borewell.
- 3.2. The quantity of the fresh water consumption for industrial purpose shall not exceed 2514 KL/Day.
- 3.3. The quantity of the fresh water consumption for domestic purpose shall not exceed 30 KL/Day.
- 3.4. The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall not exceed 1100 KL/Day.
- 3.5. The quantity of domestic waste water shall not exceed 20 KL/Day.
- 3.6. The applicant shall operate effluent treatment system efficiently so that treated effluent from the industrial unit shall conform to the norms mentioned below.

PARAMETERS	GPCB NORMS
PH	6.5 TO 8.5
Temperature	40° C
Colour (Pt. co. scale) inn units	100
Suspended Solids	100 mg/l
Oil and Grease	10 mg/l
Phenolic Compounds	1 mg/l
Sulphides	2 mg/l
Ammonical Nitrogen	50 mg/l
Total Chromium	2 mg/l
Hexavelent Chromium	0.1 mg/l
BOD (5 days at 20 ⁰ C)	30 mg/l
COD	100 mg/l
Cyanides	0.2 mg/l
Fluorides	1.5 mg/l
Lead	0.1 mg/l
Copper	2 mg/l
Nickel	3 mg/l
Zink	5 mg/l

- 3.7. The final treated effluent shall conform to the above standards shall be recycled/re-circulated and in case of remaining to be utilized for irrigation/plantation within premises thus in no case effluent shall be discharge into Environment.

- 3.8. Domestic effluent shall be disposed off through septic tank/soak pit system.

4. CONDITIONS UNDER THE AIR ACT:

- 4.1. The following shall be used as a fuel in De-Dusting Blower,

Sr. No.	Fuel	Quantity
1	N.G	500 Nm ³ /hr

- 4.2. The applicant shall install & operate comprehensive adequate air pollution control system in order to achieve prescribed norms.

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- 4.3. The flue gas emission through stack attached to De-Dusting Blower shall conform to the following standards:

Stack No.	Stack attached to	Stack height Meter	Air Pollution Control system	Parameter	Permissible Limit
1.	De-Dusting Blower -1	30	Bag Filter	Particulate Matter	150 mg/NM ³
2.	De-Dusting Blower -2	30	Bag Filter	Particulate Matter	150 mg/NM ³
3.	De-Dusting Blower -3	30	Bag Filter	Particulate Matter	150 mg/NM ³
4.	De-Dusting Blower -4	30	Bag Filter	Particulate Matter	150 mg/NM ³

- 4.4. There shall be no process emission from the manufacturing process as well as any other ancillary process.
- 4.5. The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10meters from the source) other than the stack/vent) shall not exceed the following levels.

PARAMETERS	PERMISSIBLE LIMIT
PM 10	100 Microgram/ m ³
PM 2.5	60 Microgram/ m ³
SO ₂	80 Microgram/ m ³
NOx	80 Microgram/ m ³

- 4.6. The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/displayed to facilitate identification.
- 4.7. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

5. AUTHORIZATION as per HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]

Form for grant of authorization for occupier or operator handling Hazardous waste

5.1 Authorization order No:- **AWH-107720** date of Issue: **07-04-2020**.

5.2 **M/s. Essar Steel India Limited (Pipe Mill Division)** is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at **Plot No: 198, 197, 195, 418, 425, 426, 427, 428, 194, 421, 191, 192, 193, 422, 27 KM Surat Hazira Road, Hazira-394270, Tal: Chorasi, Dist: Surat.**

Sr. No	Waste	Quantity	Schedule-I/ Category	Facility
1	Chemical Sludge from waste water treatment	200 MT/Year	35.3	Collection, Storage, Transportation and disposal at GPCB authorized TSDF Site.

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M/s. Essar Steel India Limited (Pipe Mill Division)(ID-28839)

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2	Used Oil	0.833 MT/Year	5.1	Collection, storage, transportation and disposal by selling to Registered re-refiners.
3	Empty barrels/containers/liners contaminated with hazardous chemicals/wastes	1500 Nos/year	33.1	Collection, storage transportation and disposal to authorized decontaminator
4	Wastes or residues containing oil	2 MT/Year	5.2	Collection, storage, transportation and disposal CHWIF.

5.3 The authorization shall be valid up to **30-09-2020**.

5.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

5.5 The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no.5.2 to the industry having valid CCA of this Board.

6. TERMS AND CONDITIONS OF AUTHORISATION

1. The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.
3. The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Wastes and Penalty"
7. It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
8. An application for the renewal of an authorization shall be made as laid down in rules 6(2) under Hazardous Waste and Other Waste Rules, 2016.
9. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
10. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
11. The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
12. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

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14. The waste generator shall be totally responsible for (i.e. collection, storage, transportation and ultimate disposal) the wastes generated.
 15. Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form-4 by 30th day of June of every year for the preceding period April to March.
 16. In case of any accident, details of the same shall be submitted on Form-11 to Gujarat Pollution Control Board.
 17. As per "Public Liability Insurance Act-91" company shall get Insurance Policy, if applicable.
 18. Empty drums and containers of toxic and hazard material shall be treated as per guideline published for "Management & Handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
 19. In case of transport of hazardous wastes to a facility for (i.e. treatment, storage and disposal) existing in a State other than the State where hazardous wastes are generated, the occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board or Committee of the concerned State of Union Territory Administration where the facility exists.
 20. Unit shall take all concrete measures to show tangible results in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with Form-4.
 21. Industry shall have to display the relevant information with regards to hazardous waste as indicated in the Hon. Supreme Court's Order in W.P. No.657 of 1995 dated 14th October, 2003.
 22. Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.
- 7. GENERAL CONDITIONS: -**
- 7.1. Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
 - 7.2. Applicant shall also comply with the general conditions given in annexure I.
 - 7.3. Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body.
 - 7.4. In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.
 - 7.5. The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environmental safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell/Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.
 - 7.6. The Environmental audit shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.
 - 7.7. The Board reserves the right to review and/or revoke the consent and/or make variations in the conditions, which the Board deems, fit in accordance with Section 27 of the Act.
 - 7.8. In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor should immediately be intimated to the Board.

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M/s. Essar Steel India Limited (Pipe Mill Division)(ID-28839)

Clean Gujarat Green Gujarat

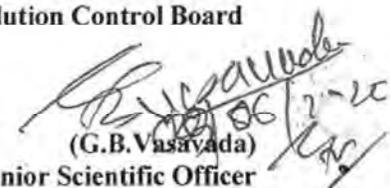
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7.9. Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon. Supreme order in w.p. no. 657 of 1995 dated 14th October 2003.

8. **SPECIFIC CONDITIONS:-**

- 8.1. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
- 8.2. Handling over of the hazardous and other wastes to the authorized actual user shall be only after making the entry in the passbook of the actual user.
- 8.3. In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to SPCB.
- 8.4. The occupier of the facility shall comply Standard operating procedure/guidelines published by MOEF&CC or CPCB or GPCB from time to time.
- 8.5. Unit shall comply provisions of E-Waste Management Rules-2016.
- 8.6. The disposal of Hazardous Waste shall be carried out as per the waste Management hierarchy.
- 8.7. The occupiers of facilities shall not store the hazardous and other wastes for a period not exceeding **ninety days**. Prior permission of the Board shall be obtained for extension of the storage period.
- 8.8. The occupier shall maintain the records of generation, sale, storage, transport, recycling, co processing and disposal of hazardous waste and make available during the inspection.
- 8.9. The transportation of the hazardous waste shall be carried out in GPS mounted dedicated vehicles.

For and on behalf of
Gujarat Pollution Control Board


(G.B. Vasavada)
Senior Scientific Officer

NO: GPCB/CCA-SRT-1082(5)/ID-28839/ 561066

Date:- 03.06.2020

Issued to:

M/s. Essar Steel India Limited (Pipe Mill Division)
Plot No: 198, 197, 195, 418, 425, 426, 427, 428, 194, 421, 191, 192, 193, 422,
27 KM Surat Hazira Road,
Hazira-394270,
Tal: Chorasi, Dist: Surat.

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M/s. Essar Steel India Limited (Pipe Mill Division)(ID-28839)



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

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Website : www.gpcb.gov.in

By R.P.A.D

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous And Other Waste (Management and Transboundary) Rules, 2016 framed under the Environmental (Protection) Act-1986. This Board is empowered to Grant CC&A.

And whereas Board has received consolidated consent application letter no. **170160 dated 14-02-2020** for the **Consolidated Consent and Authorization (CC & A)** of this Board under the provisions / rules of the aforesaid Acts. Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

To,

M/s. Essar Steel India Limited (HRC Division)

Plot No: 203-230, 245-264, 312-321,

@ 27 KM. Surat-Hazira Road,

Surat-394270,

Tal: Chorasi, Dist: Surat.

1. Consent Order No. **AWH-107719** Date of issue: **07-04-2020**.
2. The consents shall be **valid upto 30-09-2020** for the use of outlet for the discharge of treated effluent and emission due to operation of industrial plant for manufacturing of the following items/products:

Sr. No.	Plant Name	Product /By Products	Capacity MT/Month
1	HBI (Module I-V)	HBI	4,98,333
		Iron Ore Fines	68,604
		LPG	5400
2	HRC Plant (EAF, Caster , HSM, SC)	HR Coils	3,75,000
		Mill Scale	12,050
		Slag	98000
		Iron Fines	6000
3	Lime Plant	Lime	40,400
		Lime Fines	8000
		Lime Stone/Dolomite Chips	10590
		Off Grade Lime/ Dolime	720
4	Oxygen Plant	Oxygen (Gaseous)	371120000
		Oxygen (Liquid)	21240000
		Nitrogen (gaseous)	34520000
		Argon	1058400
5	CRM	Hot Rolled Pickled Coils/ Sheets	1,70,000

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M/s. Essar Steel India Limited (HRC Division)(ID-20680)

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		Cold Rolled Coils/Sheet	1,08,334
		Galvanized Sheet/Coils	54,167
		Coated Sheet/Coils	8334
		Spent Acid (M ³ /Day)	2100
		Iron Oxide	1050
6	CPP-31 MW	Captive Power (MU/Day)	744 MWH (31 MW)
7	Extension of Existing Captive Jetty (734 Meters)		
8	Waste Heat Recovery Based Power Plant	Power	25 MW

Subject to specific condition:

1. The applicant shall strictly comply with all condition/stipulated made in Environmental Clearance issued by Ministry of Environment and Forest, New Delhi in its order no- J-11011/74/2006-IA-II(I) Dated, 13/06/2006 and CRZ clearance for extension of existing captive jetty vide order no. II-65/2005-IA-III Dtd. 18/09/2006 respectively.
2. Industry shall strictly comply with all specific conditions mentioned in Environmental Clearance issued by Govt. of India, Ministry of Environment and Forest vide their letter No. J-11011/74/2006 IA-II(I). dtd. 13/06/2006.
3. The unit shall strictly observe and comply with conditions stipulation made in Environmental Clearance issued by MOEF, New Delhi in its order No:- J-11011/45/2004-IA-II(I) dtd, 07/11/2005.
4. The applicant shall strictly observe & comply with various stipulation imposed by MOEF, New Delhi in its Order no. J-11011/4/95-IA0II(I) dtd. 23/07/1992 & to submit compliance report thereof.
5. The applicant shall strictly observed & comply with all condition of Environmental Clearance granted by Ministry of Environment and Forest, vide letter no. J-13011/90/2006-IA-II(I) Dated, 20/04/2007.
6. Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).
7. As per Provisions of Rule 18 of Solid Waste Management Rules-2016 you are directed to make an arrangement in Utility to replace at least five percent (5%) of your solid fuel requirement by 'refused derived fuel'.
8. Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water.
9. The applicant shall strictly observed & comply with all condition of Environmental Clearance granted by Ministry of Environment and Forest, vide letter no. J-11011/4/1992-IA II (I), Dated:- 04/07/2005.
10. Applicant shall comply to the Standard Operating Procedure for acid reuse will be complied with judiciously.
11. Spent Acid After regeneration shall be reused in this.



GUJARAT POLLUTION CONTROL BOARD

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3. CONDITIONS UNDER THE WATER ACT:

- 3.1. Source of water: - Borewell.
 3.2. The quantity of the water consumption for industrial purpose shall not exceed 93966 KL/Day.
 3.3. The quantity of the fresh water consumption for domestic purpose shall not exceed 2711 KL/Day
 3.4. The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall not exceed 19672 KL/Day, however discharge shall be within the consented quantity mentioned in consent of the whole plant.
 3.5. The quantity of domestic waste water shall not exceed 1173 KL/Day.
 3.6. (A) The applicant shall provide adequate effluent treatment system in order to achieve the quantity of the treated effluent as per GPCB norms mentioned below. (HBI & HRC Plant):

PARAMETERS	GPCB NORMS
PH	6.5 TO 8.5
Temperature	40° C
Colour (Pt. co. scale) inn units	100
Suspended Solids	100 mg/l
Oil and Grease	10 mg/l
Phenolic Compounds	1 mg/l
Sulphides	2 mg/l
Ammonical Nitrogen	50 mg/l
Total Chromium	2 mg/l
Hexavalent Chromium	0.1 mg/l
BOD (5 days at 20°C)	30 mg/l
COD	100 mg/l
Cyanides	0.2 mg/l
Fluorides	1.5 mg/l
Lead	0.1 mg/l
Copper	2 mg/l
Nickel	3 mg/l
Zink	5 mg/l

(B) CPP Plant:-

Boiler Blow Down:-	
Suspended Solids	100 mg/l
Oil and Grease	10 mg/l
Total Copper	1.0 mg/l
Total Iron	1.0 mg/l
Cooling Water Blow Down:-	
Free Available Chlorine	0.5 mg/l
Zinc	1.0 mg/l
Hexavalent Chromium	0.1 mg/l
Total Chromium	0.2 mg/l
Phosphate	5.0 mg/l
Combined Effluent:-	
PH	6.5 To 8.5
Suspended Solids	100 mg/l

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M/s. Essar Steel India Limited (HRC Division)(ID-20680)

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Oil and Grease	10 mg/l
Total Copper	1.0 mg/l
Total Iron	1.0 mg/l
Zinc	1.0 mg/l
Hexavalent Chromium	0.1 mg/l
Total Chromium	0.2 mg/l
Phosphate	5.0 mg/l

- 3.7. The Final treated effluent conforming to the above standards shall be discharged into Estuary Zone of river Tapi through closed pipe through one outlet only.
- 3.8. Domestic effluent @ 380 M³/day shall be disposed off through septic tank/ soak pit system & @782 M³/day shall be treated separately to confirm to the following standards and utilized on land for plantation or gardening within the factory premise.

BOD (5 days at 20 ⁰ C)	Less than 20 mg/l
Suspending Solids	Less than 30 mg/l
Residual Chlorine	Minimum 0.5 mg/l

- 3.9. Domestic effluent shall be disposed off through septic tank/soak pit system.
- 3.10. Domestic effluent shall be disposed off through septic tank/soak pit system.

4.CONDITIONS UNDER THE AIR ACT:

- 4.1. The following shall be used as a fuel.

Sr. No.	Fuel	Quantity
1	HBI (Mod-I-V):	
	NG (Sm ³ /Day)	5610173
	LPG	932 TPD
	Naptha/ NGL	376 TPD
	HRC: (Lime plant , RHF, Boiler)	
	NG (Sm ³ /Day)	9312164
	NGL/Naptha	7507 TPD
	CRM:	
	NG (Sm ³ /Day)	194568
	CPP:- 31 MW:	
	NG (Sm ³ /Day)	192000
	NGL/Naptive	168 TPD

- 4.2. The applicant shall install & operate comprehensive adequate air pollution control system in order to achieve prescribed norms.
- 4.3. The flue gas emission through stack attached shall conform to the following standards:



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Stack No.	Stack attached to	Stack height in Meter	Air Pollution Control System	Parameters	Permissible Limit
(A) HRC Plant:-					
1.	Boiler of HRC Plant	30	----	Particulate Matter SO ₂ NO _x	50 mg/Nm ³ 100 ppm 50 ppm
2.	Heat Recovery Steam Generator (HRSC)-31 MW	60	Tall Chimney	Particulate Matter SO ₂ NO _x	10 mg/Nm ³ 10 ppm 80 ppm
3.	Reheating Furnace I	88.5	----	Particulate Matter SO ₂ NO _x	100 mg/Nm ³ 40 ppm 125 ppm
4.	Reheating Furnace II	88.5	----	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 40 ppm 125 ppm
5.	Electric Arc Furnace I & II	45	FES System 1 & 2 with Bag Filter	Particulate Matter	80 mg/Nm ³
6.	Electric Arc Furnace III	45	FES System with Bag Filter	Particulate Matter	80 mg/Nm ³
7.	Electric Arc Furnace IV	45	FES System with Bag Filter	Particulate Matter	80 mg/Nm ³
8.	Normalizing Furnace	30	----	Particulate Matter SO ₂	80 mg/Nm ³ 40 ppm
(B) CRM Plant:-					
1	Boiler No. 1 & 2 of CRM	30	----	Particulate Matter SO ₂ NO _x	50 mg/Nm ³ 100 ppm 50 ppm
2.	Batch Annealing Furnace (BAF)	20	----	Particulate Matter SO ₂ NO _x	50 mg/Nm ³ 100 ppm 50 ppm
3.	Heat Recovery Steam generator (HR SG) -	60	----	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 50 ppm 190 ppm

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M/s. Essar Steel India Limited (HRC Division)(ID-20680)

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	25 MW Waste Heat Recovery Based Power Plant				
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4.4. There process emission through various stack/vent of reactor, process shall confirm to the following standards

Stack No.	Stack attached to	Stack height in Meter	Air Pollution Control System	Parameters	Permissible Limit
(A) HBI Plant:-					
1.	HBI Performer cum Recuperator I	30	Venturi Scrubber	PM	50 mg/Nm ³
2	Reformer cum Recuperator II	30	Venturi Scrubber	PM	50 mg/Nm ³
3	Reformer cum Recuperator III	30	Venturi Scrubber	PM	50 mg/Nm ³
4.	Reformer cum Recuperator IV	40	Venturi Scrubber	PM	50 mg/Nm ³
5	Reformer cum Recuperator V	40	Venturi Scrubber	PM	50 mg/Nm ³
6	HBI Process Dust Collection System (PDCS) I	20	Venturi Scrubber + Hydro cyclone	PM	40 mg/Nm ³
7	PDCS II	20	Venturi Scrubber + Hydro cyclone	PM	40 mg/Nm ³
8	PDCS III	20	Venturi Scrubber + Hydro cyclone	PM	40 mg/Nm ³
9	PDCS IV	20	Venturi Scrubber + Hydro cyclone	PM	40 mg/Nm ³
10	PDCS V	25	Venturi Scrubber + Hydro cyclone	PM	40 mg/Nm ³
(B) Lime Plant:-					
1	Lime Plant Kiln I	45	Bag Filter	PM	150 mg/Nm ³
2	Lime Plant Kiln II	45	Bag Filter	PM	150 mg/Nm ³
3	Lime Plant Kiln III	45	Bag Filter	PM	150 mg/Nm ³
4	Lime Plant Kiln IV	45	Bag Filter	PM	150 mg/Nm ³



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(c) CRM Plant:-					
1	HCl Scrubber attached to Pickling operation (Line 1)	25	HCL Scrubber	HCL	20 mg/Nm ³
2	HCl Scrubber attached to Pickling operation (Line 2)	25	HCL Scrubber	HCL	20 mg/Nm ³
3	HCl Fume Scrubber attached to Acid Regeneration Plant (ARP)	25	HCL Scrubber	HCL	20 mg/Nm ³
4	Fume Extraction System Attached to Cold Rolling Mill (Line 1)	30	FES System	SO ₂ NO _x	40 mg/Nm ³ 25 mg/Nm ³
5	Fume Extraction System Attached to Cold Rolling Mill (Line 2)	30	FES System	SO ₂ NO _x	40 mg/Nm ³ 25 mg/Nm ³
6	Gas scrubber attached to Galvanizing operation (Line 1)	30	Gas Scrubber	SO ₂ NO _x	40 mg/Nm ³ 25 mg/Nm ³
7	Gas scrubber attached to Galvanizing operation (Line 1)	20	Gas Scrubber	SO ₂ NO _x	40 mg/Nm ³ 25 mg/Nm ³
(d) Pickling Plant:-					
1	Pickling Line	30	Water Scrubber	HCL	20 mg/Nm ³

- 4.5. Industry shall take adequate measure to control dusting due to storage, transportation & handling of Coal/Lignite & fly ash.
- 4.6. Industry shall comply with Coal handling guideline of the Board.
- 4.7. Industry shall comply with fly ash notification 1999 as amended from time to time.

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M/s. Essar Steel India Limited (HRC Division)(ID-20680)

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- 4.8. The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10 meters from the source) other than the stack/vent) shall not exceed the following levels.

PARAMETERS	PERMISSIBLE LIMIT (Microgram/M ³)	
	Annual	24 Hrs Average
Particulate Matter-10 (PM ₁₀)	60	100
Particulate Matter- 2.5 (PM _{2.5})	40	60
SO ₂	50	80
NO _x	40	80

- 4.9. The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/displayed to facilitate identification.
- 4.10. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

5. AUTHORIZATION as per HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]

Form for grant of authorization for occupier or operator handling Hazardous waste

5.1 Authorization order No:- **AWH-107719** date of Issue: **07-04-2020**.

5.2 **M/s. Essar Steel India Limited (HRC Division)**, is hereby granted an authorization to operate facility of below for following hazardous wastes on the premises situated at **Plot No: 203-230, 245-264, 312-321, @ 27 KM. Surat-Hazira Road, Surat-394270, Tal: Chorasi, Dist: Surat.**

Sr. No.	Waste	Quantity MT/Year	Schedule-I/ Category	Facility
1	Chemical Sludge from waste water treatment	2900 MT/year	35.3	Collection, Storage, Transportation and disposal at GPCB authorized TSDF Site.
2	Used or Spent Oil	1443 KL/Year	5.1	Collection, storage, transportation and disposal by selling to Registered re-refiners.
3	Empty barrels/containers/liners contaminated with hazardous chemicals/wastes	7265 Nos/Year	33.1	Collection, storage transportation and disposal to authorized decontaminator
4	Spent ion exchange resin containing metals	11.138 Nos/Y	35.2	Collection, Storage, Transportation and disposal at CHWIF.
5	Zinc Dross	195 MT/Month	Schedule-IV (15)	Send to authorized recycler who has obtained



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				authorization from the Board under rule 9 of Hazardous and other waste (Management & Transboundary) Rules,2016
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5.3 The authorization shall be valid up to **30-09-2020**.

5.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

5.5 The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no.5.2 to the industry having valid CCA of this Board.

6. TERMS AND CONDITIONS OF AUTHORISATION

1. The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.
3. The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Wastes and Penalty"
7. It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorization shall be made as laid down in rules 6(2) under Hazardous Waste and Other Waste Rules, 2016.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. The waste generator shall be totally responsible for (i.e. collection, storage, transportation and ultimate disposal) the wastes generated.

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15. Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form-4 by 30th day of June of every year for the preceding period April to March.
16. In case of any accident, details of the same shall be submitted on Form-11 to Gujarat Pollution Control Board.
17. As per "Public Liability Insurance Act-91" company shall get Insurance Policy, if applicable.
18. Empty drums and containers of toxic and hazard material shall be treated as per guideline published for "Management & Handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
19. In case of transport of hazardous wastes to a facility for (i.e. treatment, storage and disposal) existing in a State other than the State where hazardous wastes are generated, the occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board or Committee of the concerned State of Union Territory Administration where the facility exists.
20. Unit shall take all concrete measures to show tangible results in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with Form-4.
21. Industry shall have to display the relevant information with regards to hazardous waste as indicated in the Hon. Supreme Court's Order in W.P. No.657 of 1995 dated 14th October, 2003.
22. Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.

7. SPECIFIC CONDITIONS:-

- 7.1. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
- 7.2. Handling over of the hazardous and other wastes to the authorized actual user shall be only after making the entry in the passbook of the actual user.
- 7.3. In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to SPCB.
- 7.4. The occupier of the facility shall comply Standard operating procedure/guidelines published by MOEF&CC or CPCB or GPCB from time to time.
- 7.5. Unit shall comply provisions of E-Waste Management Rules-2016.
- 7.6. The disposal of Hazardous Waste shall be carried out as per the waste Management hierarchy.
- 7.7. The occupiers of facilities shall not store the hazardous and other wastes for a period not exceeding **ninety days**. Prior permission of the Board shall be obtained for extension of the storage period.
- 7.8. The occupier shall maintain the records of generation, sale, storage, transport, recycling, co processing and disposal of hazardous waste and make available during the inspection.
- 7.9. The transportation of the hazardous waste shall be carried out in GPS mounted dedicated vehicles.



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

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8. GENERAL CONDITIONS: -

- 8.1. Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 8.2. Applicant shall also comply with the general conditions given in annexure I.
- 8.3. Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body.
- 8.4. In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.
- 8.5. The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environmental safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell/Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.
- 8.6. The Environmental audit shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.

For and on behalf of
Gujarat Pollution Control Board

(N.M Tabhani)

Deputy Chief Environment Engineer

NO: GPCB/CCA-SRT-340(14)/ID_20680/ 562541

Date:- 19/06/2020

Issued to:

M/s. Essar Steel India Limited (HRC Division)

Plot No: 203-230, 245-264, 312-321,

@ 27 KM. Surat-Hazira Road,

Surat-394270,

Tal: Chorasi, Dist: Surat.

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M/s. Essar Steel India Limited (HRC Division)(ID-20680)

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GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

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By R.P.A.D

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous And Other Waste (Management and Transboundary) Rules, 2016 framed under the Environmental (Protection) Act-1986. This Board is empowered to Grant CC&A.

And whereas Board has received consolidated consent application letter no. **170161** dated **14-02-2020** for the **Consolidated Consent and Authorization (CC & A)** of this Board under the provisions / rules of the aforesaid Acts. Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORISATION:

(Under the provisions / rules of the aforesaid environmental acts)

To,

M/s. Essar Steel India Ltd. (Conarc Division)

Plot No: 200/1-7, 200/9, 200/10, 200/12, 201, 202/1, 202/2, 203, 204/1,

27 Km Surat Hazira Road,

Hazira-394270,

Tal: Chorasi, Dist: Surat.

1. Consent Order No. AWH-108150 Date of issue: 20-05-2020.
2. The consents shall be valid upto 30-09-2020 for the use of outlet for the discharge of treated effluent and emission due to operation of industrial plant for manufacturing of the following items/ products:

Sr. No.	Product	Product/By Products	Quantity MT/Annum
1	Pellet Plant	Pellets	40,00,000
2	HBI/DRI Plant (1 no)	HBI/DRI	18,50,000
		Iron Ore Fines	2,68,000
3	Corex Plant (2 nos)	Hot Metal	17,00,000
		Granulated Slag	5,10,000
		Granulated Pig iron	68,292
4	Blast Furnace & Sinter Plant (2 nos. replace with 1 no)	Hot Metal	20,40,000
		Granulated Slag	6,12,000
5	Steel Melt Shop (4 EAF & 4 LF)	Liquid Steel	50,00,000
		Slag	10,00,000
		Iron Fines	62,400
6	Caster & Shop (4 Slab & 2 Billet Caster)	Slabs From Slab Caster	49,00,000
		Billets from Billet Caster	23,70,000
7	CSP & Hot Rolling Mill & Long Products Mill	HRC	35,00,000
		Mill Scale	1,20,000
		Rebar	15,99,996
		Wire Rod	6,99,996

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M/s. Essar Steel India Ltd. (Conarc Division).(ID_14186)

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8	Lime Plant (3 nos)	Lime/ Dolime	4,50,000
		Lime Stone/ Dolomite Chips	1,10,000
		Lime Fines	30,000
		Off Grade Lime/Dolime	10,000

Subject to specific condition:

1. Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water and you shall strictly comply with condition of NOC granted from CGWA.
2. Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).
3. As per Provisions of Rule 18 of Solid Waste Management Rules-2016 you are directed to make an arrangement in Utilities to replace at least five percent (5%) of your solid fuel requirement by 'refused derived fuel'.
4. Industry shall provide dedicated storage facility for fly ash.
5. Industry shall comply with fly ash notification 1999 as amended from time to time.

3. CONDITIONS UNDER THE WATER ACT:

- 3.1. Source of Water:- Borewell.
- 3.2. The quantity of the water consumption for industrial purpose shall not exceed 118911 KL/Day.
- 3.3. The quantity of the fresh water consumption for domestic purpose shall not exceed 1800 KL/Day.
- 3.4. The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall not exceed 27405 KL/Day.
- 3.5. The quantity of domestic waste water shall not exceed 1500 KL/Day.
- 3.6. The applicant shall provide adequate effluent treatment system so that effluent from the industrial unit shall conform to the GPCB norms mentioned below.

PARAMETERS	GPCB NORMS
PH	6.5 TO 8.5
Temperature	40° C
Colour (Pt. co. scale) inn units	100
Suspended Solids	100 mg/l
Oil and Grease	10 mg/l
Phenolic Compounds	1 mg/l
Sulphides	0.5 mg/l
Ammonical Nitrogen	50 mg/l
Total Chromium	2 mg/l
Hexavalent Chromium	0.1 mg/l
BOD (5 days at 20°C)	30 mg/l
COD	100 mg/l
Cyanides	0.2 mg/l
Fluorides	1.5 mg/l
Arsenic	0.2 mg/l



GUJARAT POLLUTION CONTROL BOARD

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Lead	0.1 mg/l
Copper	2 mg/l
Nickel	3 mg/l
Zink	5 mg/l
Chloride	600 mg/l
Sulphate	1000 mg/l
Bio-assay Test	90 % survival of fish after 96 hours in 100 % effluent

- 3.7. The Final treated effluent confirming to the above standards shall be reused in the plant and shall be utilized on own land for gardening and plantation purposes and shall not discharged treated wastewater in to surroubding environment.
- 3.8. Domestic effluent shall be disposed off through septic tank/ soak pit system or it shall be treated along with industrial effluent or shall be treated separately to confirm to the following standards and utilized on land for plantation or gardening within the factory premise.~

BOD (5 days at 20°C)	Less than 20 mg/l
Suspending Solids	Less than 30 mg/l
Residual Chlorine	Minimum 0.5 mg/l

4. CONDITIONS UNDER THE AIR ACT:

- 4.1. The following shall be used as a fuel.

Sr. No.	Fuel	Quantity (NM ³ /Month)
1	HBI/DRI Palnt: BG (NM ³ /Month) Reducing Gas (Corex off gas after CO2 absorption)	292,72,700 (NM ³ /Month) 2470,00,000 (NM ³ /Month)
2	Corex Plant: NG	14,50,000 (NM ³ /Month)
3	Steel Melt Shop, Caster Shop, & CSP & Long Product Mill: NG	10,00,0000 (NM ³ /Month)
4	Lime Plant: NG	1,950,000 (NM ³ /Month)
5	Blast Furnace: BF Gas	3,01,876 (NM ³ /Hr)
6	Pellet Plant NG	4,20,000 (NM ³ /Month)

- 4.2. The applicant shall install & operate comprehensive adequate air pollution control system in order to achieve prescribed norms.
- 4.3. The flue gas emission through stack attached shall conform to the following standards:

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M/s. Essar Steel India Ltd. (Conarc Division).(ID_14186)

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Stack No.	Stack attached to	Stack height in Meter	Air Pollution Control System	Parameters	Permissible Limit
PELLET PLANT					
1.	Indurating Grinding	35	ESP/Bag Filter	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
BLAST FURNACE					
2.	Stove and Fume Extraction	75	Fume Extraction system (FES) with Bag filter (BF)/ cyclone (Dust suppression System)	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
3.	Stock House	45	De-dusting system with Bag Filter	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
4.	Turbo blower/ Boiler 1 & 2	100	-----	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
5.	Slag Granulation Plant	70	-----	# Air vents to slag granulation vessel only during tapping.	
6.	Hot Metal Transfer/ Fumes Exhaust	45	FES System with Bag filter	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
7.	Sinter Plant process stack	60	ESP	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
8.	Sinter Plant process stack	30	ESP	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
SMS					
9.	FES (Fume Extraction System)	45	Bag Filter	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
10.	FES	45	Bag Filter	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm



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11	FES	45	Bag Filter	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
12.	FES	45	Bag Filter	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
REBAR & WIRE ROD MILL					
13.	RHF (Reheating Furnace)	60	----	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
14.	RHF	60	----		
15.	RHF	60	-----		
CSP					
16. To 18	Tunnel Furnace -1 (3 Nos)	60	----	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
19 To 21	Tunnel Furnace -2 (3 Nos)	60	----	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
22 To 24	Tunnel Furnace -3 (3 Nos)	60	----	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm

- 4.4. The process emission through various stacks/vent of reactors, process, and vessel shall conform to the following standards:

Stack No.	Stack attached to	Stack height in Meter	Air Pollution Control System	Parameters	Permissible Limit
PELLET PLANT					
1.	Feed End	33	ESP/BF	PM	150 mg/Nm ³
2.	Discharge End	30	ESP/BF	PM	150 mg/Nm ³
3.	Hearth Layer Separation	20	ESP/BF	PM	150 mg/Nm ³
4.	Additive Grinding	32	ESP/BF	PM	150 mg/Nm ³
BLAST FURNACE					
4.	Gas Flare	50	----	\$ Only flaring excess BF gas	
5.	Pulverized Coal injection	50	De-dusting system with BF	PM	150 mg/Nm ³

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M/s. Essar Steel India Ltd. (Conarc Division).(ID_14186)

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6.	De-dusting for mixer	50	De- dusting system with BF	PM	150 mg/Nm ³
HBI/DRI PLANT					
7.	Recuperator	40	Ventury Scrubber	PM	150 mg/Nm ³
8.	Process dust collection system (PDCS)	20	Dust collection scrubber	PM	150 mg/Nm ³
9.	Junction House -23	30	Dust collection scrubber	PM	150 mg/Nm ³
10.	Junction House-24	30	Dust collection scrubber	PM	150 mg/Nm ³
COREX PLANT					
11.	FES of cast House	30	Bag Filter	PM	150 mg/Nm ³
12.	FES of cast House	30	Bag Filter	PM	150 mg/Nm ³
13.	Gas Flare	30	----	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
14.	Gas Flare	30	----	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
15.	FES Stock house oxide line	30	BF with de-dusting system	PM	150 mg/Nm ³
16.	FES Stock house oxide line	30	BF with de-dusting system	PM	150 mg/Nm ³
17.	FES Stock house coal line	30	BF with de-dusting system	PM	150 mg/Nm ³
18.	FES Stock house coal line	30	BF with de-dusting system	PM	150 mg/Nm ³
19.	De-Dusting Coal Drying	30	BF with de-dusting system	PM	150 mg/Nm ³
20.	De-Dusting Coal Drying	30	BF with de-dusting system	PM	150 mg/Nm ³
21.	De-Dusting Coal Drying	20	BF with de-dusting system	PM	150 mg/Nm ³
22.	De-Dusting Coal Transportation	30	BF with de-dusting system	PM	150 mg/Nm ³



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23.	De-Dusting Coal Transportation	18	BF with de- dusting system	PM	150 mg/Nm ³
24.	De-dusting Coal Blending	18	BF with de- dusting system	PM	150 mg/Nm ³
LIME PLANT					
25.	Lime/Dolime plant	45	BF	PM	150 mg/Nm ³
26.	Lime/Dolime plant	45	BF	PM	150 mg/Nm ³
27.	Lime/Dolime plant	45	BF	PM	150 /Nm ³

- 4.5. All bag filters shall be designed with adequate filtration rate.
- 4.6. Electronic Precipitators shall be designed in such a way that they shall be capable of removal of particulate loading in the flue gas. The treated flue gas shall meet the GPCB/CPCB/MOEF specified norms of discharge.
- 4.7. All cyclone separator shall be adequately designed for particulate specific diameters and removal efficiency.
- 4.8. The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10 meters from the source) other than the stack/vent) shall not exceed the following levels.

PARAMETERS	PERMISSIBLE LIMIT (Microgram/m ³)	
	Annual	24 Hrs Average
Particulate Matter-10 (PM ₁₀)	60	100
Particulate Matter- 2.5 (PM _{2.5})	40	60
SO ₂	50	80
NO _x	40	80

- 4.9. The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/displayed to facilitate identification.
- 4.10. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

6. AUTHORIZATION as per HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]

Form for grant of authorization for occupier or operator handling Hazardous waste

6.1 Authorization order No:- AWH-108150 date of Issue: 20-05-2020.

6.2 M/s. Essar Steel India Ltd. (Conarc Division) is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at Plot No: 200/1-7, 200/9, 200/10, 200/12, 201, 202/1, 202/2, 203, 204/1, 27 Km Surat Hazira Road, Hazira-394270, Tal: Chorasi, Dist: Surat.

Sr.	Waste	Quantity	Schedule-I/	Facility

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M/s. Essar Steel India Ltd. (Conarc Division).(ID_14186)

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No.		MT/Year	Category	
1	Chemical Sludge from waste water treatment	15000	35.3	Collection, Storage, Transportation and disposal at GPCB authorized TSDF Site.
2	Used Oil	928	5.1	Collection, storage, transportation and disposal by selling to Registered re-refiners.
3	Waste or residues containing oil	5	5.2	
4	Empty barrels/containers/liners contaminated with hazardous chemicals/wastes	4690	33.1	Collection, storage transportation and disposal to authorized decontaminator

6.3 The authorization shall be valid up to **30-09-2020**.

6.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

6.5 The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no.6.2 to the industry having valid CCA of this Board.

7. **TERMS AND CONDITIONS OF AUTHORISATION**

- 7.1. The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.
- 7.2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.
- 7.3. The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
- 7.4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
- 7.5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
- 7.6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Wastes and Penalty"
- 7.7. It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
- 7.8. An application for the renewal of an authorization shall be made as laid down in rules 6(2) under Hazardous and Other Waste Rules, 2016.
- 7.9. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
- 7.10. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
- 7.11. The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
- 7.12. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.



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- 7.13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
- 7.14. The waste generator shall be totally responsible for (i.e. collection, storage, transportation and ultimate disposal) the wastes generated.
- 7.15. Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form-4 by 30th day of June of every year for the preceding period April to March.
- 7.16. In case of any accident, details of the same shall be submitted on Form-11 to Gujarat Pollution Control Board.
- 7.17. As per "Public Liability Insurance Act-91" company shall get Insurance Policy, if applicable.
- 7.18. Empty drums and containers of toxic and hazard material shall be treated as per guideline published for "Management & Handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
- 7.19. In case of transport of hazardous wastes to a facility for (i.e. treatment, storage and disposal) existing in a State other than the State where hazardous wastes are generated, the occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board or Committee of the concerned State of Union Territory Administration where the facility exists.
- 7.20. Unit shall take all concrete measures to show tangible results in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with Form-4.
- 7.21. Industry shall have to display the relevant information with regards to hazardous waste as indicated in the Hon. Supreme Court's Order in W.P. No.657 of 1995 dated 14th October, 2003.
- 7.22. Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.

8. GENERAL CONDITIONS:-

- 8.1. Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 8.2. Applicant shall also comply with the general conditions given in annexure I.
- 8.3. Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body.
- 8.4. In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.
- 8.5. The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environmental safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell/Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.
- 8.6. The Environmental audit shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.

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M/s. Essar Steel India Ltd. (Conarc Division).(ID_14186)

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- 8.7. The Board reserves the right to review and/or revoke the consent and/or make variations in the conditions, which the Board deems, fit in accordance with Section 27 of the Act.
- 8.8. In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor should immediately be intimated to the Board.
- 8.9. Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon. Supreme order in w.p. no. 657 of 1995 dated 14th October 2003.

9. **SPECIFIC CONDITIONS:-**

- 9.1. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
- 9.2. Handling over of the hazardous and other wastes to the authorized actual user shall be only after making the entry in the passbook of the actual user.
- 9.3. In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to SPCB.
- 9.4. The occupier of the facility shall comply Standard operating procedure/guidelines published by MOEF&CC or CPCB or GPCB from time to time.
- 9.5. Unit shall comply provisions of E-Waste Management Rules-2016.
- 9.6. The disposal of Hazardous Waste shall be carried out as per the waste Management hierarchy.
- 9.7. The occupiers of facilities shall not store the hazardous and other wastes for a period not exceeding **ninety days**. Prior permission of the Board shall be obtained for extension of the storage period.
- 9.8. The occupier shall maintain the records of generation, sale, storage, transport, recycling, co processing and disposal of hazardous waste and make available during the inspection.
- 9.9. The transportation of the hazardous waste shall be carried out in GPS mounted dedicated vehicles.

For and on behalf of
Gujarat Pollution Control Board


(N.M Tabhani)

Deputy Chief Environment Engineer

NO: GPCB/CCA-SRT-1190(5)/ID-14186/ 562515

Date:- 19/06/2020

Issued to:

M/s. Essar Steel India Ltd. (Conarc Division)
Plot No: 200/1-7, 200/9, 200/10, 200/12, 201, 202/1, 202/2, 203, 204/1,
27 Km Surat Hazira Road,
Hazira-394270,
Tal: Chorasi, Dist: Surat.

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M/s. Essar Steel India Ltd. (Conarc Division).(ID_14186)


BMW AUTHORIZATION FORM-III(Rule 10)

Care Nursing Home (Co. Essar Steel Ltd.) (Hazira) (
368293)

Gujarat Pollution Control Board
338, Belgium Square
Typical 1st Floor, Opp. Linear Bus Stand ,
Ring Road, SURAT

Under the Rule-10 of the Biomedical waste (Management and Handling) Rules, 2016 framed under the EPACT'86

Authorization for operating a facility for **Collection, Disposal OR destruction use, Generation, Segregation, Any Other form of handling, Packaging, Reception, Recycling, Offering for sale, transfer, Storage, Transportation, Treatment OR processing OR conversion** of biomedical wastes.

BMW AUTH NO : BMW-348639, VALID UPTO : 20/05/2024

PCB Id : 73515

BMW Id : 368293

Application Inward No : 53362 , Date: 20/07/2019

CCA No: BAW-38099 (20/05/2024)

File No : SRT-951, (Out No : 18057)

No of Beds : 40, Investment(in lakh) : 200.00, Act : B,A,W
No of H.W : 0, Water Consumption(klpd) : 20.00, Scale : S

In exercise of power conferred by this Board and after scrutiny of above referred application, Superintendent / Incharge of **Care Nursing Home (Co. Essar Steel Ltd.) (Hazira) at Essar Steel Ltd., Nand Niketan Township , Surat Tal : Chorasi Dist : Surat** is here by granted an Authorisation to operate Health Care facility for **Collection, Disposal OR destruction use, Generation, Segregation, Any Other form of handling, Packaging, Reception, Recycling, Offering for sale, transfer, Storage, Transportation, Treatment OR processing OR conversion** of biomedical wastes on the premises of **M/S. Globe Bio Care** situated at **Plot No 8208/2&3, Road No 82/A,, GIDC Sachin, Surat Dist : SURAT** Under **CBWTF Reg. No : IN0092, Valid Upto :**

1. The Authorisation is granted for **40** nos. of beds with generation of

Type of Waste Category (Kgs/Month)	YELLOW	WHITE (Translucent)	RED	BLUE
Qty permitted for Handling	203.42	200.00	20.83	0.00

category of biomedical wastes. (Unit - Kgs/Month)

2. This BMW Authorisation shall be in force **for a period of (5 year, Valid Upto 20/05/2024)**

This CCA Authorisation shall be in force **for a period of 5 year [up to 20/05/2024]**

3. This Authorisation is subject to the conditions stated in the Annexure-I attached here with and to such other conditions as may be specified in the Rules for the time being in force under the Environment (Protection) Act 1986.

4. The authorization shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made there under.

5. The authorization or its renewal shall be produced for inspection at the request of an officer authorised by the prescribed authority.

Dt: 28/08/2019

Granted on : 27/08/2019 20:07:00

TPAV # 74VY6KIM49

N I C



BMW AUTHORIZATION FORM-III(Rule 10)

Care Nursing Home (Co. Essar Steel Ltd.) (Hazira) (368293)

**Gujarat Pollution Control Board
338, Belgium Square
Typical 1st Floor, Opp. Linear Bus Stand ,
Ring Road, SURAT**

Under the Rule-10 of the Biomedical waste (Management and Handling) Rules, 2016 framed under the EPACT'86

6. The person authorised shall not rent, lend, sell, transfer or otherwise transport the biomedical waste without obtaining prior permission of the prescribed authority.
7. Any unauthorised changes in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
8. It is the duty of the authorised person to take prior permission of the prescribed authority to close down the facility and such other terms and conditions may be stipulated by the prescribed authority.



e-Signed On 27/08/2019 20:07:00
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 74VY6KIM49

**For & On behalf of
Gujarat Pollution Control Board**

R.O Head: Surat

Remark:

Specific Condition :

Encl.: Annexure-I

Issued to , Dr. Anil Jain, Care Nursing Home (Co. Essar Steel Ltd.) (Hazira), Essar Steel Ltd., Nand Niketan Township , Surat Tal :Chorasi Dist :Surat (BMW Id: 368293)

Copy to Regional Office - Surat/ H.O

With a request to carry out periodically monitoring of above said hospital/clinic and submit the visit report to this Office.

Dt: 28/08/2019

Granted on : 27/08/2019 20:07:00

TPAV # 74VY6KIM49

N I C

Hazira Container Freight Station Pvt. Ltd.

Ref No. :

Date : - -20

Date: 15/08/2019

To,
The Manager,
Essar Steel India Limited.
Hazira.

Sub: Request for providing Iron / Steel Slag as filling material in survey no. 434/ A / 1 / 2 of Hazira Container Fright Station Pvt. Ltd.

Respected Sir,

We, Hazira Container Fright Station Pvt. Ltd. have taken over 25 Hectares of Land from Forest Dept. for developing port back up facility.

Since the Land is low lying area and needs adequate filling so as to raise its height up to the adjoining road level, We therefore request Essar Steel India Ltd. to provide 2,00,000 MT of Iron / Steel Slag (EAF) for the purpose of filling low lying area and reclamation of our aforesaid plot.

We take responsibility for complying with Statutory Environment Acts / Rules / Norms in this regards.

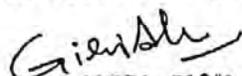
We confirm that we will use this material for filling low lying areas & reclamation of land only.

Please do the needful.

Thanking You
Yours Faithfully,

For, Hazira Container Freight Station Pvt. Ltd.

**FOR HAZIRA CONTAINER FREIGHT
STATION PVT. LTD.**


AUTH. SIGN.

7/33-34, Sharda Sadan Building, Near Alankar Cinema, Station Road, Surat - 395 003.

Ph.: 0261-2419300, Fax No.:0261-2412244, E-mail : hazira_freight@yahoo.com

Service Tax No. : AACCH6389JSD001

Hazira Container Freight Station Pvt. Ltd.

Ref No. :

Date : - -20

Date : 30.04.2019

To,

Essar Steel India Limited
Hazira – 394270.
Gujarat.

Sir,

Sub.: Request for providing fly-ash as filling material

1. We, Hazira Container Freight Station Pvt. Limited, have taken over 25 Hectares of land from Forest Deptt. For developing port back up facility.
2. Since the land is low lying area and needs adequate filling so as to raise its height up to the adjoining road level, we therefore request Essar Steel India Limited to provide fly-ash from their power plant for the purpose of reclamation & compaction of our aforesaid plot.
3. Our request is in line with MOEF notification S.O. 763 (E) dated September 14, 1999 for Utilisation of Fly Ash from Coal or Lignite based Thermal Power Plants under clause 7 (Annexure 2), we take responsibility for complying with environment ruled in this regard.
4. We confirm that we will use your fly ash for reclamation & compaction for our land as per the aforesaid notification.

FOR HAZIRA CONTAINER FREIGHT
STATION PVT. LTD.

Girish
AUTH. SIGN.

Received on 7/05/2019
Ashok 10:40 hrs.

7/33-34, Sharda Sadan Building, Near Alankar Cinema, Station Road, Surat - 395 003.
Ph.: 0261-2419300, Fax No.:0261-2412244, E-mail : hazira_freight@yahoo.com
Service Tax No. : AACCH6389JSD001

HAZIRA CONTAINER FREIGHT STATION PVT. LTD.

Ref No. :

Date : - -20

Date: 06/07/2018

To,
The Manager,
Essar steel Indian Ltd,
Hazira.

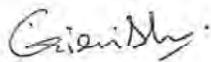
Sub: Waste material dumping at Survey no.434/A/1/2, Post Hazira
Chorysi, Adani Port road, Hazira, Dist Surat- 394270

Respected Sir,

We have required waste material to develop the land at
Survey no.434/A/1/2, Post Hazira Chorysi, Adani Port road, Hazira,
Dist Surat- 394270. Our Required quantity approx 10,000 trips all
type of waste materials, you are requested to provide your plant
waste material as soon as possible

Please do the needful, terms and condition as discussed

Thanking you
Yours faithfully,
For, Hazira Container Freight Station Pvt. Ltd



Girish Gupta (+91 7211160406, 9376012784)
Authorised Signatory

Enclosed copy: 7/12

7/33-34, Sharda Sadan Building, Near Central Bus Stand, Station Road, Surat - 395 003.
Ph.: 0261-2419300, Fax No.:0261-2412244, E-mail : hazira_freight@yahoo.com
CIN No.: U63023GJ2011PTC064954 GSTIN : 24AACCH6389J1Z8

(G. P. V.)-V-2073-10.00.000-02-2015 A4 Blue I.
G. R. R. D., No. R.A.M. 102006-1223-L. 1. dated : 3-8-2006.

આર. વી. રજી. (સુધારેલ)

ગામ નમુનો નંબર ૭ અને ૧૨

No. K 5554307

બ્લોક/સરવે નંબર ૪૩૪/અ/૧/૨

1225554257

પાનું : 1 of 1

સત્તાપ્રકાર સરકારી પડતર

મોજે હજીરા

ખેતરનું નામ :

તાલુકો ચોરાસી

અન્ય વિગતો નવો.સ.નં.૨૫૫/અ/૧/બ, અનામત જંગલ

જિલ્લો સુરત

લાયક જમીન	ક્ષેત્રફળ હે.આરે.ચો.મી.	ખાતા નંબર ક્ષેત્રફળ આકાર હે.આરે.ચો.મી.	નોંધ નંબરો અને કબજેદારોના નામ
જરાયત	૪૭-૭૫-૩૨		૨૬૮,૩૧૬,૪૦૯,૯૬૫,૨૨૬૦,૨૪૩૫,૨૫૭૯,૨૫૮૪, ૨૫૮૫,૨૫૮૬,૨૫૮૭,૨૫૮૯,૨૫૯૨,
કુલ ક્ષેત્રફળ	૪૭-૭૫-૩૨		
આકાર રૂ.	૦.૦૦	૫૨૧ ૪૭-૭૫-૩૨ ૦.૦૦	નામદાર સરકાર(૨૨૬૦)
જુડી તથા વિષેશધારો રૂ.	૦.૦૦		
પાણીભાગ રૂ.	૦.૦૦		

ણોતિયાની વિગતો

બીજા હકો અને બીજાની વિગતો

૬૦૩,૧૯૭૫,૨૧૯૬,૨૨૬૦,

અનામત જંગલ તરીકે જાહેર કરેલ છે.<૨૨૬૦>

મે.કલેક્ટરશ્રી સુરતનાં હુકમનં.આરટીએસ/સ્યુમોટો/રીવીઝન/કેસ નં.૪/૨૦૦૯ તા.૨૬/૦૩/૨૦૧૦ ના હુકમ થી ગા.નં.૬ મા પડેલ ફેરફાર નોંધ નં.૨૨૬૦ ૨૬ કરતો તેમજ<૨૪૩૫> સુધારાનું ફરસ્તી પત્રક મોકલવા ડી.આઇ.એલ.આર ને જાણ કરતો હુકમ<૨૪૩૫>

મે.સચિવશ્રી મહેસુલ વિભાગ (વિવાદ) અમદાવાદના હુ.નં.મવિવિ/જમન/સત/૩૯/૨૦૧૦ તા.૧૬/૧૨/૨૦૧૫ થી આપવામાં આવેલ હુકમની નોંધ કરી.<૨૫૮૪>

મે.સચિવશ્રી મહેસુલ વિભાગ (વિવાદ) અમદાવાદના હુ.નં. મવિવિ/જમન/સત/૪૦/૨૦૧૦ તા.૧૬/૧૨/૨૦૧૫ મુજબ આપવામાં આવેલ હુકમની નોંધ કરી.<૨૫૮૫>

મે.સચિવશ્રી મહેસુલ વિભાગ (વિવાદ) અમદાવાદના હુ.નં. મવિવિ/જમન/સત/૪૨/૨૦૧૦ તા.૧૬/૧૨/૨૦૧૫ થી આપવામાં આવેલ હુકમની નોંધ કરી.<૨૫૮૬>

મે.સચિવશ્રી મહેસુલ વિભાગ (વિવાદ) અમદાવાદના હુ.નં. મવિવિ/જમન/સત/૪૧/૨૦૧૦ તા.૧૬/૧૨/૨૦૧૫ થી આપવામાં આવેલ હુકમની નોંધ કરી.<૨૫૮૭>

સચિવશ્રી મહે. વિભાગ(વિવાદ) અમદાવાદના એ હુ.નં.મવિવિ/જમન/સત/૧ થી ૩૮/૨૦૧૦ લીક નં. મવિવિ/જમન/સત/૪૩/૨૦૧૦ તા.૩૦/૧૦/૨૦૧૫ મુજબ<૨૫૮૯>

નામદાર ગુજરાત હાઈકોર્ટમાં સ્પે.સી.એ.નં. ૨૭૦૨/૧૨ બાબતે જે કંઈ નિર્ણય થાય તે તમામ પક્ષકારોને બંધનકર્તા રહેશે<૨૫૮૯>

પરિશિષ્ટ તા.૧૯/૨/૧૫ મુજબ હજીરા કન્ટેઈનર ફેઈટ સ્ટેશન પ્રાઈવેટ લીમિટેડ અને પોર્ટ બેક અપ કેસીલીટીના કામે ૨૫ હેક્ટર વપરાશી હક્ક<૨૫૯૨>

ખરી નકલ

નાયબ મુખ્યમંત્રી
ઈ-ધરા, ચોર્યાસી.

#-નામંજુર ૬-તકરારી ૧-૨૬

14/04/2016 01:05 am ની સ્થિતિએ

વેચાણની નકલ/Chargable Copy અંકે રૂ. ૬/- (રૂપીયા પાંચ પુરા) મળેલ છે, આભાર સહ. પ્રિન્ટ તા. 22/04/2016 13:15:42

સૌજન્ય : રાષ્ટ્રીય સૂચના-વિજ્ઞાન કેન્દ્ર, ગુજરાત રાજ્ય નકલ આપનાર કચેરી : મામલતદાર કચેરી, ચોર્યાસી

મામલતદાર કચેરી, ગુજરાત સરકાર



GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN

Sector 10-A, Gandhinagar 382 010

Phone : (079) 23226222

Fax : (079) 23232000

Website : www.gpcb.gov.in

"Consent to Establish"
(CTE-83802)

BY R.P.A.D.

Date: 15/2/18

NO: GPCB/CTE-SRT-3282/ID_50993/ 40493

To,
M/s. Hazira Fright Container Station Pvt. Ltd.
Plot No:- 434, Paikee A/1,
Hazira:- 394270,
Tal:- Chorasi, Dist:- Surat.

Sub: Consent to Establish (NOC) under Section 25 of Water Act 1974 and Section 21 of Air Act 1981

Ref: 1) Your application no. 107892 received Dated. 29/06/2016.

Without prejudice to the powers of this Board under the Water (Prevention and Control Pollution) Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986 and without relieving your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish for setting up of an industrial plant/activities at Plot No:- 434, Paikee A/1, Hazira:- 394270, Tal:- Chorasi, Dist:- Surat, for the manufacturing of the following items:-

Sr. No.	Product	Quantity
1)	Dry Cargo Handling	85,000 MT/Month

SUBJECT TO THE FOLLOWING CONDITIONS: -

- The validity of this order will be up to i.e. 28/06/2023.
- Industry shall not carry out any activities which attracts provisions of CRZ notification without prior approval of the competent authority.
- Industry shall take adequate measures to Control dusting due to movement of vehicles & handling of Cargos.

CONDITIONS UNDER WATER ACT 1974:

- Water Source: - Borewells.
- There shall be no fresh water consumption for industrial purpose.
- The quantity of the water consumption for domestic purpose shall not exceed 2 KL/Day.
- There shall be no generation of the industrial effluent from the manufacturing process and other ancillary industrial operations.
- The quantity of the domestic waste water (Sewage) shall not exceed 1 KL/Day.
- Domestic waste water shall be disposed through septic tank/soak pit system.
- The unit shall install meters for measuring category wise (category as given in water cess Act-17 Schedule- II) consumption of water.

CONDITIONS UNDER AIR ACT 1981:

- The following shall be used as fuel in D.G.Set.

Sr. No.	Fuel	Total Quantity
1	Diesel	25 lit/Month

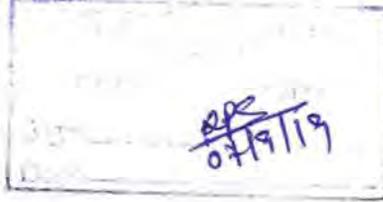
Clean Gujarat Green Gujarat

ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation
M/s. Hazira Fright Container Station Pvt. Ltd.(ID_50993)



ESTIL/ ENV/ GPCB/ 09 – 19
07th September, 2019

Gujarat Pollution Control Board
338, Belgium Square, First Floor
Opp, Linear Bus Stand
Ring Road, Surat – 395003



Essar Steel India Limited
Hazira - 394 270
Gujarat
India

Corporate Identity Number:
U27100GJ1976FLC013787

Kind Attn: Sh. P.U. Dave, Regional Officer – Surat.

T +91 261 668 2400
F +91 261 668 5544
www.essar.com

Sub: Compliance status of Observations made during the visit of GPCB officials on 05.09.2019 at Essar Steel India Ltd. (HRC Division) (GPCB Log in Id: 20680).

Dear Sir,

With reference to the observation given by GPCB officials in writing on 05.09.2019 we would like to submit the reply:

1. Today, we visited your facility due to written complained from Hazira villagers & others for iron slag dumping / layer levelling by your facility in Costal area of Hazira, it is mentioned that your facility has breached a rules of Coastal Regulation Zone (CRZ) Notification, 2011 under Hazardous waste management & transboundary rule,2016. Therefore for said activity you are directed for giving clarity / information through Google Image Latitude & Longitude.

As per the Request from M/s. Hazira Fright Container Station Pvt. Ltd. for Sub-base preparation & levelling of their premises, we have provided Iron Slag (Non-Hazardous / Inert material) for filling low-lying areas.

Kindly find attached the letter from M/s. Hazira Fright Container Station Pvt. Ltd. requesting for Iron / Steel slag as **Annexure-1**.

2. Also, you are requested to submit on urgent basis, how much quantity, Disposal at which place & what type of solid waste was dumped.

We have disposed around 8500 MT of Iron / Steel slag as per the demand request from M/s. Hazira Fright Container Station Pvt. Ltd. at their premises as mentioned above.

3. You are requested to submit last three months data of generation & disposal of hazardous waste in local regional pollution control board office. Also submit the analysis report of the solid waste dumped in the Coastal area of Hazira.

Last Three Months Details for Generation & Disposal of Hazardous Waste is attached as **Annexure-2**.

Analysis Report of Iron Slag (EAF Slag) through MOEF&CC approved laboratory attached as **Annexure-3**.

ASHUTOSH SENGER - D/4233/2018

TRUE COPY

Essar Steel India Limited
Registered Office Address : Hazira - 394 270, Gujarat, India

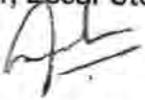
T +91 261 668 2400 F +91 261 668 5544

STEEL | ENERGY | INFRASTRUCTURE | SERVICES

We hope the above explanation is in line with your requirement, should you require further information will glad to submit the same.

Thanking you.

Yours faithfully,
For, Essar Steel India Ltd.



Prasad R. Hawaldar
Deputy General Manager - HSE

CC: Unit Head - Surat, Gujarat Pollution Control Board, Gandhinagar for your kind Information please.

Hazira Container Freight Station Pvt. Ltd.

Ref No. :

Date : - -20

Date: 15/08/2019

To,
The Manager,
Essar Steel India Limited.
Hazira.

Sub: Request for providing Iron / Steel Slag as filling material in survey no. 434/ A / 1 / 2 of Hazira Container Fright Station Pvt. Ltd.

Respected Sir,

We, Hazira Container Fright Station Pvt. Ltd. have taken over 25 Hectares of Land from Forest Dept. for developing port back up facility.

Since the Land is low lying area and needs adequate filling so as to raise its height up to the adjoining road level, We therefore request Essar Steel India Ltd. to provide 2,00,000 MT of Iron / Steel Slag (EAF) for the purpose of filling low lying area and reclamation of our aforesaid plot.

We take responsibility for complying with Statutory Environment Acts / Rules / Norms in this regards.

We confirm that we will use this material for filling low lying areas & reclamation of land only.

Please do the needful.

Thanking You
Yours Faithfully,

For, Hazira Container Freight Station Pvt. Ltd.

**FOR HAZIRA CONTAINER FREIGHT
STATION PVT. LTD.**

Gishu
AUTH. SIGN.

7/33-34, Sharda Sadan Building, Near Alankar Cinema, Station Road, Surat - 395 003.
Ph.: 0261-2419300, Fax No.:0261-2412244, E-mail : hazira_freight@yahoo.com
Service Tax No. : AACCH6389JSD001

ASHUTOSH SENGER - D/4233/2018
TRUE COPY

Annexure- 2Details of Hazardous Waste Generation & Disposal

Sr. No.	Particulars	June'19 to Aug'19 (For 03 Months)	Consented Capacity	Disposal / Recycling
1	Chemical sludge from Waste Water Treatment	1618.78 MT	2900 MT/Year	Disposing at GPCB approved TSDF site at BEIL, Dahej.
2	Used or Spent Oil	16.6 KL	1443 KL/Year	Sending to Registered Re-Refiner – Jawarawala Petroleum.
3	Empty barrels/ Containers/ Liners contaminated with hazardous chemicals/ waste	83 Nos.	7265 Nos./Year	Sending to Registered Re-Refiner – Jawarawala Petroleum.
4	Spent ion exchange resin containing metals	0 Nos.	11138 Nos./Year	Sending to GPCB approved TSDF site.
5	Zinc Dross	449.6 MT	195 MT/Month (585 MT for 03 Months)	Sending to Authorized Recycler – Punia Zinox Private Limited & Nahar Granite Private Limited



TEST REPORT

QR/5.10/01

Customer's Name and Address :

Page: 1 of 4

M/S. ESSAR STEEL INDIA LTD 27th KM, SURAT HAZIRA ROAD, SURAT-394270, GUJARAT, INDIA.	Test Report No. : PLPL/161121031 Issue Date : 30/11/2016 Customer's Ref. : W. O. No. ESTL-DTA/SCC/4400104941 <small>Dt.05.10.16</small>
---	---

Description of Sample	: EAF Slag#	Quantity/No. of Samples	: 01 Kg/01
Sampling Date	: 19/11/2016	Sampling By	: Pollucon Laboratories Pvt. Ltd.
Sample Receipt Date	: 21/11/2016	Protocol (purpose)	: Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
Packing/ Seal	: Sealed	Lab ID	: PLPL/161121031
Date of Starting of Test	: 21/11/2016	Date of Completion	: 30/11/2016
Test Method	: US EPA METHOD 1311, CPCB Guidelines-LATS/16/2003 - 2004 (TCLP), IS, APHA (22nd Edition, 2008) & etc.		
Major Instrument Used	: Atomic absorption spectrophotometer (Varian Inc.), TCLP extractor, Flame photometer, Kjeldahl apparatus, Laminar air flow, Fish toxicity chamber, etc.		
Observation	: Analyzed parameters of the submitted sample as per Test Report No. PLPL/161121031 is within the prescribed norms under Schedule II of List of waste constituents with concentration limits Class A: Based on leachable concentration limits [Toxicity Characteristic Leaching Procedure (TCLP)] or Soluble Threshold Limit Concentration (STLC)].		

#Detail provided by customer.

H.T. Shah
Lab Manager



Dr. Arun Bajpai
Lab Manager (Q)

FSSAI Approved Lab • Recognised by MoEF, New Delhi Under Sec. 12 of Environmental (Protection) Act-1986 • GPCB approved • ISO 14001:2004 • OHSAS 18001:2007 • ISO 9001:2008

NOTE - This report is subject to terms & conditions mentioned overleaf.
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**TEST REPORT**

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Customer's Name and Address :

Page: 2 of 4

M/S. ESSAR STEEL INDIA LTD
27th KM, SURAT HAZIRA ROAD,
SURAT-394270, GUJARAT, INDIA.

Test Report No. : **PLPL/161121031**
 Issue Date : **30/11/2016**
 Customer's Ref. : **W. O. No. ESTL-DTA/SCC/4400104941**
 Dt.05.10.16

RESULT TABLE

Waste constituents with concentration limits as per Class A: Based on leachable concentration limits [Toxicity Characteristic Leaching Procedure (TCLP)] of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as per Note I of Schedule II				
Class A	Waste Constituents	Unit	Limit as per Schedule II	Observation
A1	Arsenic	mg/L	5.0	0.780
A3	Cadmium	mg/L	1.0	0.240
A5	Lead	mg/L	5.0	2.20
A7	Mercury	mg/L	0.2	< 0.1

Waste constituents with concentration limits as per Class A: Based on leachable concentration limits Soluble Threshold Limit Concentration (STLC) of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as per Note II of Schedule II				
Class A	Waste Constituents	Unit	Limit as per Schedule II	Observation
A62	Antimony	mg/L	15	1.60
A66	Copper	mg/L	25	2.40
A68	Nickel	mg/L	20	3.20
A71	Zinc	mg/L	250	44.80

Waste constituents with concentration limits as per Class A: Based on leachable concentration limits [Toxicity Characteristic Leaching Procedure (TCLP)] (Distilled Water) of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as per Note 3 of Schedule II				
Class A	Waste Constituents	Unit	Limit as per Schedule II	Observation
A4	Chromium VI Compound	mg/L	5.0	0.340
A11	Cyanide	mg/L	20	< 0.1

Continue...

H.T. Shah
Lab Manager



Dr. Arun Bajpai
Lab Manager (Q)

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	Issue Date : 30/11/2016
	Customer's Ref. : W. O. No. ESTL-DTA/SCC/4400104941 Dt.05.10.16

RESULT TABLE

Class C: hazardous Characteristics of Hazardous waste, Schedule II				
Class	Characteristics	Observation		
Class C1 of Schedule II	Flammable	A waste exhibits the characteristic of flammability or ignitability if a representative sample of the waste has any of the following properties, namely:-		
		(i) flammable liquids, or mixture of liquids, or liquids containing solids in solution or suspension (for example, paints, varnishes, lacquers, etc; but not including substances or wastes otherwise classified on account of their dangerous characteristics), which give off a flammable vapour at temperature less than 60°C. This flash point shall be measured as per ASTM D 93-79 closed-cup test method or as determined by an equivalent test method published by Central Pollution Control Board;	Solid Waste Sample (Not Applicable)	Not flammable
		(ii) it is not a liquid and is capable, under standard temperature and pressure, of causing fire through friction, absorption of moisture or spontaneous chemical changes and, when ignited, burns vigorously and persistently creating a hazard;	1. No fire fire to friction, absorption of moisture or spontaneous chemical changes 2. Not Ignitable	
		(iii) it is an ignitable compressed gas;	Solid Waste Sample (NA)	
(iv) It is an oxidizer and for the purposes of characterization is a substance such as a chlorate, permanganate, inorganic peroxide, or a nitrate, that yields oxygen readily to stimulate the combustion of organic matter.	No reaction occurs in normal environment condition also none of the physical chemical changes observed during normal environmental condition.			
Class C2 of Schedule II	Corrosive	A waste exhibits the characteristic of corrosivity if a representative sample of the waste has either of the following properties, namely:-		
		(i) it is aqueous and has a pH less than or equal to 2 or greater than or equal to 12.5;	Not applicable	Non corrosive to pH
(ii) it is not aqueous and, when mixed with an equivalent weight of water, produces a solution having a pH less than or equal to 2 or greater than or equal to 12.5;	(pH:8.70)			

Continue...

H.T. Shah
Lab Manager



Dr. Arun Bajpai
Lab Manager (Q)

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	Issue Date : 30/11/2016
	Customer's Ref. : W. O. No. ESTL-DTA/SCC/4400104941 Dt.05.10.16

RESULT TABLE

Class C: hazardous Characteristics of Hazardous waste, Schedule II				
Class	Characteristics	Observation		
Class C3 of Schedule II	Reactive	A waste exhibits the characteristic of reactivity if a representative sample of the waste it has any of the following properties, namely:-		
		(i) it is normally unstable and readily undergoes violent change without detonating;	Sample is stable at normal Temperature and Pressure Environment Condition	Not reactive (based on cited Characteristics)
		(ii) it reacts violently with water or forms potentially explosive mixtures with water;	No reaction with water in normal environment condition	
		(iii) when mixed with water, it generates toxic gases, vapours or fumes in a quantity sufficient to present a danger to human health or the environment;	No reaction occurs when mixed with water in normal environment condition	
		(iv) it is a cyanide or sulphide bearing waste which, when exposed to pH conditions between 2 and 12.5, can generate toxic gases, vapours or fumes in a quantity sufficient to present a danger to human health or the environmental;	No vapour or gas generated when exposed to pH conditions between 2 and 12.5 (CN-Not Detected)	
(vi) it is readily capable of detonation or explosive decomposition or reaction at standard temperature and pressure;	Its stable at standard Temperature and Pressure			
Class C4 of Schedule II	Toxic	(i) the concentration of the waste constituents listed in Class A (of this schedule) are equal to or more than the permissible limits prescribed therein;	Analyzed parameters of Class A are within prescribed limits	No toxicity to class A (To analyzed parameters only)

Note:

- (1) The testing method for list of constituents at A1 to A61 in Class-A, shall be based on Toxicity Characteristic Leaching Procedure (TCLP) and for extraction of leachable constituents, USEPA Test Method 1311 shall be used.
- (2) The testing method for list of constituents at A62 to A79 in Class- A, shall be based on Soluble Threshold Limit Concentration (STLC) and Waste Extraction Test (WET) Procedure given in Appendix II of section 66261 of Title 22 of California Code regulation (CCR) shall be used.
- (3) In case of ammonia (A10), cyanide (A11) and chromium VI (A64), extractions shall be conducted using distilled water in place of the leaching media specified in the TCLP/STLC procedures.
- (4) A summary of above specified leaching/extraction procedures is included in manual for characterization and analysis of hazardous waste published by Central Pollution Control Board and in case the method is not covered in the said manual, suitable reference method may be adopted for the measurement.
- (5) In case of asbestos, the specified concentration limits apply only if the substances are in a friable, powdered or finely divided state.
- (6) The hazardous constituents to be analyzed in the waste shall be relevant to the nature of the industry and the materials used in the process.

[Signature]
H.T. Shah
 Lab Manager



[Signature]
Dr. Arun Bajpai
 Lab Manager (Q)

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ESTIL/ ENV/ GPCB/ 09 – 19
07th September, 2019

Gujarat Pollution Control Board
338, Belgium Square, First Floor
Opp, Linear Bus Stand
Ring Road, Surat – 395003

Essar Steel India Limited
Hazira - 394 270
Gujarat
India

Corporate Identity Number:
U27100GJ1976FLC013787

T +91 261 668 2400
F +91 261 668 5544
www.essar.com

Kind Attn: Sh. P.U. Dave, Regional Officer – Surat.

Sub: Compliance status of Observations made during the visit of GPCB officials on 05.09.2019 at Essar Steel India Ltd. (HRC Division) (GPCB Log in Id: 20680).

Dear Sir,

With reference to the observation given by GPCB officials in writing on 05.09.2019 we would like to submit the reply:

1. Today, we visited your facility due to written complained from Hazira villagers & others for iron slag dumping / layer levelling by your facility in Costal area of Hazira, it is mentioned that your facility has breached a rules of Coastal Regulation Zone (CRZ) Notification, 2011 under Hazardous waste management & transboundry rule,2016. Therefore for said activity you are directed for giving clarity / information through Google Image Latitude & Longitude.

As per the Request from M/s. Hazira Fright Container Station Pvt. Ltd. for Sub-base preparation & levelling of their premises, we have provided Iron Slag (Non-Hazardous / Inert material) for filling low-lying areas.

Kindly find attached the letter from M/s. Hazira Fright Container Station Pvt. Ltd. requesting for Iron / Steel slag as **Annexure-1**.

2. Also, you are requested to submit on urgent basis, how much quantity, Disposal at which place & what type of solid waste was dumped.

We have disposed around 8500 MT of Iron / Steel slag as per the demand request from M/s. Hazira Fright Container Station Pvt. Ltd. at their premises as mentioned above.

3. You are requested to submit last three months data of generation & disposal of hazardous waste in local regional pollution control board office. Also submit the analysis report of the solid waste dumped in the Coastal area of Hazira.

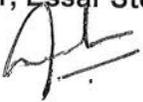
Last Three Months Details for Generation & Disposal of Hazardous Waste is attached as **Annexure-2**.

Analysis Report of Iron Slag (EAF Slag) through MOEF&CC approved laboratory attached as **Annexure-3**.

We hope the above explanation is in line with your requirement, should you require further information will glad to submit the same.

Thanking you.

Yours faithfully,
For, Essar Steel India Ltd.



Prasad R. Hawaldar
Deputy General Manager - HSE

CC: Unit Head - Surat, Gujarat Pollution Control Board, Gandhinagar for your kind Information please.


09/09/19
Gujarat Pollution Control Board
Sector No. 10 A,
Gandhinagar - 382 010

ANNEXURE - 1

Hazira Container Freight Station Pvt. Ltd.

Ref No. :

Date : - -20

Date: 15/08/2019

To,
The Manager,
Essar Steel India Limited,
Hazira.

Sub: Request for providing Iron / Steel Slag as filling material in survey no. 434/ A / 1 / 2 of Hazira Container Fright Station Pvt. Ltd.

Respected Sir,

We, Hazira Container Fright Station Pvt. Ltd. have taken over 25 Hectares of Land from Forest Dept. for developing port back up facility.

Since the Land is low lying area and needs adequate filling so as to raise its height up to the adjoining road level, We therefore request Essar Steel India Ltd. to provide 2,00,000 MT of Iron / Steel Slag (EAF) for the purpose of filling low lying area and reclamation of our aforesaid plot.

We take responsibility for complying with Statutory Environment Acts / Rules / Norms in this regards.

We confirm that we will use this material for filling low lying areas & reclamation of land only.

Please do the needful.

Thanking You
Yours Faithfully,

For, Hazira Container Freight Station Pvt. Ltd.

**FOR HAZIRA CONTAINER FREIGHT
STATION PVT. LTD.**

Gierish
AUTH. SIGN.

7/33-34, Sharda Sadan Building, Near Alankar Cinema, Station Road, Surat - 395 003.
Ph.: 0261-2419300, Fax No.:0261-2412244, E-mail : hazira_freight@yahoo.com
Service Tax No. : AACCH6389JSD001

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Annexure- 2**Details of Hazardous Waste Generation & Disposal**

Sr. No.	Particulars	June'19 to Aug'19 (For 03 Months)	Consented Capacity	Disposal / Recycling
1	Chemical sludge from Waste Water Treatment	1618.78 MT	2900 MT/Year	Disposing at GPCB approved TSDF site at BEIL, Dahej.
2	Used or Spent Oil	16.6 KL	1443 KL/Year	Sending to Registered Re-Refiner – Jawarawala Petroleum.
3	Empty barrels/ Containers/ Liners contaminated with hazardous chemicals/ waste	83 Nos.	7265 Nos./Year	Sending to Registered Re-Refiner – Jawarawala Petroleum.
4	Spent ion exchange resin containing metals	0 Nos.	11138 Nos./Year	Sending to GPCB approved TSDF site.
5	Zinc Dross	449.6 MT	195 MT/Month (585 MT for 03 Months)	Sending to Authorized Recycler – Punia Zinox Private Limited & Nahar Granite Private Limited



TEST REPORT

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Customer's Name and Address :

Page: 1 of 4

M/S. ESSAR STEEL INDIA LTD 27th KM, SURAT HAZIRA ROAD, SURAT-394270, GUJARAT, INDIA.	Test Report No. : PLPL/161121031 Issue Date : 30/11/2016 Customer's Ref. : <small>W. O. No. ESTL-DTA/SCC/4400104941 Dt.05.10.16</small>
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Description of Sample : EAF Slag[#]	Quantity/No. of Samples : 01 Kg/01
Sampling Date : 19/11/2016	Sampling By : Pollucon Laboratories Pvt. Ltd.
Sample Receipt Date : 21/11/2016	Protocol (purpose) : Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
Packing/ Seal : Sealed	Lab ID : PLPL/161121031
Date of Starting of Test : 21/11/2016	Date of Completion : 30/11/2016
Test Method : US EPA METHOD 1311, CPCB Guidelines-LATS/16/2003 - 2004 (TCLP), IS, APHA (22nd Edition, 2008) & etc.	
Major Instrument Used : Atomic absorption spectrophotometer (Varian Inc.), TCLP extractor, Flame photometer, Kjeldahl apparatus, Laminar air flow, Fish toxicity chamber, etc.	
Observation : Analyzed parameters of the submitted sample as per Test Report No. PLPL/161121031 is within the prescribed norms under Schedule II of List of waste constituents with concentration limits Class A: Based on leachable concentration limits [Toxicity Characteristic Leaching Procedure (TCLP)] or Soluble Threshold Limit Concentration (STLC)].	

#Detail provided by customer.

H.T. Shah
Lab Manager



Dr. Arun Bajpai
Lab Manager (Q)

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RESULT TABLE

Waste constituents with concentration limits as per Class A: Based on leachable concentration limits [Toxicity Characteristic Leaching Procedure (TCLP)] of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as per Note I of Schedule II				
Class A	Waste Constituents	Unit	Limit as per Schedule II	Observation
A1	Arsenic	mg/L	5.0	0.780
A3	Cadmium	mg/L	1.0	0.240
A5	Lead	mg/L	5.0	2.20
A7	Mercury	mg/L	0.2	< 0.1

Waste constituents with concentration limits as per Class A: Based on leachable concentration limits Soluble Threshold Limit Concentration (STLC) of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as per Note II of Schedule II				
Class A	Waste Constituents	Unit	Limit as per Schedule II	Observation
A62	Antimony	mg/L	15	1.60
A66	Copper	mg/L	25	2.40
A68	Nickel	mg/L	20	3.20
A71	Zinc	mg/L	250	44.80

Waste constituents with concentration limits as per Class A: Based on leachable concentration limits [Toxicity Characteristic Leaching Procedure (TCLP)] (Distilled Water) of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as per Note 3 of Schedule II				
Class A	Waste Constituents	Unit	Limit as per Schedule II	Observation
A4	Chromium VI Compound	mg/L	5.0	0.340
A11	Cyanide	mg/L	20	< 0.1

Continue...

H.T. Shah
Lab Manager



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Lab Manager (Q)

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RESULT TABLE

Class C: hazardous Characteristics of Hazardous waste, Schedule II				
Class	Characteristics		Observation	
Class C1 of Schedule II	Flammable	A waste exhibits the characteristic of flammability or ignitability if a representative sample of the waste has any of the following properties, namely:-		
		(i) flammable liquids, or mixture of liquids, or liquids containing solids in solution or suspension (for example, paints, varnishes, lacquers, etc; but not including substances or wastes otherwise classified on account of their dangerous characteristics), which give off a flammable vapour at temperature less than 60°C. This flash point shall be measured as per ASTM D 93-79 closed-cup test method or as determined by an equivalent test method published by Central Pollution Control Board;	Solid Waste Sample (Not Applicable)	Not flammable
		(ii) it is not a liquid and is capable, under standard temperature and pressure, of causing fire through friction, absorption of moisture or spontaneous chemical changes and, when ignited, burns vigorously and persistently creating a hazard;	1. No fire fire to friction, absorption of moisture or spontaneous chemical changes	
		(iii) it is an ignitable compressed gas;	2. Not Ignitable	
(iv) It is an oxidizer and for the purposes of characterization is a substance such as a chlorate, permanganate, inorganic peroxide, or a nitrate, that yields oxygen readily to stimulate the combustion of organic matter.	Solid Waste Sample (NA) No reaction occurs in normal environment condition also none of the physical chemical changes observed during normal environmental condition.			
Class C2 of Schedule II	Corrosive	A waste exhibits the characteristic of corrosivity if a representative sample of the waste has either of the following properties, namely:-		
		(i) it is aqueous and has a pH less than or equal to 2 or greater than or equal to 12.5;	Not applicable	Non corrosive to pH
		(ii) it is not aqueous and, when mixed with an equivalent weight of water, produces a solution having a pH less than or equal to 2 or greater than or equal to 12.5;	(pH:8.70)	

Continue...

[Signature]
H.T. Shah
 Lab Manager



[Signature]
Dr. Arun Bajpai
 Lab Manager (Q)

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RESULT TABLE

Class C: hazardous Characteristics of Hazardous waste, Schedule II					
Class	Characteristics		Observation		
Class C3 of Schedule II	Reactive	A waste exhibits the characteristic of reactivity if a representative sample of the waste it has any of the following properties, namely:-			Not reactive (based on cited Characteristics)
		(i) it is normally unstable and readily undergoes violent change without detonating;	Sample is stable at normal Temperature and Pressure Environment Condition		
		(ii) it reacts violently with water or forms potentially explosive mixtures with water;	No reaction with water in normal environment condition		
		(iii) when mixed with water, it generates toxic gases, vapours or fumes in a quantity sufficient to present a danger to human health or the environment;	No reaction occurs when mixed with water in normal environment condition		
		(iv) it is a cyanide or sulphide bearing waste which, when exposed to pH conditions between 2 and 12.5, can generate toxic gases, vapours or fumes in a quantity sufficient to present a danger to human health or the environmental;	No vapour or gas generated when exposed to pH conditions between 2 and 12.5 (CN-Not Detected)		
		(vi) it is readily capable of detonation or explosive decomposition or reaction at standard temperature and pressure;	Its stable at standard Temperature and Pressure		
Class C4 of Schedule II	Toxic	(i) the concentration of the waste constituents listed in Class A (of this schedule) are equal to or more than the permissible limits prescribed therein;	Analyzed parameters of Class A are within prescribed limits	No toxicity to class A (To analyzed parameters only)	

Note:

- (1) The testing method for list of constituents at A1 to A61 in Class-A, shall be based on Toxicity Characteristic Leaching Procedure (TCLP) and for extraction of leachable constituents, USEPA Test Method 1311 shall be used.
- (2) The testing method for list of constituents at A62 to A79 in Class- A, shall be based on Soluble Threshold Limit Concentration (STLC) and Waste Extraction Test (WET) Procedure given in Appendix II of section 66261 of Title 22 of California Code regulation (CCR) shall be used.
- (3) In case of ammonia (A10), cyanide (A11) and chromium VI (A64), extractions shall be conducted using distilled water in place of the leaching media specified in the TCLP/STLC procedures.
- (4) A summary of above specified leaching/extraction procedures is included in manual for characterization and analysis of hazardous waste published by Central Pollution Control Board and in case the method is not covered in the said manual, suitable reference method may be adopted for the measurement.
- (5) In case of asbestos, the specified concentration limits apply only if the substances are in a friable, powdered or finely divided state.
- (6) The hazardous constituents to be analyzed in the waste shall be relevant to the nature of the industry and the materials used in the process.

[Signature]
H.T. Shah
 Lab Manager



[Signature]
Dr. Arun Bajpai
 Lab Manager (Q)

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Website : www.gpcb.gov.in XGN website : http://gpcbngn.gujarat.gov.in

E-mail : ro-gpcb-sura@gujarat.gov.in GST No. : 24SRTG00481F1DK

પ્રતિ શ્રી **ESSAR STEEL INDIA LIMITED (CONARC DIVISION)**
27 KM, SURAT - HAZIRA ROAD,
HAZIRA - 394278, GUJARAT

(10-14186)

વિષય : આપના એકમની બોર્ડ દ્વારા લેવામાં આવેલ તા. 23/09/2020 નાં રોજની મુલાકાત.

શ્રીમાન,

આપના એકમની આજરોજ મુલાકાત લેવામાં આવેલ તે દરમિયાન નીચે મુજબના મુદ્દાઓ ધ્યાનમાં આવેલ છે.

- ① Fly ash generation અને અંતિમ નિકાલ અંગેની વિગતો પૂરાવા માટે રજૂ કરવી.

ઉપરોક્ત બાબતોની પૂર્તતા દિન-૩ માં કરી અત્રેની તેમજ ગાંધીનગર ખાતેની વડી કચેરીને જાણ કરવા આથી જણાવવામાં આવે છે. સદર બાબતે પગલાં લેવામાં ચૂક થશે તો બોર્ડ દ્વારા કાયદાકીય પગલાં લેવામાં આવશે જેની નોંધ લેવી.

સહી _____

3/23/19
2020

આ સુચના (નોટીસ) સ્વીકારનારનું નામ, હોદ્દો તથા સહી

અધિકારીનું નામ શ્રી. રમેશ પટેલ

શ્રી પુનાદ દલાલદાર

હોદ્દો વ. અ.

(Dy GM - EHS)

3/23/19

શ્રી. રમેશ પટેલ
Gujarat Green Gujarat

Gujarat Pollution Control Board
ISO – 9001-2008 & ISO – 14001-2004 Certified Organisation
336, Behlgium Square, Typical First Floor, Silver Plaza Complex
Opp. Linear Bust Stand, Ring Road, Surat – 395 003 Phone: 2442516

ID – 14186

To,
Essar Steel Limited (Conarc Division) (ID 14186)
27 KM, Surat-Hazira Road,
Hazira-394278, Surat

Sub: Visit to your Unit by GPCB on 23rd September, 2020.

Dear Sir,

During the visit of your Unit today, the following points have been considered.

1. To produce before the Board, the details of the generation of Fly ash and its final disposal along with all the evidence.

The above requirement should be complied with within three days and report to this Office i.e. Surat Office as well as to our Head Office at Gandhinagar. In case if you fail to comply with the said requirements, necessary legal action will be taken, which may please be noted.

Signed by, Name of Officer & Designation : 1. Mr.R.N. Patel, Section Officer
dated 23rd September, 2020 2. B.D. Gohil.

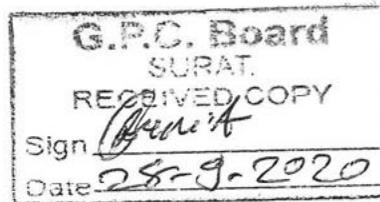
Notice accepted and signed by: Shri Prasad Havaladar, Deputy GM (EHS)"
(No Date of acceptance mentioned)

AM/NS INDIA

To,

28 September 2020

Gujarat Pollution Control Board
338, Belgium Square, First Floor
Opp. Linear Bus Stand
Ring Road, Surat – 395003
Email: [ro-gpcb-sura@gujarat.gov.in]



Subject: Reply to GPCB Observation dated 23.09.2020

Reference: Your letter dated 23rd September 2020 to Essar Steel India Limited(Conarc Division) – GPCB ID - 14186

Respected Sir,

We are in receipt of your captioned letter dated 23rd September 2020 whereby your office has sought details pertaining to fly ash generation in our plant and final disposals.

At the outset, we wish to bring to your notice that pursuant to the corporate insolvency resolution process of erstwhile Essar Steel India Limited (“ESIL”) and the final judgment dated 15th November 2019 of the Hon'ble Supreme Court approving the resolution plan for erstwhile ESIL, ArcelorMittal India Private Limited acquired erstwhile ESIL on 16th December 2019. Subsequently, on 8th January 2020, the name of ESIL was changed to ‘ArcelorMittal Nippon Steel India Limited’.

It is respectfully stated that there is no generation of fly ash in our plant from any of our industrial activities or otherwise. Pursuant to our Power Purchase Agreement with Essar Power Hazira Limited, fly ash is received by us from Essar Power Hazira Limited and the same is thereafter either utilized for reclamation of low-lying areas or is sold to third parties who *inter alia* undertake to comply with all applicable environmental compliances in this regard. The details of the disposal of fly ash from the plant for the period from August 2018 to August 2020 are as under:

ArcelorMittal Nippon Steel India Limited
(Formerly Essar Steel India Limited)
Registered Office : 27th km, Surat-Hazira Road,
Hazira, Surat 394 270 Gujarat, India
CIN U27100GJ1976FLC013787

T +91 261 668 9200
E contact@amns.in
W www.amns.in

A joint venture between ArcelorMittal and
Nippon Steel Corporation

AM/NS INDIA

Manner of Utilization/disposal	Quantity (Tonnes)
Reclamation of low-lying areas	82,580
Supply to Hazira Container Freight Station Pvt. Ltd	1,61,018
Sale to Other third parties (Tonnes)	6,420
Total	2,50,018

Copy of the sales register and document in relation to the supply made to Hazira Container Freight Station Pvt. Ltd. as mentioned hereinabove are enclosed and marked herewith as “*Annexure A*” and “*Annexure B*” respectively.

We are willing and ready to clarify or provide any further details, which your good selves may seek.

Looking forward for your kind support and guidance, as always.

Thanking you,

Yours faithfully,



For ArcelorMittal Nippon Steel India Limited
(Formerly known as Essar Steel India Limited)

(Authorized Signatory)

CC: Unit Head – Surat, Gujarat Pollution Control Board, Gandhinagar for your kind info.

ArcelorMittal Nippon Steel India Limited
(Formerly Essar Steel India Limited)
Registered Office : 27th km, Surat-Hazira Road,
Hazira, Surat 394 270 Gujarat, India
CIN U27100GJ1976FLC013787

T +91 261 668 9200
E contact@amns.in
W www.amns.in

A joint venture between ArcelorMittal and
Nippon Steel Corporation



ANNEXURE A

FLY ASH SALES REGISTER					
Billing Date	Sold to Party	Material	Invoice Qty	GST Invoice Number	Billing Doc. No
27-08-2018	ANMOL AND CO.	FLY ASH	12.73	GJ20181000118849	2172662562
30-08-2018	ANMOL AND CO.	FLY ASH	13.72	GJ20181000122234	2172667828
04-09-2018	ANMOL AND CO.	FLY ASH	13.57	GJ20181000126929	2172675056
29-09-2018	New Khodiyar bricks	FLY ASH	13.36	GJ20181000144920	2172707337
01-10-2018	New Khodiyar bricks	FLY ASH	14.39	GJ20181000146703	2172710379
02-10-2018	New Khodiyar bricks	FLY ASH	14.72	GJ20181000147287	2172711122
03-10-2018	New Khodiyar bricks	FLY ASH	14.17	GJ20181000147929	2172712016
04-10-2018	New Khodiyar bricks	FLY ASH	16.23	GJ20181000148617	2172713115
06-10-2018	New Khodiyar bricks	FLY ASH	12.88	GJ20181000150022	2172715735
09-10-2018	New Khodiyar bricks	FLY ASH	10.37	GJ20181000151526	2172718669
10-10-2018	New Khodiyar bricks	FLY ASH	11.44	GJ20181000152154	2172719860
11-10-2018	New Khodiyar bricks	FLY ASH	9.85	GJ20181000152848	2172721118
17-10-2018	New Khodiyar bricks	FLY ASH	13.49	GJ20181000155654	2172727237
23-10-2018	New Khodiyar bricks	FLY ASH	13.19	GJ20181000158397	2172733367
24-10-2018	New Khodiyar bricks	FLY ASH	16.11	GJ20181000158884	2172734355
24-10-2018	New Khodiyar bricks	FLY ASH	17.13	GJ20181000158913	2172734421
29-10-2018	New Khodiyar bricks	FLY ASH	14.41	GJ20181000161640	2172739786
31-10-2018	New Khodiyar bricks	FLY ASH	15.59	GJ20181000162869	2172742378
23-11-2018	SUYOG ELEMENTS INDIA PVT. LTD.	FLY ASH	18.67	GJ20181000176666	2172768142
07-12-2018	New Khodiyar bricks	FLY ASH	15.77	GJ20181000188186	2172787059
21-12-2018	New Khodiyar bricks	FLY ASH	12.9	GJ20181000199228	2172804328
22-12-2018	New Khodiyar bricks	FLY ASH	10.93	GJ20181000199899	2172805416
22-12-2018	New Khodiyar bricks	FLY ASH	11.7	GJ20181000199900	2172805417
26-12-2018	ANMOL AND CO.	FLY ASH	23.39	GJ20181000202659	2172809936
26-12-2018	ANMOL AND CO.	FLY ASH	22.68	GJ20181000202660	2172809946
26-12-2018	ANMOL AND CO.	FLY ASH	22.39	GJ20181000202661	2172809954
26-12-2018	ANMOL AND CO.	FLY ASH	23.13	GJ20181000202666	2172809977
27-12-2018	ANMOL AND CO.	FLY ASH	14.24	GJ20181000203181	2172810823
29-12-2018	ANMOL AND CO.	FLY ASH	15.39	GJ20181000204938	2172813762
10-01-2019	New Khodiyar bricks	FLY ASH	15.49	GJ20181000214660	2172828246
12-01-2019	New Khodiyar bricks	FLY ASH	14.75	GJ20181000217073	2172831849
26-01-2019	New Khodiyar bricks	FLY ASH	9.62	GJ20181000230606	2172852084
02-02-2019	New Khodiyar bricks	FLY ASH	19.56	GJ20181000237007	2172862209
07-02-2019	New Khodiyar bricks	FLY ASH	13.28	GJ20181000240570	2172867662
09-02-2019	New Khodiyar bricks	FLY ASH	17.32	GJ20181000242533	2172870708
11-02-2019	New Khodiyar bricks	FLY ASH	13.78	GJ20181000244119	2172873092
12-02-2019	KRISHNA BRICKS	FLY ASH	14.48	GJ20181000245144	2172874945

13-02-2019	New Khodiyar bricks	FLY ASH	15.1	GJ20181000245750	2172876004
13-02-2019	KRISHNA BRICKS	FLY ASH	16.8	GJ20181000245778	2172876044
14-02-2019	KRISHNA BRICKS	FLY ASH	14.62	GJ20181000246434	2172877301
17-02-2019	KRISHNA BRICKS	FLY ASH	17.83	GJ20181000249271	2172882033
25-02-2019	New Khodiyar bricks	FLY ASH	14.62	GJ20181000256246	2172892361
26-02-2019	KRISHNA BRICKS	FLY ASH	13.16	GJ20181000257173	2172893758
26-02-2019	New Khodiyar bricks	FLY ASH	13.7	GJ20181000257217	2172893861
27-02-2019	KRISHNA BRICKS	FLY ASH	14.53	GJ20181000258164	2172895245
27-02-2019	AKSHAR BRICKS	FLY ASH	18.57	GJ20181000258266	2172895450
27-02-2019	AKSHAR BRICKS	FLY ASH	25.03	GJ20181000258521	2172895847
28-02-2019	KRISHNA BRICKS	FLY ASH	20.38	GJ20181000259687	2172897458
28-02-2019	AKSHAR BRICKS	FLY ASH	27.78	GJ20181000260304	2172898383
01-03-2019	AKSHAR BRICKS	FLY ASH	27.11	GJ20181000261021	2172899572
01-03-2019	AKSHAR BRICKS	FLY ASH	26.15	GJ20181000261133	2172899714
02-03-2019	AKSHAR BRICKS	FLY ASH	28.11	GJ20181000261618	2172900267
02-03-2019	KRISHNA BRICKS	FLY ASH	17.25	GJ20181000261639	2172900320
03-03-2019	KRISHNA BRICKS	FLY ASH	15.57	GJ20181000262497	2172901491
04-03-2019	AKSHAR BRICKS	FLY ASH	30.83	GJ20181000263128	2172902321
05-03-2019	KRISHNA BRICKS	FLY ASH	16.97	GJ20181000263854	2172903342
05-03-2019	SITARAM BRICKS	FLY ASH	27.01	GJ20181000263880	2172903382
05-03-2019	SITARAM BRICKS	FLY ASH	24.02	GJ20181000263909	2172903513
05-03-2019	New Khodiyar bricks	FLY ASH	15.65	GJ20181000264040	2172903738
06-03-2019	KRISHNA BRICKS	FLY ASH	18.86	GJ20181000264540	2172904424
06-03-2019	SITARAM BRICKS	FLY ASH	26.76	GJ20181000264551	2172904457
06-03-2019	SITARAM BRICKS	FLY ASH	24.06	GJ20181000264579	2172904513
06-03-2019	AKSHAR BRICKS	FLY ASH	22.8	GJ20181000264604	2172904575
07-03-2019	KRISHNA BRICKS	FLY ASH	16.34	GJ20181000265319	2172905774
07-03-2019	AKSHAR BRICKS	FLY ASH	25.36	GJ20181000265323	2172905778
07-03-2019	New Khodiyar bricks	FLY ASH	13.08	GJ20181000265332	2172905788
08-03-2019	KRISHNA BRICKS	FLY ASH	19.98	GJ20181000266004	2172906997
08-03-2019	SITARAM BRICKS	FLY ASH	21.98	GJ20181000266007	2172907014
08-03-2019	New Khodiyar bricks	FLY ASH	13.63	GJ20181000266022	2172907082
08-03-2019	SITARAM BRICKS	FLY ASH	26.6	GJ20181000266023	2172907083
09-03-2019	SITARAM BRICKS	FLY ASH	27.67	GJ20181000266686	2172908281
09-03-2019	New Khodiyar bricks	FLY ASH	14.27	GJ20181000266687	2172908288
09-03-2019	KRISHNA BRICKS	FLY ASH	20.77	GJ20181000266718	2172908359
09-03-2019	AKSHAR BRICKS	FLY ASH	25.44	GJ20181000266911	2172908738
09-03-2019	SITARAM BRICKS	FLY ASH	26.37	GJ20181000267025	2172908868
10-03-2019	KRISHNA BRICKS	FLY ASH	16.1	GJ20181000267539	2172909656
10-03-2019	AKSHAR BRICKS	FLY ASH	24.78	GJ20181000267646	2172909910
11-03-2019	KRISHNA BRICKS	FLY ASH	16.19	GJ20181000267939	2172910431

11-03-2019	New Khodiyar bricks	FLY ASH	14.35	GJ20181000267957	2172910457
12-03-2019	AKSHAR BRICKS	FLY ASH	22.55	GJ20181000269023	2172912161
14-03-2019	AKSHAR BRICKS	FLY ASH	20.26	GJ20181000271196	2172915604
27-05-2019	SETU BRICKS	FLY ASH	10.69	GJ20191000050317	2173016279
28-05-2019	SETU BRICKS	FLY ASH	15.73	GJ20191000051478	2173017797
28-05-2019	SETU BRICKS	FLY ASH	15.48	GJ20191000051593	2173018012
29-05-2019	SETU BRICKS	FLY ASH	12.86	GJ20191000052553	2173019408
30-05-2019	SETU BRICKS	FLY ASH	14.26	GJ20191000053498	2173020936
03-06-2019	SETU BRICKS	FLY ASH	15.73	GJ20191000058498	2173027670
05-06-2019	SETU BRICKS	FLY ASH	12.02	GJ20191000059893	2173029796
01-07-2019	JANAK BUILDCON PRIVATE LIMITED	FLY ASH	11.6	GJ20191000087142	2173068687
01-07-2019	JANAK BUILDCON PRIVATE LIMITED	FLY ASH	13.61	GJ20191000087143	2173068688
19-03-2020	ULTRATECH CEMENT LIMITED	FLY ASH	19.93	GJ20191000299340	2173397866
19-03-2020	KAVITA ENTERPRISE	FLY ASH	29.22	GJ20191000299351	2173397877
19-03-2020	ULTRATECH CEMENT LIMITED	FLY ASH	20.8	GJ20191000299368	2173397921
20-03-2020	ULTRATECH CEMENT LIMITED	FLY ASH	21.22	GJ20191000300082	2173398988
20-03-2020	ULTRATECH CEMENT LIMITED	FLY ASH	23.5	GJ20191000300182	2173399102
21-03-2020	ULTRATECH CEMENT LIMITED	FLY ASH	19.74	GJ20191000301349	2173400693
21-03-2020	ULTRATECH CEMENT LIMITED	FLY ASH	21.67	GJ20191000301351	2173400695
20-06-2020	ASHTECH INDIA PVT LTD	FLY ASH	19.52	GJ20201000017865	2173440216
20-06-2020	ASHTECH INDIA PVT LTD	FLY ASH	17.19	GJ20201000017867	2173440218
23-06-2020	ASHTECH INDIA PVT LTD	FLY ASH	16.07	GJ20201000018948	2173442488
23-06-2020	ASHTECH INDIA PVT LTD	FLY ASH	18.92	GJ20201000018949	2173442489
23-06-2020	ASHTECH INDIA PVT LTD	FLY ASH	19.33	GJ20201000018950	2173442504
24-06-2020	ASHTECH INDIA PVT LTD	FLY ASH	19.32	GJ20201000019434	2173443522
24-06-2020	ASHTECH INDIA PVT LTD	FLY ASH	20.05	GJ20201000019436	2173443524
30-06-2020	ULTRA TECH CEMENT LIMITED	FLY ASH	18.29	GJ20201000022131	2173449522
01-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	16.07	GJ20201000023432	2173451447
01-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	18.68	GJ20201000023434	2173451450
01-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	24.85	GJ20201000023455	2173451514
01-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	15.45	GJ20201000023469	2173451583
01-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	18.34	GJ20201000023471	2173451589
01-07-2020	ULTRA TECH CEMENT LIMITED	FLY ASH	13.84	GJ20201000023473	2173451593
02-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	21.08	GJ20201000023707	2173452160
02-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	18.55	GJ20201000023710	2173452175
02-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	19.71	GJ20201000023711	2173452181
02-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	18.27	GJ20201000023713	2173452184
02-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	24.26	GJ20201000023730	2173452212
02-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	20.37	GJ20201000023732	2173452214
02-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	17.2	GJ20201000023776	2173452369
03-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	19.27	GJ20201000024064	2173453154

03-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	16.84	GJ20201000024065	2173453162
03-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	16.51	GJ20201000024123	2173453330
03-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	17.6	GJ20201000024147	2173453366
03-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	14.37	GJ20201000024158	2173453388
04-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	15.45	GJ20201000024543	2173454087
04-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	19.65	GJ20201000024565	2173454140
04-07-2020	ULTRA TECH CEMENT LIMITED	FLY ASH	16.69	GJ20201000024566	2173454141
04-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	16.7	GJ20201000024622	2173454329
04-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	14.95	GJ20201000024627	2173454354
05-07-2020	ULTRA TECH CEMENT LIMITED	FLY ASH	17.44	GJ20201000024995	2173455096
06-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	19.05	GJ20201000025403	2173455731
06-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	16.35	GJ20201000025404	2173455732
06-07-2020	ULTRA TECH CEMENT LIMITED	FLY ASH	17.65	GJ20201000025417	2173455750
06-07-2020	ULTRA TECH CEMENT LIMITED	FLY ASH	18	GJ20201000025430	2173455780
07-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	15.44	GJ20201000025863	2173456743
07-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	17.14	GJ20201000025960	2173457001
07-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	17.47	GJ20201000025961	2173457002
08-07-2020	ULTRA TECH CEMENT LIMITED	FLY ASH	18.7	GJ20201000026174	2173457421
08-07-2020	ULTRA TECH CEMENT LIMITED	FLY ASH	18.3	GJ20201000026186	2173457440
08-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	15.26	GJ20201000026277	2173457732
09-07-2020	ULTRA TECH CEMENT LIMITED	FLY ASH	19.31	GJ20201000026654	2173458402
09-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	17.95	GJ20201000026659	2173458412
09-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	18.38	GJ20201000026660	2173458413
09-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	14.76	GJ20201000026672	2173458441
10-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	15.12	GJ20201000027024	2173459231
10-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	17.95	GJ20201000027036	2173459251
10-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	26.9	GJ20201000027123	2173459442
10-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	22.87	GJ20201000027124	2173459446
10-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	18.33	GJ20201000027126	2173459449
10-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	20.35	GJ20201000027165	2173459547
10-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	20.02	GJ20201000027167	2173459551
10-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	16.85	GJ20201000027173	2173459564
11-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	19.02	GJ20201000027390	2173460112
11-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	14.68	GJ20201000027598	2173460568
11-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	17.99	GJ20201000027599	2173460588
11-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	12.16	GJ20201000027603	2173460593
12-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	17.3	GJ20201000027797	2173461015
12-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	31.23	GJ20201000027798	2173461016
13-07-2020	ULTRA TECH CEMENT LIMITED	FLY ASH	14.71	GJ20201000028458	2173462132
13-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	17.98	GJ20201000028517	2173462214
13-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	23.05	GJ20201000028583	2173462336

13-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	21.7	GJ20201000028584	2173462337
13-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	15.63	GJ20201000028634	2173462486
14-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	20.79	GJ20201000028946	2173463046
14-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	20.05	GJ20201000028956	2173463064
14-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	16.88	GJ20201000029043	2173463279
14-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	15.43	GJ20201000029112	2173463488
15-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	18.2	GJ20201000029386	2173463920
15-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	19.74	GJ20201000029471	2173464114
15-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	15.98	GJ20201000029487	2173464147
15-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	15.48	GJ20201000029526	2173464219
16-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	18.77	GJ20201000029876	2173464888
16-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	20.11	GJ20201000029887	2173464922
16-07-2020	SUYOG ELEMENTS INDIA PVT. LTD.	FLY ASH	18.52	GJ20201000029941	2173464996
16-07-2020	SUYOG ELEMENTS INDIA PVT. LTD.	FLY ASH	15.39	GJ20201000029968	2173465057
16-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	14.96	GJ20201000030055	2173465216
17-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	18.73	GJ20201000030389	2173465753
17-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	18.09	GJ20201000030403	2173465797
17-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	17.73	GJ20201000030425	2173465843
17-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	23.67	GJ20201000030485	2173465977
17-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	24.66	GJ20201000030591	2173466214
18-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	17.85	GJ20201000030828	2173466636
18-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	19.67	GJ20201000030836	2173466668
18-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	23.4	GJ20201000030837	2173466669
18-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	22.65	GJ20201000031036	2173467109
18-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	20.5	GJ20201000031040	2173467118
18-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	23.18	GJ20201000031080	2173467228
19-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	34.32	GJ20201000031273	2173467563
19-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	18.39	GJ20201000031275	2173467577
19-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	19.91	GJ20201000031348	2173467727
20-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	17.66	GJ20201000031712	2173468338
20-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	24.03	GJ20201000031739	2173468395
20-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	19.93	GJ20201000031740	2173468396
20-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	24.69	GJ20201000031741	2173468397
20-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	23.52	GJ20201000031744	2173468400
20-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	20.6	GJ20201000031761	2173468427
20-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	16.05	GJ20201000031808	2173468527
20-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	19.84	GJ20201000031857	2173468633
21-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	17.5	GJ20201000032129	2173469113
21-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	26.78	GJ20201000032140	2173469141
21-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	22.98	GJ20201000032153	2173469159
21-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	16.08	GJ20201000032187	2173469222

21-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	35.94	GJ20201000032216	2173469292
21-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	24.04	GJ20201000032219	2173469295
21-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	20.57	GJ20201000032301	2173469479
21-07-2020	SHRI GURUKRUPA TRADING CO.	FLY ASH	16.87	GJ20201000032327	2173469567
21-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	19.52	GJ20201000032340	2173469584
22-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	20.03	GJ20201000032463	2173469819
22-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	21.25	GJ20201000032487	2173469853
22-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	19.82	GJ20201000032496	2173469867
22-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	22.19	GJ20201000032501	2173469882
22-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	25.49	GJ20201000032502	2173469883
22-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	16.99	GJ20201000032582	2173470020
22-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	26.31	GJ20201000032585	2173470039
22-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	33.13	GJ20201000032707	2173470271
22-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	16.35	GJ20201000032749	2173470392
22-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	23.91	GJ20201000032762	2173470434
23-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	18.6	GJ20201000032862	2173470625
23-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	34.45	GJ20201000032863	2173470626
23-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	18.78	GJ20201000032939	2173470762
23-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	24.76	GJ20201000032940	2173470763
23-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	20.16	GJ20201000033111	2173471189
24-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	17.97	GJ20201000033179	2173471310
24-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	14.22	GJ20201000033182	2173471313
24-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	17.66	GJ20201000033183	2173471314
24-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	16.45	GJ20201000033185	2173471316
24-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	30.94	GJ20201000033188	2173471319
24-07-2020	SHRI GURUKRUPA TRADING CO.	FLY ASH	16.12	GJ20201000033200	2173471337
24-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	19.65	GJ20201000033368	2173471676
24-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	33.84	GJ20201000033374	2173471685
25-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	18.47	GJ20201000033752	2173472427
25-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	18.14	GJ20201000033798	2173472550
25-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	24.12	GJ20201000033799	2173472551
25-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	25.95	GJ20201000033802	2173472554
25-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	35.54	GJ20201000033814	2173472570
25-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	17.84	GJ20201000033860	2173472682
25-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	17.31	GJ20201000033914	2173472812
25-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	16.28	GJ20201000033978	2173472967
25-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	18.5	GJ20201000033988	2173472997
26-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	19.38	GJ20201000034225	2173473401
26-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	35.67	GJ20201000034234	2173473413
26-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	35.54	GJ20201000034236	2173473418
26-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	18.04	GJ20201000034290	2173473506

26-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	16.66	GJ20201000034370	2173473628
26-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	20.65	GJ20201000034384	2173473677
27-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	21.22	GJ20201000034700	2173474251
27-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	21.94	GJ20201000034701	2173474253
27-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	37.21	GJ20201000034969	2173474716
27-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	20.85	GJ20201000035052	2173474885
28-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	17.27	GJ20201000035279	2173475279
28-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	28.01	GJ20201000035325	2173475354
28-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	20	GJ20201000035339	2173475369
28-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	20.47	GJ20201000035617	2173475967
28-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	17.44	GJ20201000035621	2173475973
29-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	34.76	GJ20201000035836	2173476298
29-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	18.94	GJ20201000035838	2173476300
29-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	35.17	GJ20201000035876	2173476366
29-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	19.94	GJ20201000035883	2173476373
29-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	17.7	GJ20201000035908	2173476463
29-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	16.69	GJ20201000036038	2173476761
29-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	16.33	GJ20201000036065	2173476814
29-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	19.05	GJ20201000036070	2173476838
29-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	15.12	GJ20201000036091	2173476888
30-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	21.89	GJ20201000036396	2173477391
30-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	17.41	GJ20201000036401	2173477397
30-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	29.88	GJ20201000036432	2173477446
30-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	31.54	GJ20201000036433	2173477447
30-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	15.86	GJ20201000036496	2173477566
30-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	17.94	GJ20201000036668	2173477905
30-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	18.95	GJ20201000036671	2173477908
30-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	18.29	GJ20201000036673	2173477910
31-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	22.52	GJ20201000037023	2173478472
31-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	17.83	GJ20201000037025	2173478474
31-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	14.71	GJ20201000037031	2173478499
31-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	30.23	GJ20201000037095	2173478596
31-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	32.72	GJ20201000037096	2173478597
31-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	17.37	GJ20201000037137	2173478674
31-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	18.66	GJ20201000037243	2173478921
31-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	17.64	GJ20201000037270	2173478976
31-07-2020	ASHTECH INDIA PVT LTD	FLY ASH	14.8	GJ20201000037441	2173479317
01-08-2020	ASHTECH INDIA PVT LTD	FLY ASH	19.25	GJ20201000037842	2173479985
01-08-2020	SUYOG ELEMENTS INDIA PVT. LTD.	FLY ASH	18.27	GJ20201000037850	2173480000
01-08-2020	SUYOG ELEMENTS INDIA PVT. LTD.	FLY ASH	17.86	GJ20201000037855	2173480005
01-08-2020	ASHTECH INDIA PVT LTD	FLY ASH	17.03	GJ20201000037903	2173480110

01-08-2020	ASHTECH INDIA PVT LTD	FLY ASH	21.68	GJ20201000037966	2173480241
01-08-2020	ASHTECH INDIA PVT LTD	FLY ASH	19.86	GJ20201000037981	2173480262
02-08-2020	ASHTECH INDIA PVT LTD	FLY ASH	16.77	GJ20201000038296	2173480744
02-08-2020	ASHTECH INDIA PVT LTD	FLY ASH	22.01	GJ20201000038392	2173480957
02-08-2020	SUYOG ELEMENTS INDIA PVT. LTD.	FLY ASH	16.49	GJ20201000038447	2173481054
02-08-2020	SUYOG ELEMENTS INDIA PVT. LTD.	FLY ASH	16.95	GJ20201000038486	2173481134
03-08-2020	SUYOG ELEMENTS INDIA PVT. LTD.	FLY ASH	18.73	GJ20201000038785	2173481603
04-08-2020	ASHTECH INDIA PVT LTD	FLY ASH	16.98	GJ20201000039231	2173482395
04-08-2020	ASHTECH INDIA PVT LTD	FLY ASH	15.9	GJ20201000039474	2173482879
05-08-2020	ASHTECH INDIA PVT LTD	FLY ASH	14.4	GJ20201000039788	2173483334
05-08-2020	ASHTECH INDIA PVT LTD	FLY ASH	18.49	GJ20201000039790	2173483342
05-08-2020	ASHTECH INDIA PVT LTD	FLY ASH	23.19	GJ20201000039898	2173483557
05-08-2020	ASHTECH INDIA PVT LTD	FLY ASH	21.61	GJ20201000039960	2173483680
05-08-2020	ASHTECH INDIA PVT LTD	FLY ASH	16.28	GJ20201000039987	2173483775
06-08-2020	ASHTECH INDIA PVT LTD	FLY ASH	19.66	GJ20201000040319	2173484272
06-08-2020	ASHTECH INDIA PVT LTD	FLY ASH	18.1	GJ20201000040372	2173484349
06-08-2020	ASHTECH INDIA PVT LTD	FLY ASH	17.14	GJ20201000040373	2173484354
06-08-2020	ASHTECH INDIA PVT LTD	FLY ASH	16.72	GJ20201000040473	2173484578
06-08-2020	ASHTECH INDIA PVT LTD	FLY ASH	19.65	GJ20201000040521	2173484693
06-08-2020	ASHTECH INDIA PVT LTD	FLY ASH	18.79	GJ20201000040522	2173484694
06-08-2020	ASHTECH INDIA PVT LTD	FLY ASH	15.02	GJ20201000040524	2173484696
07-08-2020	ASHTECH INDIA PVT LTD	FLY ASH	23.9	GJ20201000040775	2173485105
07-08-2020	ASHTECH INDIA PVT LTD	FLY ASH	22.16	GJ20201000040776	2173485108
07-08-2020	ASHTECH INDIA PVT LTD	FLY ASH	16.87	GJ20201000040810	2173485225
08-08-2020	ASHTECH INDIA PVT LTD	FLY ASH	30.25	GJ20201000041205	2173485892
08-08-2020	ASHTECH INDIA PVT LTD	FLY ASH	19.95	GJ20201000041206	2173485893
08-08-2020	ASHTECH INDIA PVT LTD	FLY ASH	13.91	GJ20201000041297	2173486067
09-08-2020	ASHTECH INDIA PVT LTD	FLY ASH	15.46	GJ20201000041776	2173486851
09-08-2020	ASHTECH INDIA PVT LTD	FLY ASH	32.18	GJ20201000041796	2173486876
09-08-2020	ASHTECH INDIA PVT LTD	FLY ASH	17.49	GJ20201000041806	2173486887
09-08-2020	ASHTECH INDIA PVT LTD	FLY ASH	15.71	GJ20201000041818	2173486911
09-08-2020	ASHTECH INDIA PVT LTD	FLY ASH	19.02	GJ20201000041819	2173486912
09-08-2020	ASHTECH INDIA PVT LTD	FLY ASH	17.47	GJ20201000041821	2173486914
10-08-2020	ASHTECH INDIA PVT LTD	FLY ASH	24.37	GJ20201000042186	2173487571
10-08-2020	ASHTECH INDIA PVT LTD	FLY ASH	32.45	GJ20201000042201	2173487624
11-08-2020	ASHTECH INDIA PVT LTD	FLY ASH	20.83	GJ20201000042712	2173488715
12-08-2020	ASHTECH INDIA PVT LTD	FLY ASH	22.97	GJ20201000043058	2173489507
13-08-2020	ASHTECH INDIA PVT LTD	FLY ASH	20.93	GJ20201000043422	2173490302
26-08-2020	ASHTECH INDIA PVT LTD	FLY ASH	19.95	GJ20201000049180	2173502330
27-08-2020	ASHTECH INDIA PVT LTD	FLY ASH	18.5	GJ20201000049777	2173503457
27-08-2020	ASHTECH INDIA PVT LTD	FLY ASH	34.66	GJ20201000049964	2173503778

27-08-2020	ASHTECH INDIA PVT LTD	FLY ASH	18.78	GJ20201000049986	2173503810
29-08-2020	ASHTECH INDIA PVT LTD	FLY ASH	25.53	GJ20201000050973	2173505686
29-08-2020	ASHTECH INDIA PVT LTD	FLY ASH	15.1	GJ20201000051013	2173505784
29-08-2020	ASHTECH INDIA PVT LTD	FLY ASH	11.71	GJ20201000051149	2173505985
30-08-2020	ASHTECH INDIA PVT LTD	FLY ASH	27.68	GJ20201000051747	2173507004
			6420.12		

ANNEXURE B

Hazira Container Freight Station Pvt. Ltd.

Ref No. :

Date : - -20

Date : 30.04.2019

To,

Essar Steel India Limited
 Hazira - 394270.
 Gujarat.

Sir,

Sub.: Request for providing fly-ash as filling material

1. We, Hazira Container Freight Station Pvt. Limited, have taken over 25 Hectares of land from Forest Deptt. For developing port back up facility.
2. Since the land is low lying area and needs adequate filling so as to raise its height up to the adjoining road level. we therefore request Essar Steel India Limited to provide fly-ash from their power plant for the purpose of reclamation & compaction of our aforesaid plot.
3. Our request is in line with MOEF notification S.O. 763 (E) dated September 14, 1999 for Utilisation of Fly Ash from Coal or Lignite based Thermal Power Plants under clause 7 (Annexure 2), we take responsibility for complying with environment ruled in this regard.
4. We confirm that we will use your fly ash for reclamation & compaction for our land as per the aforesaid notification.

FOR HAZIRA CONTAINER FREIGHT
 STATION PVT. LTD.

Gisridh
 AUTH. SIGN.

Received on 7/05/2019
Ashok 10:40 hrs.

7/33-34, Sharda Sadan Building, Near Alankar Cinema, Station Road, Surat - 395 003.
 Ph.: 0261-2419300, Fax No.:0261-2412244, E-mail : hazira_freight@yahoo.com
 Service Tax No. : AACCH6389JSD001

Hazira Container Freight Station Pvt. Ltd.

Ref No. :

Date : - -20

તા.: 17/09/2020

પ્રતિ
મુખ્ય અધિકારીશ્રી (સુરત વિભાગ),
ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ,
પર્યાવરણ ભવન, સેક્ટર -10 / A
ગાંધીનગર- 382010

વિષય: તાપસ માટે દાખલ થવાની સૂચના (નોટિસ)

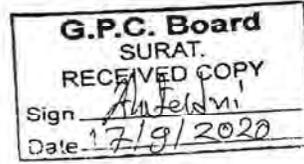
સંદર્ભ: 1. આપશ્રી તરફ થી મળેલ સૂચના (નોટિસ) તારીખ 04/09/2020

અમારી કંપની પ્રિમાઇસિસ માં રિકલેમેશન કરવા આવેલ છે. તે માટે અમો દ્વારા ફ્લાય એશ નો ઉપયોગ કરેલ છે. અમારી કંપની એ ફ્લાય એશ રિલાયન્સ ઇન્કસ્ટ્રીઝ (એસ્ટેક ઇન્ડિયા પ્રા લિ) પાસે થી આશરે 13,800 ગાડી અને એસ્સાર ગ્રુપ પાસે થી આશરે 12,300 ગાડી રિકલેમેશન કરવા માટે ઉપયોગ કરેલ છે. વધુ માહિતી માટે તમે ઉપરોક્ત જણાવેલ કંપની નું સંપર્ક કરવા વિનંતી

આભાર સહ,
આપનો વિશ્વાસુ,
હજીરા કન્ટેઇનર ફ્રેઇટ સ્ટેશન પ્રા.લી. વતી,

(Signature)
સંજય જી. શાહ
(ચેરમેન)

નકલ રવાના : અધિકારીશ્રી, ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ, પ્રાદેશિક કચેરી, સુરત



7/33-34, Sharda Sadan Building, Near Alankar Cinema, Station Road, Surat - 395 003.
Ph.: 0261-2419300, Fax No.:0261-2412244, E-mail : hazira_freight@yahoo.com
Service Tax No. : AACCH6389JSD001

SUMMARY OF WASTE MATERIAL DISPOSAL (FLY ASH) (Aug '18 to Aug 20)

MATERIAL	Approx. Total Receipt in Tons	Disposed to Hazira Container Freight Station (T)	Sales (T)	Internal Used for Levelling (T)
Fly Ash	250018	161018	6420	82580

Hazira Container Month wise

MONTH	Dispatch to Hazira Container (In Tonnes)	Sales (In Tonnes)	Internal Used for Levelling (In Tonnes)
August'2018	7,384	26	82580
September'2018	15,080	27	
October'2018	12,428	194	
November'2018	8,021	19	
December'2018	14,053	173	
January'2019	11,674	40	
February'2019	6,903	291	
March'2019	9,334	687	
April'2019	7,709	-	
May'2019	-	69	
June'2019	689	28	
July'2019	8,177	25	
August'2019	9,464	-	
September'2019	7,358	-	
October'2019	4,641	-	
November'2019	6,617	-	
December'2019	7,059	-	
January'2020	5,967	-	
February'2020	6,916	-	
March'2020	5,538	156	
April'2020	-	-	
May'2020	4,264	-	
June'2020	1,742	149	
July'2020	-	3,543	
August'2020	-	995	
Total	1,61,018 (A)	6,420 (B)	82580 (C)
Grand Total A + B + C ((In Tonnes)	2,50,018		

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN BENCH, PUNE
ORIGINAL APPLICATION NO. 27 OF 2020

IN THE MATTER OF:

Roshni B. Patel

...Applicant

Versus

Union of India & Ors.

...Respondents

VAKALATNAMA

KNOW ALL to whom these presents shall come that ArcelorMittal Nippon Steel India Limited, appoints Mr. Shardul S. Shroff, Ms. Pallavi Shroff and Mr. Nawneet Vibhaw, Advocates of M/s. Shardul Amarchand Mangaldas & Co., 216, Amarchand Towers, Okhla Industrial Estate, Phase-III, New Delhi-110020 (hereinafter called "the Advocates") to be the Advocates for ArcelorMittal Nippon Steel India Limited in the abovementioned case, to do all the following acts, deeds and things or any of them, that is to say:-

1. TO ACT, appear and plead in the abovementioned case in this Court/Tribunal or any other Court/Tribunal in which the same may be tried or heard in Appeal or Review or Revision or Execution or in any other stage of its progress until its final decision.
2. TO PRESENT Pleadings, Appeals, Cross-Objections or Petitions for Execution, Review, Revision, withdrawal compromise or other Petitions or Affidavits or other documents as shall be deemed necessary or advisable for the prosecution of the said cause in all its stages.
3. TO EMPLOY any other Legal Practitioner authorising him to exercise the power and authority hereby conferred on the Advocates.

AND we hereby agree to ratify on behalf of ArcelorMittal Nippon Steel India Limited whatever the Advocates or their substitute/s responsible for the result of the said cause in consequence of their absence from the Court when the said cause is called up for hearing.

AND we hereby agree that in the event of the whole or any part of the fees agreed by me/us to be paid to the Advocates remaining unpaid they shall be entitled to withdraw from the prosecution of the said cause until the same is paid.

IN WITNESS WHEREOF I hereunto set our hand on behalf of the ArcelorMittal Nippon Steel India Limited to these presents the contents of which have been explained to and understood by me, this the 7th day of October, 2020.

Accepted subject to the terms regarding fees payable to the Advocates.

Signature:.....
 Name:..... Nawneet Vibhaw
 Advocate
 Enrolment No. D/1502/2010

M/s. Shardul Amarchand Mangaldas & Co.
 E-mail ID: nawneet.vibhaw@amsshardul.com
 Mobile No. 8800491477

For ARCELORMITTAL NIPPON STEEL INDIA LIMITED

.....
 (Rajesh P. Raktate)
 Authorised Signatory

Signature identified by.....
 Signature.....
 Name. Ashutosh Senger....., Advocate
 Enrolment No. D/4233/2018
 Mobile No. 9773649885
 E-mail ID: ashutosh.senger@amsshardul.com



.....
 (Rajesh P. Raktate)

Signature identified by.....
 Signature.....



AUTHORITY LETTER

TO WHOMSOEVER IT MAY CONCERN

I, Pankaj S Chourasia, Company Secretary of ArcelorMittal Nippon Steel India Limited (formerly Essar Steel India Limited), do hereby severally authorise Mr. Rajesh Raktate, Legal Counsel of the Company, to represent the Company and deal with all legal matters under various statutes for and against the Company in any Courts in India, to do or cause to be done, all or any of the following acts, deeds, matters and things that is to say:

- To engage or appoint legal practitioners, solicitors, counsels and advocates;
- To sign, verify, submit and file plaint, written statement, complaint, pleadings, Vakalatnama, FIR statements, affidavits, petitions, rejoinder and other applications and any other deed, documents, papers and other writings in support of or as may be required in connection therewith at any stage of proceeding to substantiate the case of the Company before any Civil, Criminal and Revenue Courts, Company Law Board, Tribunals, Consumer Courts and other Courts/Forums;
- To appear and represent on behalf of the Company and depose before the Supreme Court, High Courts, District Court, Tribunals or any other special or sub-ordinate Court, magistrate or any other statutory authorities and to furnish any deeds, documents or paper in evidence;
- To file application for execution of a decree or order passed by any Court, Company Law Board, Tribunal etc. and to receive any money due to the Company under such decree or order and certify payment to the Court, Tribunal or Company Law Board; and
- To generally to do all other acts necessary for the conduct of the cases initiated by the Company or against the Company;

The authority vested by this letter will be valid till the continuation of authorized person in the employment of the Company and is revocable and can be revoked at any time by issue of letter of revocation of Authority.

For ArcelorMittal Nippon Steel India Limited
(formerly Essar Steel India Limited)

Date : June 10, 2020

Place : Mumbai


Pankaj S Chourasia,
Company Secretary

ArcelorMittal Nippon Steel India Limited
(Formerly Essar Steel India Limited)

2nd Floor, Birla Centurion, Century Mills Compound
Pandurang Budhkar Marg, Worli, Mumbai 400 030
Maharashtra

Regd. Off: 27km, Surat-Hazira Road, Hazira, Surat
Gujarat 394270 India
CIN U27100GJ1976FI C013787

T +91-22-6288 6127
E contact@amns.in
W www.amns.in

A joint venture between ArcelorMittal and
Nippon Steel Corporation


ArcelorMittal


NIPPON STEEL



**AUTHORITY LETTER
TO WHOMSOEVER IT MAY CONCERN**

I, **Dilip Oommen**, Managing Director and Dy.CEO of Essar Steel India Limited (Formerly known as Essar Steel Limited) do hereby authorize Shri Pankaj S Chourasia, Company Secretary official of the Company to represent the Company and deal with all legal matters under various statutes for and against the Company in any Courts in India, to do or cause to be done, including to sub-delegate all or any of the following acts, deeds, matters and things that is to say:

Essar Steel India Limited
Essar House
11 K. K. Marg
Mahalaxmi
Mumbai - 400 034
India

Corporate Identity Number
U27100GJ1976FLC013787

T 0 1100
F 6 9435
www.essar.com

To engage or appoint in consultation with Legal Counsel of the Company any legal practitioners, solicitors, counsels and advocates;

To sign, verify, submit and file plaint, written statement, complaint, pleadings, vakalatnama, FIR statements, affidavits, petitions, rejoinder and other applications and any other deed, documents, papers and other writings in support of or as may be required in connection therewith at any stage of proceeding to substantiate the case of the Company before any Civil, Criminal and Revenue Courts, Company Law Board, Tribunals, Consumer Courts and other Courts/Forums;

To appear and represent on behalf of the Company and depose before the Supreme Court, High Courts, District Court, Tribunals or any other special or sub-ordinate Court, magistrate or any other statutory authorities and to furnish any deeds, documents or paper in evidence;

To file application for execution of a decree or order passed by any Court, Company Law Board, Tribunal etc. and to receive any money due to the Company under such decree or order and certify payment to the Court, Tribunal or Company Law Board; and

To generally to do all other acts necessary for the conduct of the cases initiated by the Company or against the Company;

The authority vested by this letter will be valid till the continuation of authorized person in the employment of the Company and is revocable and can be revoked at any time by issue of letter of revocation of Authority.

For Essar Steel India Limited

Dilip Oommen
Managing Director & Dy.CEO

Date : June 05, 2019

Place : Mumbai
CERT
FOR

RUE COPY
TTA IPPON STEEL INDIA LIMITED

COMP HOURASIA
SECRETARY

Essar Steel India Limited
Registered Office : Essar House, 27 km, Surat Hazra Road, Hazira, Surat - 394270

T +91 261 6682 400 +91 261 6685 544

STEEL ENERGY INFRASTRUCTURE SERVICES